



(नगर व प्रसन्नकोट तसेसाठी आयएसओ ९००१:२००८ प्रमाणपत्र प्राप्त संस्था)

Pimpri Chinchwad Municipal Corporation

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Drainage/2/WS/662/2020

Date /07/06/2020

To,
Hon. Chairman,
National Green Tribunal (NGT),
Gol- New Delhi.

Subject: The facts about proposed STP locations within PCMC-Pune area and request for permission for commencement of construction of STPs within PCMC area.

Kind Attention: Hon'ble Justice Shri Adarsh Kumar Goel,

Ref :- 1) GR of Govt. Of Maharashtra U.D. Dept, dt. 20/08/2009 (EP 87)

2) Rule No. 9.4 of Development Control Rule (DCR/dt. 18/09/2017)

3) GR of Water Resources Dept. Govt.Of Maharashtra No. FC – 20/18/182/2018, (Revenue)
dt. 03/05/2018

4) Order of Hon'ble National Green Tribunal, New Delhi, Dt. 22/05/2019

5) Joint Inspection Report of committee appointed by NGT, dt. 06/07/2019

6) Letter No. MPCB/JD/WPC/B-3397 (23), d. 11/09/2019

7) Order of Hon'ble National Green Tribunal, New Delhi, MPCB, dt. 17/09/2019

8) Order of Hon'ble National Green Tribunal, New Delhi, dt. 30/01/2020

9) Meeting held with Hon. Chairman NGT at the office of Hon. Div Commissioner, Pune on
07/03/2020

Respected Sir,

In continuation of the meeting held on 07th March 2020 at 12.30 pm at Pune under your Chairmanship along with Hon. Divisional Commissioner- Pune , Hon. Collector – Pune, Hon. Commissioner of PMC, Hon. Commissioner of PCMC, Hon Commissioner – PMRDA and the issues discussed therein related to proposed STPs and allied matter, I personally express my sincere gratitude for your valuable quality time and sharing your views about the same.

In this regards, we as Pimpri Chinchwad Municipal Corporation (PCMC) wish to submit our details for the proposed location requirements of 03 STPs within PCMC area which need clearances for the execution.

This report covers all the details pertaining to the facts along with the supporting documents for your review and kind consideration so that we can proceed with the execution at the earliest.

Discussions held:

It was discussed during the discussions at Pune that the necessary details related to proposed 03 numbers of STPs within PCMC area shall be submitted to NGT. The details such as project brief, locations of three STPs, river blue line at Chikhali STP and any other details in connection with the proposed location shall require to be submitted.

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A. Existing Scenario:

1. **About PCMC:** The Pimpri Chinchwad Municipal Corporation (PCMC) i.e. the city of PCMC which has a rapidly growing population with present population of approximately 25,00,000 souls. It is essential on the part of administration to provide adequate and basic facilities such as water supply, drainage, roads, etc. and cater the needs and necessities of the citizens within its limits.
2. **Rivers within the city:** The Pawana river flows through the central part and Mula river flows on the southern boundary which separates the Pune Municipal Corporation and PCMC. Indrayani River flowing along the northern boundary of PCMC which further flows through the ancient and historical village of Alandi, which is a well-known and a famous pilgrim place in the State of Maharashtra. Thus, there are 3 rivers flowing through / along the boundary of PCMC.
3. **Waste Water Scenario within PCMC:** PCMC is lifting approximately 520 MLD water (490 MLD from Pawana River and 30 MLD from MIDC). The transportation, treatment and distribution losses are approximately 25% of the 520 MLD i.e. 130 MLD. Considering the aforesaid loss of 130 MLD water, net water supply of PCMC of 390 MLD. The net sewage generation (80% of the supply) is 312 MLD. There are total existing 14 sewage treatment facilities at 9 different locations having a total treatment capacity of 353 MLD within the limits of PCMC. The SCADA system is installed at all STPs and the inlet flows are monitored on a daily basis. The present sewage treatment facility within the limits of the city is to the tune of 353 MLD whereas the inflow at all STPs is to the tune of 265-270 MLD, 80% of the area of this city is covered under sanitation network along with 100% treatment facility. The total volume of untreated sewage is to the tune of 48 MLD in all the three river basins within the limits of PCMC (Mule, Pawana and Indrayani Rivers). PCMC has established and commissioned in all 14 STPs alongside the Mula, Pawana and Indrayani rivers and all are effectively working as on today. The chart showing aforesaid information is annexed herewith, marked as **Annexure-1** and the same be treated as part and parcel of the present report.
4. **NGT Directives:** This city is vigilant and is striving for 100% treatment of generated sewage within its limits. There are numerous orders of the Hon'ble National Green Tribunal including the order dated 28/08/2019 in Original Application no. 593/2017 in Paryavaran Sureksha Samiti and v/s Union of India, wherein the Hon. Tribunal has directed all local bodies and the concerned department of the State Government to ensure 100% treatment of the generated sewage and in default to pay compensation etc., as per the directions of this Hon. Tribunal, we are committed and are taking all efforts to ensure 100% treatment of untreated water and sewage. In furtherance of the same, MPCB has issued letter dated 11/09/2019 to PCMC. The letter dated 11/09/2019 of the MPCB is annexed herewith, marked as **Annexure R-2** and the same be treated as part and parcel of the present report.
5. **Situation at Chikhali:** It was observed that, there is rapid growth and construction of large townships and housing societies, in the Chikhali and other adjoining areas within the limits of the city. Furthermore, the Nallahs in the said area were directly getting mixed into the Indrayani River. Some part of untreated water flows down to Alandi, an ancient historical village, samadhisthal of saint Dnyaneshwar Maharaj along the banks of the Indrayani River, which is considered as an auspicious river in the Warkaris, as "Tirth" (holy water). An estimated population of about 7,00,000 to 8,00,000 lakh warkaris visit Alandi for pilarimage along Indrayani river at Alandi every year.

Alandi every year. Furthermore, the part of the aforesaid untreated water which is getting mixed into the Indrayani River is extremely harmful to the residents of areas such as Chikhali, Moshi, Alandi and other areas which are situated near the banks of the Indrayani River. Considering the consequences and other serious repercussions, which may affect the health and well-being of thousands of citizens in the said areas, it is extremely essential to construct the STP at Chikhali, which will treat the untreated water and prevent it from getting mixed into the holy Indrayani River and will truly restore the 'holiness' of the holy Indrayani River. The erection of the aforesaid STP at Chikhali is very essential. It is essential to set up a STP in Chikhali to treat the sewage and control the leakage of untreated sewage water flowing into the Indrayani River thereby polluting the river.

B. Project sanctioned under AMRUT Mission for underground sewerage scheme and STP for PCMC:

Project Brief :

1. **DPR sanctioned under AMRUT mission:** PCMC has prepared the Detailed Project Report under "AMRUT" mission of the Central Government and the DPR has been approved by the State Government and the work considered under this project is in progress. The work considered under this mission comprises of the augmentation to the old trunk sewer mains and sewerage network in old areas of PCMC and newly merged villages and sewage treatment plants, collectively having capacity of 32 MLD. The present STP being constructed at Chikhali is a part of this DPR and has a capacity of 12 MLD and 5 MLD of Bopkhel and 15 MLD at Pimple Nilakh. The Government of Maharashtra has approved the AMRUT project and accorded its sanction vide letter no. AMRUT/2017/prakra-429/navi-33 dated 12/10/2017 for development and construction of 3 Sewage Treatment Plants including the present STP at Chikhali. One of the important terms of the said approval dated 12/10/2017 is that, the projects mentioned in the DPR have to be completed within the stipulated period. If the city of PCMC fails to complete and commission the STPs within the said stipulated period, in that even, the State may revoke the approval of the funds it has agreed to grant to PCMC.
2. **The details about STPs proposed under AMRUT Scheme for PCMC.**

Sr. No	Proposed Capacity of STP required (MLD)	Location	River Basin
	12 MLD	Chikhali- Gat No 90,91,92(1), 92(2)	Indrayani
	05 MLD	Bopkhel (Near CME), S.No/ Gat No-5	Mula.
	15 MLD	Pimple Nilakh.No/ Gat No-64/65	Mula.

The report mentioned below is for the 12 MLD STP at Chikhali in detail and the same is applicable for Bopkhel and Pimple Nilakh

3. **STP at Chikhali as per AMRUT sanctioned project:** It is essential to set up a STP in Chikhali to treat the sewage and control the leakage of untreated sewage water flowing into the Indrayani River thereby polluting the river. In pursuance of the same, PCMC is setting up a Sewage Treatment Plant of 12 MLD capacity in Gat No. 90 of Village Chikhali, Taluka Haveli, District Pune and which is within the jurisdiction of the PCMC. PCMC has acquired around 33,864.75 sq. mtrs out of the above mentioned Gat No. 90 which is reserved for Sewage Treatment Plant bearing Reservation no. 1/130. The said reservation is appearing in the development Plan which is duly sanctioned by

the Government of Maharashtra vide its Notification No. TPS-1805/1050/CR-795/07/UD-13 dated 30/05/2008 and which has come into force on 01/08/2008. The said land bearing gat no. 90 is reserved for the construction of sewerage facilities and STP, as the said land is best suited for the construction of the STP considering the location and the topography of the area. There is no other area available for the construction of the said STP which is extremely essential for the said area for treatment of untreated waste water and sewage and there is no alternative reservation for STP in the said area. The Development Plan showing the aforesaid area is annexed herewith, marked as **Annexure -3/a** and the same be treated as part and parcel of the present report. The details of other two locations such as Bopkhel and Pimple Nilakh are also attached as **Annexure-3/b** and Pimple Nilakh as **Annexure-3/c**. The possession receipt showing that PCMC has acquired the aforementioned area under reservation in Gat no. 90 is annexed herewith, marked as **Annexure -4** and the same be treated as part and parcel of the present report. The land for proposed STP at Bopkhel and P. Nilakh are already in possession of PCMC and designated for proposed STP construction.

- C. **Objection raised during the commencement of STP at Chikhali:** As per sanctioned project under AMRUT, sanction vide letter no. AMRUT/2017/pra/kra-429/navi-33 dated 12/10/2017 for development and construction of 3 Sewage Treatment Plants including the present STP at Chikhali annexed herewith, marked as **Annexure-5** the tender was floated and the contractor was appointed by way of open competitive bidding process. In furtherance of the same, PCMC has issued work order on 07/03/2018 and the work of construction of STP was underway. The work order is annexed herewith, marked as **Annexure -6** and the work of the STP is undertaken by PCMC after obtaining approval of the Government of Maharashtra.
- D. **Objection raised for STP at Chikhali:** As the work order was issued to the contractor and the said project was required to be completed within the stipulated time, the construction of collection, conveyance and STP was commenced by PCMC through contractor. The resident of the near by society " River Residency" near the proposed STP at Chikhali, raised the objection for the construction of proposed STP on the multiple aspects like health hazards, obstacle to water way, and construction along river bank at Chikhali.
- E. **Immediate response from NGT:** Based on the objection raised by the local residents from River Residency society, the Hon. NGT has given their directives based on the MPCB's report dated 22-05-2019. The same is attached as **Annexure-6/a**. The Hon. NGT issues an immediate order of the Hon. Tribunal on 17/09/2019 to stop the work and the same is attached as **Annexure 6/a**. The committee was appointed to study the situation by Hon. NGT. The committee has informed PCMC on 30/01/2020 to demolish the then completed part of the STP at Chikhali as it was within the blue line of River Indrayani and there was no permission for the same.
- F. **Replies and Clarifications given by PCMC :** Since there were directives from Hon'ble NGT, the work of STP at Chikhali was immediately stopped. The letter was submitted for the clarifications to Hon. NGT covering all the aspects of necessity of proposed STP at Chikhali, correspondence with Irrigation Department, Government of Maharashtra, related GR and PCMC resolution. The same is reiterated again here for the kind consideration of Hon. NGT.

- a. **Construction as per GR-GoM-** The STP is undertaken by PCMC after obtaining approval of the GoM and the same is being carried out as per the Government of Maharashtra GR no. Purni-2018/(182/2018) Ci. Vya. (Mahsul) dated 03/05/2018, which states that the area between the river and the blue line (Prohibitive zones), can be utilized for purposes like garden, playground, cultivation and harvesting of traditional crops and fruit plants, public toilets and other sewerage activities. The said GR further states that, such sewerage treatment plants, which are necessary in the interest of public at large, can also be constructed within the area of blue line and red line (Restrictive zone) without obstructing the natural flow of the river. The said GR further clarifies that, it is not imperative of the part of the City (PCMC) to obtain the consent and / or a No-Objection Certificate (NOC) of the Irrigation Department for carrying out the construction of such STPs and other permitted facilities within the Prohibitive zone and Restrictive zone, which are necessary and also beneficial for public at large, The aforesaid GR dated 03/05/2018 is annexed herewith marked as **Annexure-7**. PCMC has also clarified and declared that due to the construction of the Chikhali STP, there will be no change in the cross section of the river for the simple reason that, naturally flowing river is approximately 20-30 meters. away from the boundary of the STP. Even though the said STP is within the blue line, the aforesaid construction of the said STP will not affect the natural flow of the river or the discharge capacity of the river. The construction of the STP will be based on raised level by adopting suitable permanent structural measures for the foundation, sub structure and will be constructed STP at Chikhali above the High Flood Level so that, there will be minimum water flow obstruction of river flood water. High Flood Level has been considered while planning and constructing the said STP at Chikhali. As per the revised layout, the construction of the STP is above ground level, thus, there will be no obstruction to the flow of the excess river water during floods. Furthermore, PCMC has undertaken river rejuvenation project under which PCMC is going to prepare hydraulic modeling of the river. PCMC will consider obstruction to the flow, if any, and will take necessary remedies while implementation. The plan showing the construction of the said STP is annexed herewith, marked as **Annexure -8/a** for Chikhali, **Annexure-8/b** for Bopkhel and **Annexure 8/c** for Pimple Nilakh for the kind consideration. We also reiterate that, the construction work of the said STP at Chikhali is being carried out in strict compliance of all the directions mentioned in the above mentioned GR of Government of Maharashtra bearing no. Purni-2018/(182/2018) Ci. Vya. (Mahsul) dated 03/05/2018.
- b. **As per Development Control Rules-DCR of PCMC:** Rule no. 9.4 of the Development Control Rules (DCR) of this PCMC states that, the area within the Prohibitive zone can be utilized for activities such as parking, open vegetable market with otta type construction, garden, open space, cremation, and burial ground, public toilet or like uses. The said Rule no. 9.4 of the DCR is annexed herewith, marked as **Annexure -9**. Thus, as per the said DCR and the GR dated 03/05/2018, PCMC can carry out the construction of the said STP.

- c. **The GR by Government of Maharashtra-GoM- UD Department for setting up sewage facility within Blue line:** the GoM vide its GR dated 20/08/2009 has made few modifications in the above mentioned Development Plan of this respondent. E.P. 87 in Schedule A of the said GR reads as follows: "The development in the area falling in the flood-lines will be governed as follows:
- Area falling in blue line (excluding Gaathan) is proposed to be kept as No Development Zone. However, the reservations of open users like Gardens, Playground, Cremation Ground, Burial Ground, Roads, Sewerage, and Water Supply etc. are allowed in blue line. "Thus, as per the said GR, use of area within blue line for setting up sewerage facilities including STP, beneficial and necessary for the welfare of public at large, is permissible. The aforesaid GR dated 20/08/2009, is annexed herewith, marked as **Annexure -10**. Thus, considering the above mentioned GR and rules and sanctions of the Government of Maharashtra, there is no violation of any rule on the part of PCMC and that the construction of the STP at Chikhali is absolutely legal and proper.
- d. **The directives as per CPHEEO-UDD-GoI:** The construction of the STP is being carried out as per "Central Public Health and Environmental Engineering Organization"(CPHEEO), who has published a Manual on Sewerage and Sewage Treatment Systems, issued by the **Ministry of Urban Development-GoI**, the construction of the said STP at Chikhali is being carried out in strict compliance of and as per the guidelines stated in the CPHEEO, complying all necessary mandates and parameters. We are using and engaging the latest "**Sequential Batch Reactor (SBR)**" Technology in the proposed STP which is capable to obtain strict parameters of <10ppm BOD, <10ppm TSS, <10ppm N, <50ppm COD as prescribed by the Hon'ble NGT.
- e. **Measures for uninterrupted flow in the river and maintaining healthy conditions:**It is also stated that, the low level retaining wall surrounding the STP premise will be constructed only up to the ground level of the riverbank. Above the ground level, the compound will be of chain link fencing, which will allow the excessive water of the river to flow freely and that there will be minimum obstruction to the flood waters, if any, due to the construction of low level retaining wall. As per the revised layout, the construction of the STP is above ground level, thus, there will be no obstruction to the flow of the excess river water during floods. The construction of the STP will not change the cross section of the river. The STP sludge will be fully disinfected before discharging and the same will be safely taken to a nearby disposal site of PCMC which is 10 kms away from the STP site at Chikhali. The proposed STP noise level is designed at the an average of 45 decibel, which is within the prescribed limits for residential zone.
- f. **No need to obtain NOC from irrigation Department GoM-**As per the Government of Maharashtra GR dated 03/05/2018, it is **not necessary to obtain the consent** and / or a No-Objection Certificate (NOC) of the Irrigation Department for carrying out the construction of such STPs and other permitted facilities within the Prohibitivezone and Restrictive zone. The PCMC as informed the Irrigation Department vide its letter dated

24/06/2019, regarding the construction of the STP at Chikhali, undertaken by PCMC. Furthermore, PCMC has again issued a letter dated 21/08/2019 and attached as **Annexure -11/a**, to the Irrigation Department, Pune, for grant of permission for construction of STP at Chikhali (though not mandatory as per the said GR dated 03/05/2018). The aforesaid letter dated 21/08/2019 is annexed herewith, marked as **Annexure -11/b**

- g. **Consent to Establish STP from MPCB:** The PCMC has also applied to MPCB, Pune office vide letter dated 25/03/2019 and to MPCB, Mumbai office, vide letter dated 25/06/2019, requesting the MPCB to grant Consent to Establish for the STP at Chikhali. The aforesaid letters dated 25/03/2019 and 25/06/2019 are annexed herewith, marked as **Annexure -12** and **Annexure-13**, respectively, and the same be treated as part and parcel of the present report. The online application made by PCMC for obtaining Consent to Establish is annexed herewith, marked as **Annexure-14** and the same be treated as part and parcel of the present report. MPCB after carried out necessary scrutiny of the papers, documents and plans of the said STP have accepted an amount of Rs. 50,000/- as payment for providing Consent to Establish of the STP at Chikhali. PCMC has made the aforesaid payment of the said amount of Rs. 50,000/- vide Receipt no. TXN 1910001328 / RBOI 8111968270 being payment for MPCB --CONSENT-0000081664 on 19/10/2019. The said receipt dated 19/10/2019 is annexed herewith, marked as **Annexure-15**. It is reliably learnt that MPCB, Pune office has further sent the said proposal of the city to its head office in Mumbai for approval.
- h. **Necessity of STP at Chikhali:** The construction of the said STP is extremely essential. The Indrayani river flows through the Alandi village, where thousands of pilgrims visit on a daily basis; and on Ashadhi and Kartiki Ekadashi, over 600,000 Lacs pilgrims visit the temple in Alandi and also consume the water of Indrayani as Tirth, considering it to be holy water. Consumption of untreated water, which may be mixed in the river Indrayani, in absence of the Chikhali STP, may pose serious health hazards to the pilgrims, whose numbers are in lakhs and this might even lead to or pose an outbreak of epidemics or diseases and / or any other unforeseen events. Similarly, the threat that, may pose to the ecosystem of the rivers, river banks and the environmental damage is tremendous. Thus, in view of all the above reasons, the construction of the STP at Chikhali is extremely necessary.
- i. **Land availability for STPs and associated issues:** PCMC has acquired the land under the construction for the said STP at Chikhali, which was reserved as per the Development Plan, duly sanctioned by the, State Government. Furthermore PCMC has already invested substantial amount of public money for carrying out the construction of the said STP. The PCMC has already laid laying remaining sewage network for the collection of sewage to the said STP at Chikhali. The setting up of new STP other than the land which is allocated for Chikhali STP, is practically very difficult and as good as impossible due to non-availability of land at suitable location and along the slope/ terrain for easy disposal of waste water to limit the cost of operation and maintenance over the long

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run i.e. locate a suitable place for construction of STP with equivalent capacity (which is nearly impossible, as the nearby area adjoining village Chikhali is developed and no area left for development of STP), further propose a change in the Development Plan for shifting the reservation of STP to another suitable location (if suitable land is available) under cl. No. 37 of MRTP Act will take minimum 2 years alongwith land cost burden. Further more, DPR for the new STP, obtaining funds, approval from Government Of Maharashtra & then physically carry out the construction of the STPs etc. is absolutely difficult. This entire process for shifting of the present STP to another location will take lots of time period and the cost of project may increase tremendously, that to if suitable lands are available for all the STPs. Thus it is just and convenient to carry out the construction of the present STP at the said land. PCMC has undertaken river rejuvenation project under which PCMC is going to prepare it hydraulic modeling of river. This respondent will consider obstruction to flow if any and will take necessary remedy while implementation.

G. Discussions held and suggestions/ possible solutions in the meeting on 07th March 2020 at

Pune: The meeting was held to discuss all above mentioned issues and the way out/ guidance for the proposed construction of STP at Chikhali and also at other two locations Bopkhel (5 MLD) and Pimple Nilakh (15 MLD) under the guidance of Hon. Chairman, Hon'ble NGT at Pune. The situation was explained by PCMC and requested the need to permit the proposed STP at aforesaid locations as requested by PCMC at Chikhali along with Bopkhel and Pimple Nilakh within PCMC area. It was also appealed and requested that the construction of the STP is legal and proper and is being carried in strict compliance of the guidelines laid down under the CPHEEO and various GR and Notifications of the Government of Maharashtra. This construction will prevent unforeseen consequences, leading to outbreak of serious epidemics, health hazards and other serious irreversible and irreparable loss to the environment and also to lives of lakhs of people and livestock. It was suggested to construct a structure above HFL-High Flood Level so that the flow will remain uninterrupted and by maintaining the suitable technology the outlet parameters shall be respected.

Request from PCMC:

Considering all the aforementioned facts, the construction of the STP at Chikhali is absolutely legal and proper and as per various approvals and GR of the State Government. There is no violation of any rule of DCR of PCMC. The construction of the said STP will not hamper and / or obstruct the natural flow of the river as the planning is done considering the high flood level (HFL) of the river. The construction of the STP will also not change the cross section of the river.

Thus it is requested to kindly consider the permission for the construction of 03 numbers of STP at Chikhali (12 MLD), Bopkhel (05 MLD) and Pimple Nilakh(15 MLD) at the earliest.

Thanking you in anticipation

Encl. – Annexure 01 to 15

Yours Sincerely,



Commissioner

**Pimpri Chinchwad Municipal Corporation
Pimpri, Pune-411038**

**Date: 03/06/2020
Place:- Pune**

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3	Annexure 3a	Development Plan showing area of Chikhali.
4	Annexure 3b	Development Plan showing area of Bopkhel
5	Annexure 3c	Development Plan showing area of Pimple Nilakh
6	Annexure 4	Possession Receipt showing PCMC acquired the aforementioned area under reservation in Gat No. 90. - 1/130 ^{R. No.}
7	Annexure 5a	Sanctioned Project under Amrut vide Letter No. Amrut/2017/Pra/kra-429/navi-33 dated 12/10/2017 for development and construction of 3 STP.
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21	Annexure 15	Receipt dated 19/10/2019 of Online application submitted for obtaining consent to establish STP

ANNEXURE-1

Pimpri Chinchwad Municipal Corporation, Pimpri 411017

Existing City Water Supply & Seware generation & STP capacities for current population (2019) – 25 Lacs

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1)	Total Lifting of water from Pawana River	490 MLD
2)	Water From MIDC	30 MLD
	Total	520 MLD
3)	Distribution Losses (25% of 520 MLD)	130 MLD
4)	Net Water Supply (520 MLD – 130 MLD)	390 MLD
5)	Net Sewage generated (80 % of Water Suply) (80% of 390 MLD)	312 MLD
6)	Total STP Capacity provided (14 STP) in Nine Locations	353 MLD
7)	In flow at all STP (80% Area covered with sewerage system)	264 To 270 MLD
8)	Untreated sewage flow (312 MLD – 264 MLD)	48 MLD (in Three River Basin of City
9)	Proposed STP	(32 MLD) In Amrut Mission
	a) Chikhali	12 MLD
	b) Pimple Nilakh	15 MLD
	c) Bopkhel	05 MLD
		32 MLD



Executive Engineer
(Sewerage Department)
Pimpri Chinchwad Municiple Corporation
Pimpri 411017

ANNEXURE-2

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MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010437/24020781/24014701
Fax: 24023516/24024068/24044531
Website: www.mpcb.gov.in



Kalpataru Point, 2nd - 4th Floor
Opp. Cine Planet Cinema,
Near Sion Circle, Sion (E)
Mumbai- 400 022.

No.MPCB/JD(WPC)/B- 3397(23)

Date: 11/09/2019

To
The Municipal Commissioner,
Pimpri Chinchwad Municipal Corporation,
Pimpri, Pune.

Sub: Directions under Section 33A of the Water (Prevention & Control of Pollution) Act, 1974.

- Ref: 1. H'ble NGT Order dated 28/08/2019 in Original Application no 593/2017 in Paryavaran Surksha Samiti & anr v/s Union of India. And Order dated 12.03.2019 in the matter of Original Application no 710/2017.
2. H'ble NGT Order dated 20/09/2018 and 19/12/2018 in Original Application No.673 /2018 in the News Item dated 17/09/2018 in 'The Hindu' authorised by Shri Jacob Koshy under the heading "More River Stretches are now critically polluted"
3. Various Directions issued by the Maharashtra Pollution Control Board with regard to the compliance of Water (Prevention & Control of Pollution) Act, 1974 from time to time.

WHEREAS, the Hon'ble National Green Tribunal vide order dated 28.08.2019 in the matter of Original Application no 593/2017 in Paryavaran Surksha Samit & anr v/s Union of India all the local Bodies and or the concerned department of the state Government have to ensure 100% treatment of the generated sewage and in default to pay compensation which is to be recovered by the State with effect from 01.04.2020. In default of such collection, the State/UTs are liable to pay such compensation. The CPCB is to collect the same and utilise for the restoration of the environment.

AND WHEREAS, the Hon'ble National Green Tribunal vide order dated 28.08.2019 has discussed the methodology developed by CPCB for assessment of Environmental compensation in case of failure of preventing the pollutants being discharged in water bodies in the form of untreated /partially treated sewage by concerned individual/Authority.

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AND WHEREAS, Hon'ble National Green Tribunal vide order dated 12.03.2019 in the matter of Original Application no 710/2017, the State Pollution Control Boards are also authorised to recover the environmental compensation from the polluters or laying down their own scale which should not be less than the scale fixed by Central pollution Control Board.

AND WHEREAS, Hon'ble NGT, in various orders passed has clarified that, apart from prosecution, the statutory authorities under provision of the Environmental (Protection) Act, 1986, the Air (Prevention and Control of pollution) Act 1981 and the Water (Prevention and Control of pollution) Act 1974, must in exercise of their incidental powers, prescribed scale of compensation to be collected from the Polluters on "Polluter Pay's Principle"

AND WHEREAS, the Hon'ble National Green Tribunal vide order dated 20/09/2018 in Original Application No.673 /2018 directed All States and Union Territories to prepare action plans within two months for bringing all the polluted river stretches to be fit at least for bathing purposes (i.e. BOD < 3 mg/L and FC < 500 MPN/100 ml) within six months from the date of finalisation of the action plans.

AND WHEREAS, you were also directed to maintain wholesomeness of the river water to achieve the standards of bathing purpose and stop all the discharges of untreated / partially treated sewage into the river.

AND WHEREAS, the Board has issued various directions to your Corporation, wherein, you were directed to provide adequate Sewage Treatment Plant and to achieve the effluent discharge standards (i.e. pH 6.5 -9.0, BOD < 10 mg/L, COD < 50 mg/L, TSS < 20 mg/L, fecal Coliform < 100 MPN/100 ml, Total Nitrogen < 10 mg/L, Ammonical Nitrogen < 5 mg/L) of STPs prescribed by the Ministry of Environment, Forest & Climate Change, Govt. of India and implement short term & long term measures for the treatment of sewage and also restrict the untreated / partially treated sewage reaching to the River/creek.

AND WHEREAS, it has been observed that your Corporation is generating sewage to the tune of 312 MLD out of that 266 MLD is treated or partially treated and 46 MLD of the sewage is discharging into the River/Creek without treatment this continual practice now become a threat to the environment.

AND WHEREAS, water quality monitoring results of rivers/creeks as indicated that water quality has been affected because of disposal of untreated or partially treated sewage into the water bodies and as a result, there are high number of fecal bacteria making the water body unfit for human consumption or for other uses

AND WHEREAS, your corporation is not having adequate system for sewage collection and its treatment and thus entire/partial waste water either falls into rivers or lakes or remains inundated on land causing potential risk to the ground water contamination.

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In view of the above stated facts and realizing that rivers and streams are being polluted to prevent further deterioration of surface, sub-surface and groundwater, in exercise of the powers conferred upon me under Section 33A of the Environment Protection Act, 1986 (Pollution) Act, 1974, you are hereby directed to comply with the following directions:

1. Prepare and submit an action plan for 100% treatment of the generated sewage and effluents to meet the discharge standards for STPs.

2. Prepare and submit an action plan for utilization of Treated sewage effluents.

3. The environmental compensation shall not be levied by MPC Board the maximum amount of Rs. 100 Cr as per the & M cost component i.e. Rs. 10 Lacs per day recommended for partially treated sewage discharge as mentioned in the Hon'ble NGT order dated 19/01/2019 in Original Application no 593/2017 in Paryavaran Surksha Samiti & anr v/s State of Maharashtra, Government of India.

You shall submit your reply/objections within a period of 7 days from the date of receipt of these directions to this office if any, failing which the Board will be constrained to issue appropriate final directions including deposition of environmental compensation, as may deem fit in your case, which may please be noted.

For and on behalf of the
Maharashtra Pollution Control Board

(E. Ravendiran, IAS)
Member Secretary

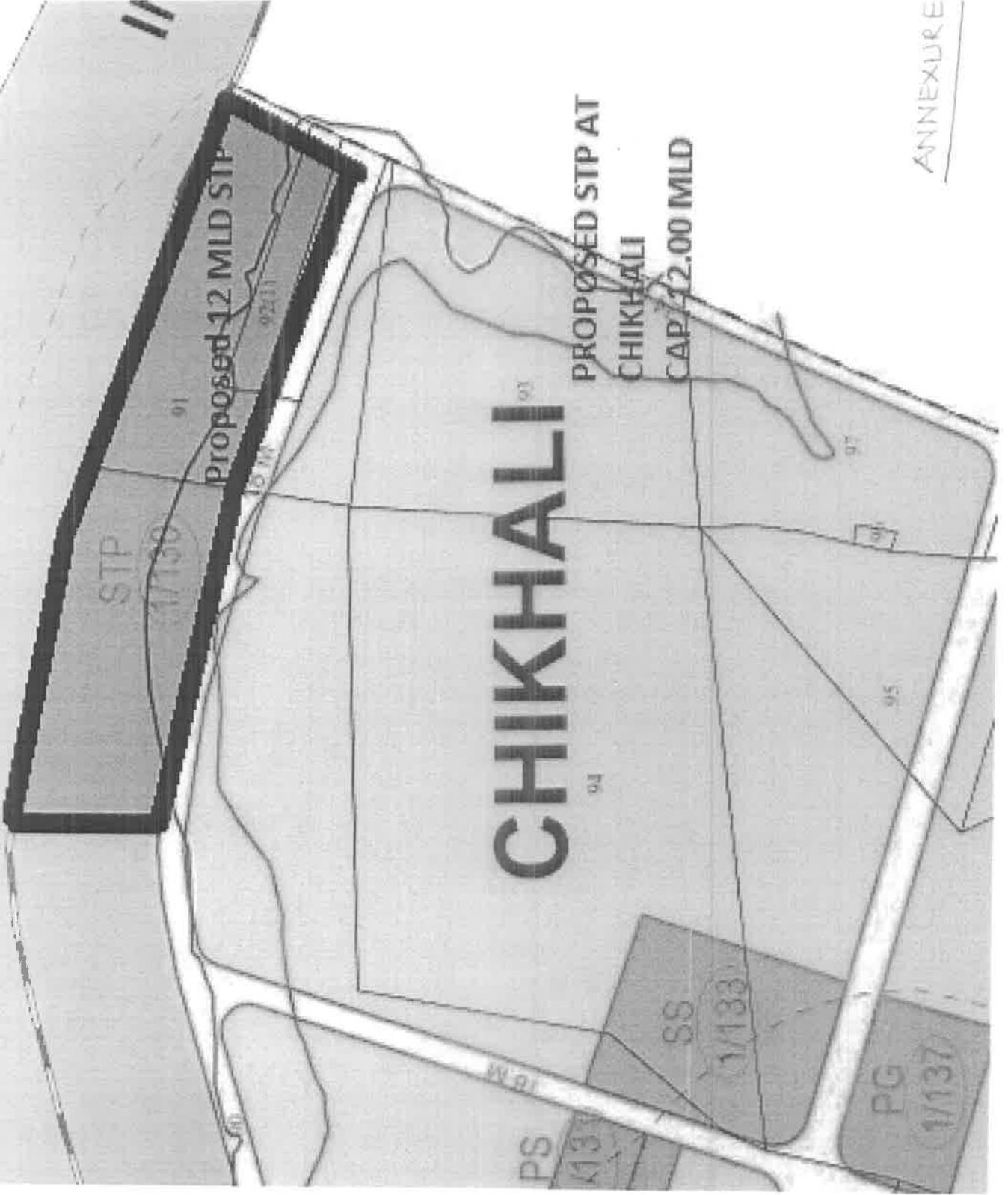
Copy submitted to:

Hon'ble Chairman, MPCB, Mumbai – for favour of information.

Copy to:

1. Joint Director (WPC)/Law Officer, MPCB, Mumbai – for information and necessary follow up.
2. Regional Officer, MPCB Pune/ Sub-Regional Officer Pimpri Chinchwad MPCB: - They are directed to serve the copy and take necessary follow up action.

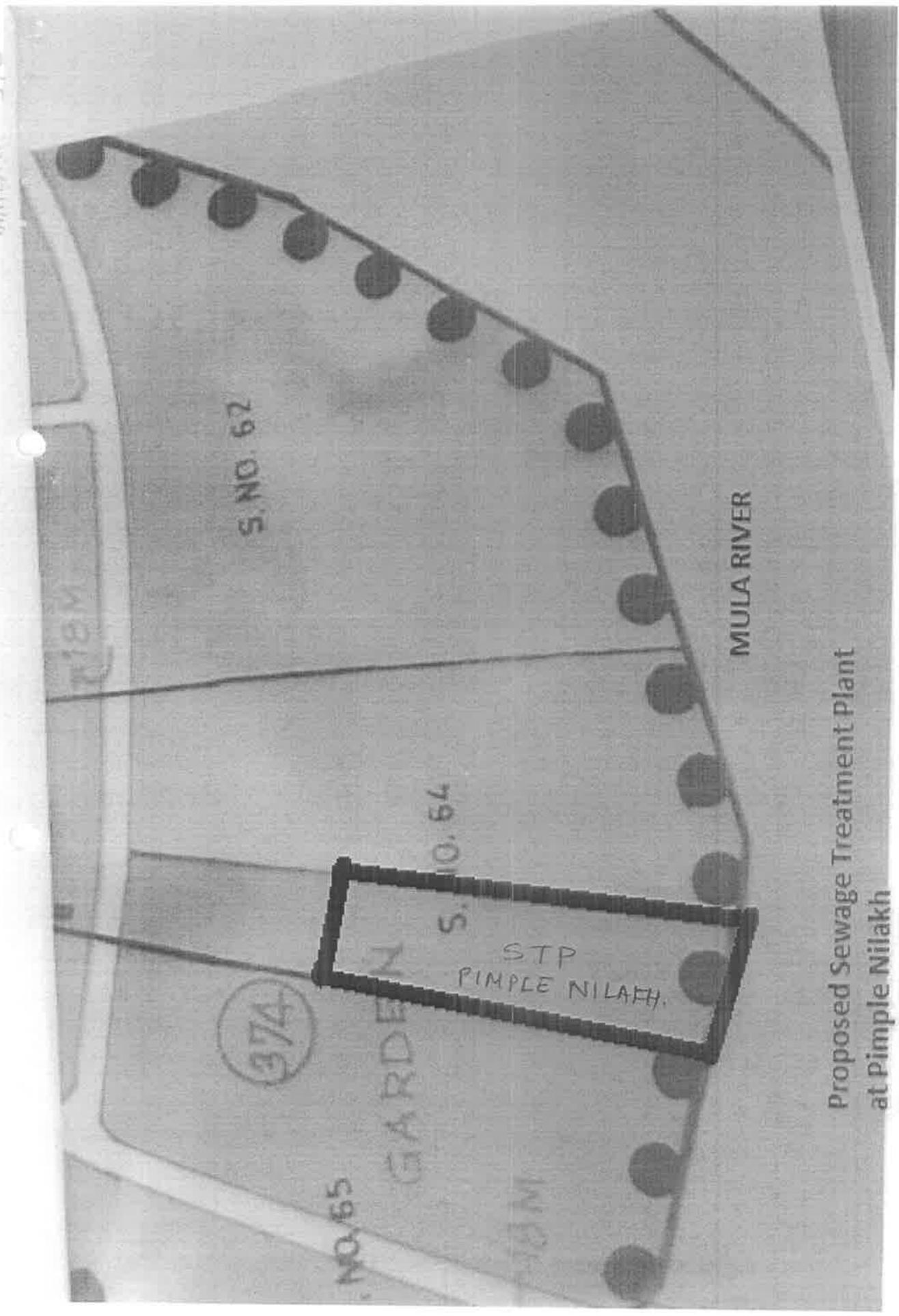
Annexure - 3/A



ANNEXURE - 3/a

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ANNEXURE - 3/C



Proposed Sewage Treatment Plant
at Pimple Nilakh

Cap. 15.00 MLD

ANNEXURE - 3/C

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ANNEXURE - 4

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(English Translation of R-4)

1

Original Agreement on Non Judicial Stamp Paper of Rs 100

Maharashtra 2014

MG 28845

Type of Document : Possession Receipt.

Description of the Property :

Name of the purchaser / through : Dilip Motilal Chordiya Chinchwad Pune

Name of the second party :

Name of the through Person : Shri Amol Chordiya

Value of the Stamp Paper : Rs 100

Serial number of purchase and date : 21247 30.1.15

SD/-

Stamp Vendor

Government of Maharashtra
Treasury Department Pune
28th January 2015 SD/-
Senior Treasury Officer, Pune

Advance Possession Receipt

Today the day of month of year 2015. I / we the undersigned do hereby execute the advance possession receipt as follows

To

Deputy Director of Town Planning, on behalf of

Pimpri Chinchwad Municipal Corporation Purchaser

Mumbai Pune Road Pimpri, Pune 411018

From

Shri Dilip Motilal Chordiya

Age 55 years, occupation : Agriculture and Trade

Residing at Sajjan Plaza, Chafekar Square, Vendor

Chinchwad Pune 411033

Description of the Property : Land admeasuring 33854.75 square meters area affected by sewage treatment plant and 609.00 square meters area of land affected by 24 meters wide road totaling to 34473.75 square meters as per serial number 1 to 130 at Gat no 130 green color in the enclosed map of partwise approved Development Plan for extended boundaries of the Pimpri Chinchwad Municipal Corporation in between the blue line and the river

Four Boundaries :

The four boundaries of Serial no 1 to 130 sewage treatment plan are as follows :

To the South : Applicable river

To the North : Part property of Survey number 90 and survey number 93 applicable

To the east : Part property of Survey number 90 applicable

To the West : Part property of Survey number 90 applicable

The four boundaries of the area affected by 24 meters wide road is as follows :

To the South : Applicable river

To the North : Part property of Survey number 90 and survey number 93 applicable

To the east : Boundary of Village Moshi applicable

To the West : Part property of Survey number 90 applicable



राजन लाखे
महाराष्ट्र शासन
भाषा तज्ञ
महाराष्ट्र शासन
(मराठी भाषा विभाग)

29/1/2015

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The aforesaid properties with four borders along with all the belongings, easement rights, and other ownership rights along with flora and fauna , stones, pebbles etc. The vendor has acquired the aforesaid property at A through Power of Attorney / ownership and village Chikhali is included within the limits of Pimpri Chinchwad Municipal Corporation. The aforesaid property is indicated in between the river and the blue line vide E P – 87 in the Development Plan. Since there was ambiguity with respect to the permissible Transferable Development Rights Index in respect of areas under the blue flood line. Hence Transferable Development Rights cannot be issued at present. However since the owner herein is convinced that if he hands over the advanced possession of the said property to the Pimpri Chinchwad Municipal Corporation, in order to receive the permissible Transferable Development Rights in terms of the Government Resolutions , it will be in public interest , he is willing to hand over the aforesaid property to the Municipal Corporation. The mutually agreed terms and conditions are as follows :

The aforesaid property in clause A is in the ownership of the vendor through ownership rights / Power of Attorney basis. The said land is free from any encumbrances and the vendor has absolute right and authority to dispose off the said property as per his desire. The said property is not the subject of any dispute in any court of law nor has any interests of the successors or assignees. The vendor has admitted to resolve any complaint occurring in this regard in future. Similarly the vendor has not mortgaged, donated, gifted, leased, rented or assigned the said property to anybody in any manner and he has assured the purchaser that the said property is not the subject matter of any dispute. The vendor has handed over the advanced possession of the aforesaid property to th Municipal Corporation, vide this possession receipt,

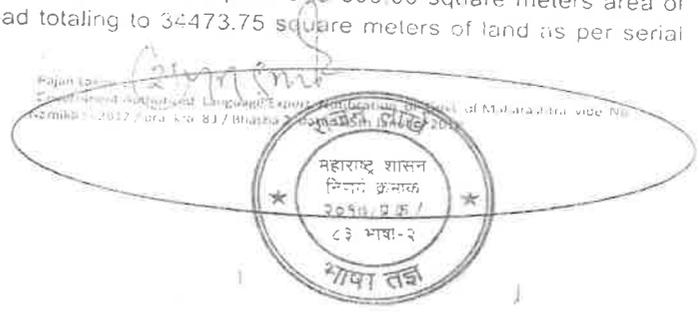
1. The vendor or his assignees or survivors or successors shall not have any objection for utilizing the said property for public purposes , after handing it over to the Pimpri Chinchwad Municipal Corporation
2. The total area of the property at Gat no 90 part at village Chikhali, Tehsil Haveli District Pune is 231000 and the vendor has duly carried out the measurement of his undivided share of his area in survey number 90 within six months from the Tehsil Inspector, Land Records , Haveli / City Survey Office. Hence the possession of the said premises has been taken as per the affected area under serial number 1 to 130 – sewage water treatment plant and 24 meters road on the map and the vendor has signed the same. The vendor vide his letter dated 31.01.2015 has expressed his willingness to hand over the possession of the subject property to the Municipal Corporation. The proposal for granting him Transferable Development Rights in lieu of Cash compensation for some part of the said land is placed before the Honorable Transferable Development Rights Committee and the balance area is included in the river to blue flood line as per EP 87. Since there is ambiguity with respect to permissible Transferable Development Rights in case of blue line area, Transferable Development Rights cannot be permitted at present. However the vendor has expressed his willingness to hand over advance possession on a stamp paper of Rs 200 and by submitting the other documents such as Government measurement, map etc for the purpose of the issue of permissible Transferable Development Rights / floor space Index in future, subject to the Government Resolutions in this respect.

Rajan Lakhe
Government Authorized Language Officer, Maharashtra Govt of Maharashtra vide No
tamika :- 2017 / pra. kra 83 / B. 10/11 dated 25th January 2018

महाराष्ट्र शासन
निर्णय क्रमांक
२०१७ प्र.क्र./
८३, भाषा-२
भाषा तज्ञ

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3. Due possession will be taken after the vendor has submitted all the documents demanded by the Municipal Corporation and the measurement map with the City Survey Officer, Pimpri Chinchwad. After the vendor has registered the said possession receipt,
4. Further the vendor has been appraised that the Development Rights Certificate or enhanced Floor Space Index will be permitted to him as per the Municipal Corporation rules, after the procedure is completed.
5. It is acceptable to the Vendor that if the vendor deems expedient to accept consideration in lieu of Transferable Development Rights or enhanced floor space index as per the approved Development Control Rules or the prevalent policy of the Municipal Corporation, then the cost of leveling and acne utilization of the property as per Municipal Corporation standard rates has to be borne by him. Similarly has accepted to submit in writing to deposit the acne and macadam expenses (as communicated by the competent Municipal Corporation Officials) in the treasury.
6. The vendor has been appraised that it will be mandatory for the vendor to accept consideration of the reservation affected area taken into possession, in lieu of Transferable Development Rights / floor Space Index. If some technical difficulties occur in granting Transferable Development Rights and if payment of consideration becomes necessary in cash, then the consideration amount as per the valuation of land as on the date of the possession receipt shall be permissible and the same is acceptable to and admitted by the vendor.
7. After handing over the possession of the aforesaid land to the Municipal Corporation, if it is proved that the land owner / power of attorney holder misuses the said premises or has no ownership title over the said land or interests of any persons other than the owner exists in the said land, then the vendor will be deemed responsible for this misdeed and the vendor has accepted for assessment of service charges, penalty, and delay charges and other fees (expenses bore by the Municipal Corporation in case development work has commenced) in case there is delay in public benefit initiatives. Similarly if it is proved that government / semi government encumbrance / dues exist on the said land, the vendor has accepted to make good the same and pay them.
8. The vendor has accepted that if any dispute with respect to ownership rights over the said property occur in future, such financial and legal matters will be resolved by him at his expense. He has accepted that the Municipal Corporation need not face any botheration in the matter. The vendor has accepted and admitted that under no circumstances, the agreement will not be annulled and the said agreement will be binding on the vendor as well as his successors, survivors and the joint stake holders as per the 7-12 extract. If any dispute occurs in this regard, the vendor shall resolve the same.
9. If the consideration amount of the premises described in clause A is to be paid in cash, the Vendor has agreed to submit any written statement and offer any assistance without raising any objection till the said property is transferred in the name of the Pimpri Chinchwad Municipal Corporation letter.
10. The vendor himself today dated / 02 / 2015 handed over advance possession of the 33864 .75 square meters area affected by sewage treatment plant and 609.00 square meters area of land affected by 24 meters wide road totaling to 34473.75 square meters of land as per serial



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number 1 to 130 (in between the blue line and the river) to Shri Shinde Sunil Gangaram ,
Deputy Engineer on behalf of the purchaser institution.

Date :
Place

Person handing over possession
SD /- Thumb Impression
Shri Dilip Motilal Chordiya

Witness :

1. Signature : SD/-
2. Name : Harshad A Rathod
3. Address : Nigadi Pune 411044

Witness :

1. Signature : SD/-
2. Name : Nitin Sapkal
3. Address : Pimple Gurav Pune 411027

Person taking the possession
SD/-

Deputy Director , Town Planning,
Pimpri Chinchwad Municipal Corporation,
Pimpri Pune 411018



R-5a

5

Administrative Approval to the Pimpri Chinchwad City Drainage Project sponsored by the Government of India

Government of Maharashtra
Urban Development Department
Government Resolution number AMRUT - 2017 / Case no 429 / U D - 33
Mantralaya Mumbai 400 032
Dated 12th of October 2017

Read :

1. Urban Development Department Government Resolution number Amrut - 2015 / Case no 197 / U D 133 dated 13th of October 2015
2. Urban Development Department Government Resolution number Amrut - 2015 / Case no 163 / U D 133 dated 16th May 2016 and 12th July 2016

Introduction :

The Central Government sponsored AMRUT Mission is being implemented in the state since the year 2015 - 2016 vide the aforesaid Government Resolutions under reference. A mission for creation of infrastructure facilities such as water supply, drainage, storm water pipeline, urban transport, green area development etc will be undertaken in the cities. Accordingly the Central Government has approved the outline worth Rs 3280 crores for the financial year 2017-18 of the state under the said mission and the Pimpri Chinchwad City drainage plan is included in the said outline.

02. The matter of according administrative approval to the Pimpri Chinchwad City Drainage Project which is included in the annual action plan of the state for the financial year 2017-18 was under the consideration of the Government.

Government Resolution :

Administrative Approval as stated in the statement at paragraph 2, is accorded for inclusion of Pimpri Chinchwad City Drainage Project included in the Annual Action Plan of the State for the financial year 2017-18 under the AMRUT mission sponsored by the Central Government, subject to the terms and provisions contained in the Government Resolution under reference

3. The statement of adjuncts and their value in the Pimpri Chinchwad City Drainage Project is as follows :

Sr no	Description	Amount in Crores
1	Collection and Conveyance System (209.65 KM)	97.40
2	Gravity Lines (5.22 Kms)	
3	Pumping Station (4 nos)	6.09
4	Pumping Machinery (4*nos)	4.28
5	Pumping Main (4 Nos - length - 1.80 km)	6.88
6	S T P (4 nos total capacity - 32 MLD)	2.38
7	Property Connections	22.16
8	Utility shifting	8.29
		0.26

Rajan Lakhe
Government Authorized Language Expert. Notification of Govt of Maharashtra vide No
Amika - 2017/ops. kta 83 / Bhasha 2 dated 25th January 2018

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Grand Total	147.84
Say Rs	147.84 crores
Time period for completion of the work	24 months from date of work order

3. The financial pattern of the Pimpri Chinchwad city Drainage Plan approved by the Central Government as per the annual action plan for the state is as follows :

Sr no	Name of Local Self Government body	Approved cost of the Project as per Detailed project Report	Permissible Grant in aid through the Central Government (33.33 % of the project cost)	Permissible Grant in aid through the State Government (16.67 % of the project cost)	Contribution by local self Government Body (50% of project Cost
1	2	3	4	5	6
1	Pimpri Chinchwad Municipal Corporation	Rs 147.84 crores	Rs 49.28 crores	Rs 24.64 crores	Rs 73.92 crores

04. Administrative Approval is accorded to the Pimpri Chinchwad city Drainage Plan as per the Government Resolution under reference number 1, subject to the following terms and conditions
- 4.1 Pimpri Chinchwad Municipal Corporations shall be the implementing agency for the said project .
- 4.2 The local self government body share for the said project should be deposited through Pimpri Chinchwad Municipal Corporation/
- 4.3 It will be mandatory for the implementation agency to implement the said project as per the guidelines of the Central Government and the State Government , Government resolution under reference.
- 4.4 Similarly it will be mandatory for the implementation agency to implement the said project within the time period and as per the procedure stipulated vide State Government Circular number AMRUT – 2016 / Case n^o 163 / U D – 133 dated 16th May 2016 and 12th July 2016. Similarly all the pipes including D I pipes should be included in the tender document for the said project.
- 4.5 It will be mandatory for the implementation agency to float the tenders of the project as per the proforma tender issued by the Maharashtra Water Authority for all the drainage projects under the AMRUT Mission.
- 4.6 The implementation agency should ensure that work order for the said project is issued within 45 days from the date of administrative approval order.
- 4.7 It shall be mandatory for the mission cities and the implementation agency to comply the terms stipulated in the minutes of the State Level High Powered Committee meeting

Rajen Lakshmi
 Government Authorized Language Expert, Notification of Govt of Maharashtra vide No. H.M. 11-2017 / D.A. K.R. 83 / Bhasha 2 dated 25th January 2018

4.8. It will be mandatory for the implementation agency to comply the reforms stipulated reforms within the stipulated time period by the Central Government under the Central Government sponsored AMRUT mission

4.9 Procedure for disbursement of the funds : As per the guidelines governing the Central Government sponsored AMRUT mission, the Central Government shall release the funds for the scheme in three stages i.e. (20 % + 40% + 40%) . Accordingly the State Government equivalent share in proportion of the funds released by the Central Government, shall be released.

4.10 The first installment of the Central Government and State Government funds for the said project shall be released only after the work order for the project is issued. The further installment of the Central Government and State Government funds for the said project shall be released only after the utilization certificate in the format stipulated by the Central Government is submitted to the Central Government.

4.11 As per the financial pattern for the mission, it will be mandatory for the implementation agency to raise their share of funds equivalent to the proportion of the funds released by the Central Government and submit the utilization certificate in the format stipulated by the Central Government to the Central Government.

4.12 As per the prevalent guidelines issued for release of funds under the said project and as per the guidelines, it will be mandatory to maintain the funds in a separate bank account stipulated for the purpose. It is mandatory to utilize the funds released for the said project for the purposes of the said project and diversion of the funds for any other project will be considered a serious financial irregularity.

4.13 After the project for the Urban Local Self Government Body is approved by the State Government, any escalation in the original cost of the project will be the responsibility of the concerned local self government body. No enhanced grant in aid will be provided by the State Government in this regard.

4.14 The responsibility of completion of the said project within the stipulated time frame shall entirely rest with the concerned local self government body.

4.15 After the project management advisor has certified the quality and the invoices of the work, the responsibility for payment of work bills within 15 days to the concerned contractor shall entirely rest with the concerned local self government body.

4.16 The necessary no objection certificates for crossing the railway routes and other matters for the projects should be procured before the issue of the work order. Similarly it should be ensured that the premises for sewage treatment plant and other adjunctive in the said project should be in the actual possession before the issue of the work order.

4.17 As stated in the detail project report, General Body approval should be obtained for assessment of sewage tax and necessary action with respect to the same should be taken in order to ensure the sustainability of the project.

This said Government Resolution is published on the official website of the Government of Maharashtra www.maharashtra.gov.in under code number 201710121644239225 and is issued with the digital signature.

By the order and in the name of Governor of Maharashtra



Pandurang Jyotiba Jadhav

Rajan Lali
Government Authorized Language Expert, Notification of Govt of Maharashtra vide No
Mahika - 2017 / pra. kta 83 / Bhasha 2 dated 25th January 2018

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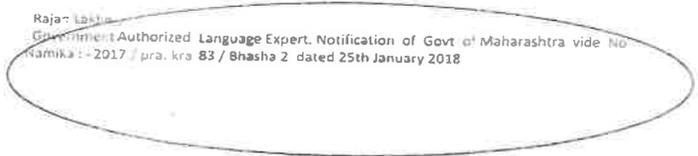
Joint Secretary, Government of Maharashtra

Copy to :

1. The Principal Secretary to the Honorable Chief Minister, Mantralaya, Mumbai
2. The Personal Secretary to Honorable Minister (Water Supply and Cleanliness) Department
3. The Personal Secretary to Honorable Minister of State (Urban Development)
4. The Personal Secretary to the Additional Chief Secretary (Urban Development)
5. The Personal Secretary to the Additional Chief Secretary (Planning Development)
6. The Personal Secretary to the Principal Secretary (Water Supply Development)
7. The Personal Secretary to the Principal Secretary 2 (Urban Development)
8. Member Secretary, Maharashtra Water Authority, Mumbai.
9. Commissioner and Director, Directorate of Municipal Councils Administration, Mumbai.
10. Divisional Commissioner, Pune Division, Pune
11. Executive Director, Maharashtra Urban Development Mission Directorate, Mumbai.
12. The Commissioner, Pimpri Chinchwad, Municipal Corporation, Pune
13. The District Collector, Pune
14. The District Administrative Officer, Pune
15. Superintending Engineer, Central Planning , Design Drawing and Monitoring , Maharashtra Water Authority, Thane.
16. Selected Files , U D -33



Rajan Lakshmi
Government Authorized Language Expert. Notification of Govt of Maharashtra vide No
N.M.11-2017 / pra. kra 83 / Bhasha 2 dated 25th January 2018



Work Order Agreement sealed

Pimpri Chinchwad Municipal Corporation
Sewage Water Department,
No S W / 02 / O M / 627 / 2018
Dated 7.3.2018

To
M/s Patil Construction and Infrastructure Limited
Third floor, P M P M L Commercial Building No 1,
Opposite Income Tax Building, Shankarsheth Road,
Swargate Pune 411420

Subject : Implementation of Sewage water management project under the National Urban Renewal Mission (AMRUT) within the limits of Pimpri Chinchwad Municipal Corporation

- Reference :
1. Tender notice no 14 / 1 / 2017 -18
 2. Tender Amount Rs 1,48,99,28,344 /-
 3. Tender acceptance dated 6.11.2017 to 19.12.2017
 4. This office letter number S W / 2 / O M / 850 /17 dated 20.12.2017

Order :

In reference to your B - 1 Tender for the work in aforesaid subject, the Honorable Municipal Commissioner on date 3.2.2018 and the Honorable Standing Committee vide their resolution number 2173 dated 7.2.2018 have approved the same with 4.75% enhanced rate than as per scheduled B tender document and the agreement for the said work has been executed on date 28.2.2018. The security amount for the work has been deposited as follows :

1	Earnest Money	Earnest Money Deposit	14121783305	Date	Amount	Rs
				14.12.2017	74,49,642	
2	Security Deposit	Bank Guarantee no	0324- BG0019 - 18	Date	Amount	Rs
				27.2.2018	3,12,13,980	
Punjab and Sind Bank Pune Camp Branch - upto 27 th February 2020						
3	Operation and Maintenance security.	Guarantee no	0324- BG0020 - 18	Date	Amount	Rs
				27.2.2018	42,13,380	
Punjab and Sind Bank Pune Camp Branch - upto 27 th February 2020				Total	4,28,77,002	

As such please complete the work within 24 months . The following terms and conditions as well as those in the tender document shall be binding on you. As per the undertaking submitted by you, the bank guarantee submitted on date 28.2.2018 will be got renewed before date 26.2.2020.

You are requested to complete the work as per the tender terms. Else you will be liable for penalty as per the tender terms. Similarly the copy of insurance policy insuring the contractual works and the workers purchased from M/s Oriental Insurance Company Limited, Development Office, Bahinwade Complex, first floor, Telco Road, Chinchwad, be submitted. If the policy



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document is not submitted, 1 % amount will be deducted from the payable bill amount and deposited with the government. Similarly Provident fund account numbers of the workers are required vide Provident Fund Act 1952. The workers welfare cess @ 1 % will be deducted from the G S T bill. The said work should be completed under the guidance of Shri Mohite, Deputy Engineer, Sewage Water Department.

- Enclosed : 1. Schedule B / Drawing / Agreement
Copy to : 1. Deputy Engineer with original file
2. Honorable Joint City Engineer
3. Labor Welfare Officer

SD/-
Executive Engineer
Sewage Water Department
Pimpri Chinchwad Municipal Corporation
Pimpri Pune 18

Account Head : AMRUT scheme
Guarantee Time Period : 24 months
Schedule V – NIL



Dr. Ankur

Item No. 04

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
(Through Video Conferencing)**

Original Application No. 41/2019 (WZ)
(I.A. No.55/2019)

Federation of River Residency Cooperative
Housing Society

Applicant(s)

Versus

Pimpri Chinchwad Municipal Corporation & Ors.

Respondent(s)

Date of hearing: 22.05.2019

CORAM:

HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE S.P. WANGDI, JUDICIAL MEMBER
HON'BLE MR. JUSTICE K. RAMAKRISHNAN, JUDICIAL MEMBER
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER

For Applicant (s):

Mr. Ankur Mittal, Mr. Abhay Gupta and Mr. Ankur Saboo, Advocates

For Respondent (s):

ORDER

Allegation in this application is against the construction of Sewage Treatment Plant (STP) by the Pimpri Chinchwad Municipal Corporation (PCMC), Pune in the prohibited zone i.e. blue line zone of Indrayani River.

Let a joint report on factual aspects be furnished by a Joint Committee comprising PCMC, Pune, MPCB and the Pune Irrigation Division, Govt. of Maharashtra within one month by e-mail at ngt.filing@gmail.com. MPCB will be nodal agency for coordination and compliance.

Handwritten notes and signatures in the left margin.

Handwritten notes and dates in the left margin.

Handwritten notes and dates in the left margin.

BEFORE THE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

(Through Video Conferencing)

Original Application No. 41/2019 (WZ)

(I.A. No.55/2019)

Federation of River Residency Cooperative
Housing Society

-- Applicant(s)

Versus

Pimpri Chinchwad Municipal Corporation & Ors.

--- Respondent(s)

REPORT IN COMPLIANCE OF THIS HON'BLE TRIBUNAL ORDER

DTD.22/05/2019

The Hon'ble National Green Tribunal, Principal Bench, New Delhi vide Order dated 22/05/2019 constituted a Joint Committee comprising of Pimpri Chinchwad Municipal Corporation, Pune; Maharashtra Pollution Control Board and Pune Irrigation Division, Government of Maharashtra to submit a report on factual aspects.

In compliance of this Hon'ble Tribunal Order dated 22/05/2019, the factual report in respect of the construction of Sewage Treatment Plant (STP) of Pimpri Chinchwad Municipal Corporation in the prohibited zone i.e. blue line zone of Indrayani river, is as under :-

- 1) The Regional Officer, Maharashtra Pollution Control Board, Pune; Executive Engineer, Irrigation Department, Pune and Additional City Engineer, Pimpri Chinchwad Municipal Corporation, Pune jointly visited to the site of Sewage Treatment Plant (STP) of Pimpri Chinchwad Municipal Corporation on 06/7/2019. The observations are as under :-

- (i) The location of STP is on land at आ. क्र. 1/130, Chikhali, Tal. Haveli, Dist. Pune, which is affected by blue line.
 - (ii) The said location falls in Blue line of the River Indrayani and there is obstruction in the natural flow of river during rainy season.
 - (iii) The construction work of STP was found in progress. Excavation Work was almost completed and some construction was started.
- 2) Considering the above facts & observations made during visit, MPCB and Irrigation Department are of view that the existing location is not suitable for construction of STP. The Pimpri Chinchwad Municipal Corporation has not obtain Consent to Establish for their STP at Chikhali, Tal. Haveli, Dist. Pune
- A copy of the Joint Committee Report duly signed by the officials of MPCB and Irrigation Department is attached and annexed herewith as an Annexure- 'I'.
- 3) The Pimpri Chinchwad Municipal Corporation is filing a separate Report, which is enclosed herewith and marked as an Annexure-'II'.

For and on behalf of Maharashtra
Pollution Control Board,



(Dilip Khekar)
Regional Officer, MPCB- Pune
and Nodal Officer.

Joint Visit

R-

Annexure I

Status Report of STP being constructed by PCMC at 1/130 at
Chikhali, Tal. Haveli, Dist. Pune

Visited the site jointly by Regional Officer MPC Board Pune Executive Engineer Irrigation Dept. and Additional City Engineer Pimpri Chinchwad Municipal Corporation on 03/7/2019.

During visit, construction work of STP was found in progress. Excavation Work was almost completed and some construction was started.

Going through the report submitted by PCMC Authority vide their letter No. क्र.जनि/कस/कावि/१९८/२०१९ दि.२५/६/२०१९, records available and joint discussion of Regional Officer, MPCB, Pune, Executive Engineer, Water resources Irrigation Department and Additional City Engineer, Pimpri Chinchwad Municipal Corporation, our submissions is as follows.

1. The location of STP construction is on land at Gat No. 90 of आ.क्र. १/१३०, Chikhali, Tal. Haveli, Dist. Pune which falls in blue line of Indrayani river & it is in prohibitive zone for permanent construction as per technical circular DSO/PB 4/1582 Date 16/11/2015 W.R.D. Resolution no/ संकिर्ण 2012/ प्र.क्र.20/ 2012/ (सिव्य) महसूल दि.08/03/2018 and WRD Resolusion flood control 2018/(182/2018) M (revenue), Mantralaya, Mumbai dated 3/5/2019.
2. As the said STP construction falls in Blue line of the river Indrayani, due to this construction there will be obstruction to the natural flow of river during rainy season.

Considering above all facts & observations made during this visit we are on opinion that, existing location of STP is not suitable for any type of construction as the STP construction is falling in blue line of Indrayani River.


(Rajendra Dhodapkar)
Ex. Engineer, Irrigation Department,
Pune


(Dilip Khedkar)
Regional Officer, MPC Board
Pune and Nodal Officer

Joint City Engineer

R-

Annexure II



Pimpri Chinchwad Municipal Corporation
Pimpri, Pune - 411018
Drainage Department C Ward,
No. Drainage Dept/cward/196/2019
Date 25/06/2019

190724-FTS-0204

To,
Regional Officer,
Maharashtra Pollution Control Board,
Jog Center, Wakdewadi, Shivajinagar,
Pune - 411005

Subject :- Construction of 12 MLD STP IN Reservation No.1/130 in
limits Pimpri Chinchwad Municipal Corporation at Chikhli
Under Amrut Mission Scheme.

Reference :- Hon. National Green Tribunal Order No.OA41/2019 (WZ)
Dated 22/5/2019

Hon.NGT has directed to visit above subjected site jointly by MPCB, Irrigation Deptt. and PCMC and to submit report. Accordingly site visit was done jointly on dt.06/07/2019. PCMC has to say as under.

At present, there is only sewage treatment plant at Charoli of capacity of 21 MLD in Indrayani river basin, it is necessiated to have additional STP considering growing population Accordingly above said project taken in hand which is also sanctioned under AMRUT mission. This project is most necessary to reduce pollution of Indrayani river.

There is a reservation in sanctioned development plan of PCMC at Chikhali having reservation no. as 1/130 for sewage treatment plant. The said land is on bank of Indrayani river affected partially by blue line & red line. The said land is acquired by PCMC & said project is under taken on the same land.

Water Resource Deptt. Of Maharashtra Govt. has issued a circular dt 3rd May 2018 & as per point no.7 & 8, there in, sewerage facilities are allowed in land under blue & red line.

Govt of Maharashtra, Gazette Dt.20/8/2009 have published minor modification no.EP.87, according to which sewerage works are allowed in area under blue & red line. Accordingly to above provisions, The said project is under taken by PCMC. PCMC taking care to minimise obstruction to river flow during floods.

This project is most necessary to reduce / avoid pollution of Indrayani river.

Joint City Engineer,
Water Supply & Sewerage Dept
PCMC, Pimpri, Pune - 411018

Encl:-

1. Govt Of Maharashtra, Gazzette copy Dt.20/08/2009
2. Circular Dt.3/5/2018 by water resource Deptt.
3. Copy of sanctioned development plan
4. Lay of Proposed STP.

Item No. 02

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
(Through Video Conferencing)**

Original Application No. 41/2019 (WZ)

(I.A. No. 55/2019)

Federation of River Residency
Cooperative Housing Society.

Applicant(s)

Versus

Pimpri Chinchwad Municipal
Corporation & Ors

Respondent(s)

Date of hearing: 17.09.2019

**CORAM: HON'BLE MR. JUSTICE S. P. WANGDI, JUDICIAL MEMBER
HON'BLE MR. JUSTICE K. RAMAKRISHNAN, JUDICIAL MEMBER
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER**

For Applicant(s): Mr. Ankur Mittal, Mr. Ankur Saboo, Advocates
and Mr. Parag Gandhi, Advocate

For Respondent (s): Ms. Manasi Joshi, Advocate for Respondent No. 3.

ORDER

1. Report has been received from the MPPCB in terms of the directions contained in the order dated 22.05.2019. Let the it be taken on record.

The report is as follows:

"In compliance of this Hon'ble Tribunal order dated 22/05/2019, the factual report in respect of the construction of Sewage Treatment Plant (STP) of Pimpri Chinchwad Municipal Corporation in the prohibited zone i.e. blue line zone of Indrayni river, is as under:-

1. The Regional Officer, Maharashtra Pollution Control Board, pune; Executive Engineer, Irrigation Department, Pune and Additional City Engineer, Pimpri Chinchwad Municipal Corporation, Pune jointly visited to the site of Sewage Treatment Plant (STP) of Pimpri Chinchwad Municipal

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Corporation on 06/07/2019. The observations are as under:-

- i. The location of STP is on land at श. नं. 1/130, Chikhali, Tal, Haveli, Dist. Pune. which is affected by blue line.
 - ii. The said location falls in Blue line of the River Indrayani and there is obstruction in the natural flow of river during rainy season. 12
 - iii. The construction work of STP was found in progress. Excavation Work was almost completed and some construction was started.
 - iv.
- 2. Considering the above facts & observations made during visit, MPCB and Irrigation Department are of view that the existing location is not suitable for construction of STP. The Pimpri Chinchwad Municipal Corporation has not obtain Consent to Establish for their STP at Chikhali, Tal Haveli, Dist. Pune." 12

2. In view of the above we deem it appropriate to issue notice on the Respondents returnable in three weeks. The applicant to furnish requisites within one week who is also at liberty to serve notice dasti upon the respondents.

3. Learned Counsel for the applicant has placed before us photographs to demonstrate the nature of the construction being undertaken which reveals alarming situation and substantiates the report of the Committee.

4. Having regard to the above facts and circumstances, we were inclined to pass an order restraining further construction of offending constructions but Ms. Mansi Joshi, Learned Counsel for MPCB submits that stop order has already been issued by the MPCB upon the Pimpri Chinchwad Municipal Corporation (PCMC) from carrying out further work. She states that work has now been completely stopped.

- 5. In view of this we do not feel it necessary to pass any further orders except to direct that the construction shall not resume until disposal of this case.
- 6. List on 14.11.2019

S. P. Wangdi, JM

K. Ramakrishnan, JM

Dr. Nagin Nanda, EM



17th September, 2019
O.A. No. 41/2019 (WZ)
HB

ANNEXURE-7 & 11/4

Guidelines for utilization of prohibited and controlled area and marking the flood line so as to prevent any construction within the flood line and avoid the flood calamity

Government of Maharashtra
Water Resources Department,

Government Circular number F C - 2018 / (182 / 2018) I M (Revenue)

Mantralaya Mumbai 400 032

Dated 3 May 2018

Read : Government Circular number F D W - 1089 / 243 / 89 / I M (Works) dated 2.9.1989 and 21.9.1989

Introduction :

Instructions have been issued vide Irrigation Department Government Circular number F D W - 1089 / 243 / 89 / I M (Works) dated 2.9.1989 and 21.9.1989 for marking the flood line so as to prevent any construction within the flood line and avoid the flood calamity

Considering the increasing demand from the concerned Government / Semi government institutions, local self government bodies for no objection certificates for construction of bridges on the river , construction of approach roads on both sides of the bridge, construction of roads, gardens and jogging tracks by river-bed side as per the development plan for the city, construction of retaining wall for flood control, gas pipeline and electric lines crossing, laying drainage pipelines along the river bed, construction of sewerage treatment plant and such other works of public nature, within the prohibited area within the blue line and controlled area between the blue line and the red line, it has become necessary to consider the number of completed and under construction projects on various rivers and water channels through the Water Resources Department of the state , nature of changing rainfall patterns and ultra modern machinery for forecasting of floods and flood control.

The drawing designs of the flood line and area maps are approved by the Water Resources Department vide Government Circular number Sub judge - 2014 / case no 424 / 2014 dated 2.3.2015. However the matter of clarity in revising the list of necessary permissible works for public benefit in the prohibited area beyond the blue line and controlled area between the blue line and red line along the river issued vide F D W - 1089 / 243 / 89 / I M (Works) dated 2.9.1989 and 21.9.1989, was under the consideration of the Government. Hence following circular is being issued after including the revised / updated instructions in the matter

Circular :

1 The Irrigation Department Government Circular number FDW / 1089 / 243 / 89 / I M (Works) dated 2.9.1989 and 21.9.1989 is being updated.

2 On the basis of the guidelines with respect to the utilization of land in the flooded area contained in chapter 8 / 1984 of the Dam Safety Manual, there are two types of flood lines. Prohibition Flood Line (Blue Line) and Restrictive Flood Line (Red Line)

3. Blue Flood line :

The blue flood line should be the line marked at the maximum level of water discharge out of the following



- a. Average flood discharge at the frequency of one in twenty five years. OR
- b. One five times discharge of the settled discharge capacity of the river basin.

4. Red Flood Line :

Red flood line should be marked at the following level of water discharge level

- a. In area , where there is no dam : Average flood discharge at the frequency of one in one hundred years.
- b. In areas where there is dam : Proposed maximum flood discharge from the overflow level - Average flood discharge coming from the water catchment area below the dam at the frequency of one in one hundred years.

5. Prohibitive Zone :

The area within the blue flood line on the right bank of the river till the river basin till the blue flood line on the left bank should be referred as Prohibitive zone.

6. Restrictive Zone :

The area within the blue flood line till the red flood line on the same bank of the river should be referred as Restrictive Zone

7. The Prohibitive Zone can be utilized in the form of open land, for example gardens, play grounds, or light crops, Wherever the right to grow crops is established as a result of customary use, such places should be utilized for such purposes (as Watermelon / Sweet Melon / Melon plantations, public toilets and sewage disposal facility) in such a way that there is no obstruction in the river flow , the water carriage capacity of the river is not reduced and there is no change in the intersection of the river.

8. The Restrictive Zone be utilized for the following purposes :

- i) Water sewage schemes necessary and unavoidable in public interest.
- ii) Public Roads necessary and unavoidable in public interest in such a manner that the road level of the said roads is above the blue flood line. The height of the said level should be stipulated as per the provisions contained in the Indian Roads Congress Code
- iii) Water supply lines, gas pipe lines, drainage pipe lines necessary and unavoidable in public interest in such a manner that the said pipe line should be underground and there should be not obstacle in the river intersection in the restricted area and it is not changed.
- iv) The plinth level of the ground floor of the constructions in the restricted area should be at such a height above the red line so as to ensure the evacuation of the people to safer places before the rise in flood level in the Restricted area rises to alarming levels. Similarly it will be possible for the people, livestock and belongings in these areas to be shifted immediately to safer locations on receipt of flood warnings and avoid damage to life and property.

9. It should be ensured that there is no obstruction in the river flow , the water carriage capacity of the river is not reduced and there is no change in the intersection of the river due to the stated utilization of the land in clause 8 above. The Chief Engineer shall be competent to take action against the constructions obstructing the flow of the river. The entire responsibility of the said public works within the Prohibited Zone and Restricted Zone shall rest with the concerned department / local self governing body and the concerned department / local self governing body would be responsible for the damage to life and property caused due to likely floods and the incidental judicial cases arising therefrom.

Rajan Lakhe
 Government Authorized Language Expert, Maharashtra State No. 1000
 Basmika : - 2017, Pra. Kra. 83 / Bsmika 2 dated 25/01/2018

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10. Considering the aforesaid matters, if demand for demarcation of Prohibited Zone and Restricted zone is received from any department / local self governing body in order to avoid the potential danger of floods, the concerned Regional Chief Engineer of the Water Resources Department may take action in terms of Government Circular number Sub Justice - 2014 / Case number 424 / 2014 I M dated 2.3.2015.

11. Since the ambit of work of the Water Resources Department is limited to the demarcation of flood line only, no objection certificate from the Water Resources Department for carrying out the unavoidable and necessary works in public interest in the Restricted area and Prohibited Area is not required. However if statutory approval from the environment department / other departments / local self governing bodies / other government departments is required, the same may be obtained separately.

12. The said Government Circular is issued as per the Law and Judiciary Department unofficial reference number 388 - 2018 / E dated 13.4.2018 and Urban Development Department unofficial Reference number T P S - 1018 / U R 5 / 2018 / U D - 9 dated 19.4.2018.

13. This said Government Resolution is published on the official website of the Government of Maharashtra www.maharashtra.gov.in under code number 201805031801595727 and is issued with the digital signature.

By the order and in the name of Governor of Maharashtra

C A Birajdar

Joint Secretary, Government of Maharashtra

Copy to :

The Secretary to the Honorable Governor

1. The office of Honorable Chief Minister.
2. Honorable Chairman / Deputy Chairman, Legislative Assembly, Vidhan Bhavan, Mumbai.
3. Honorable Speaker / Deputy Speaker, Legislative Council, Vidhan Bhavan, Mumbai
4. Office of the Honorable Leader of the Opposition, Legislative Assembly, Vidhan Bhavan, Mumbai
5. Office of the Honorable Leader of the Opposition, Legislative Council, Vidhan Bhavan, Mumbai
6. Private Secretary to the Honorable Minister (Water Resources), Mantralaya, Mumbai
7. Private Secretary to the Honorable Minister of State, (Water Resources), Mantralaya Mumbai
8. Accountant General , 1 / 2 (Accounts / Admissibility), Maharashtra State, Mumbai / Nagpur
9. Accountant General , 1 / 2 (Audits), Maharashtra State, Mumbai / Nagpur
10. Personal Secretary to the Additional Chief Secretary, Home Department, Mantralaya, Mumbai.
11. Personal Secretary to the Additional Chief Secretary, Revenue and Forest Department, Mantralaya, Mumbai.
12. Personal Secretary to the Additional Chief Secretary, Environment Department, Mantralaya, Mumbai.
13. Personal Secretary to the Additional Chief Secretary, Urban Development Department, Mantralaya, Mumbai.



532

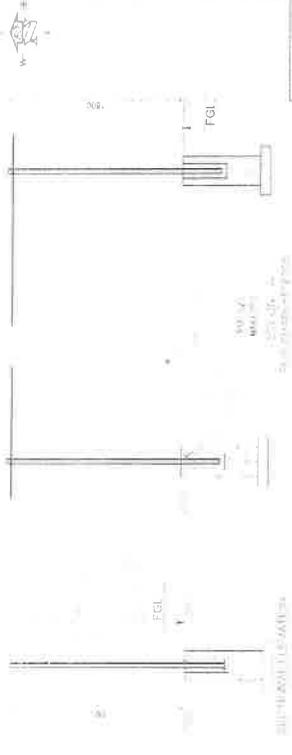
- 13 Personal Secretary to the Principal Secretary, Water Resources Department, Mantralaya, Mumbai.
14. Personal Secretary to the Principal Secretary, Urban Development Department, Mantralaya, Mumbai.
15. Personal Secretary to the Secretary, (Water Resources Management and Catchment Area Development) Water Resources Department, Mantralaya, Mumbai.
16. Personal Secretary to the Secretary, (Project Coordination) Water Resources Department, Mantralaya, Mumbai
- 17 All Departments of the Mantralaya at Mumbai
18. Directorate General of Information and Publicity , Mantralaya, Mumba
19. All Director Generals. Water Resources Department
20. All the Divisional Commissioners, Revenue Department, Maharashtra State
21. All District Collectors, Maharashtra State
22. All Executive Directors, Water Resources Department
23. Director, Town Planners, Pune
24. All Chief Engineers / Chief Engineers and Chief Administrators, Water Resources Department
25. All Joint Secretaries and Deputy Secretaries in the Water Resources Department, Mantralaya, Mumbai
26. All Superintending Engineers / Superintending Engineers and Administrators, Water Resources Department
27. Library, Legislature Secretariat, Vidhan Bhavan , Mumbai
28. Irrigation Management (Revenue) office Desk, for records

(Signature)

Rajar Lashkar
Government Appointed Language Expert, Maharashtra Govt. Maharashtra vide No.
Nemika - 2017 / Pra. 473 B3 / Bhasha 2 - Dated 25th January 2018

महाराष्ट्र शासन
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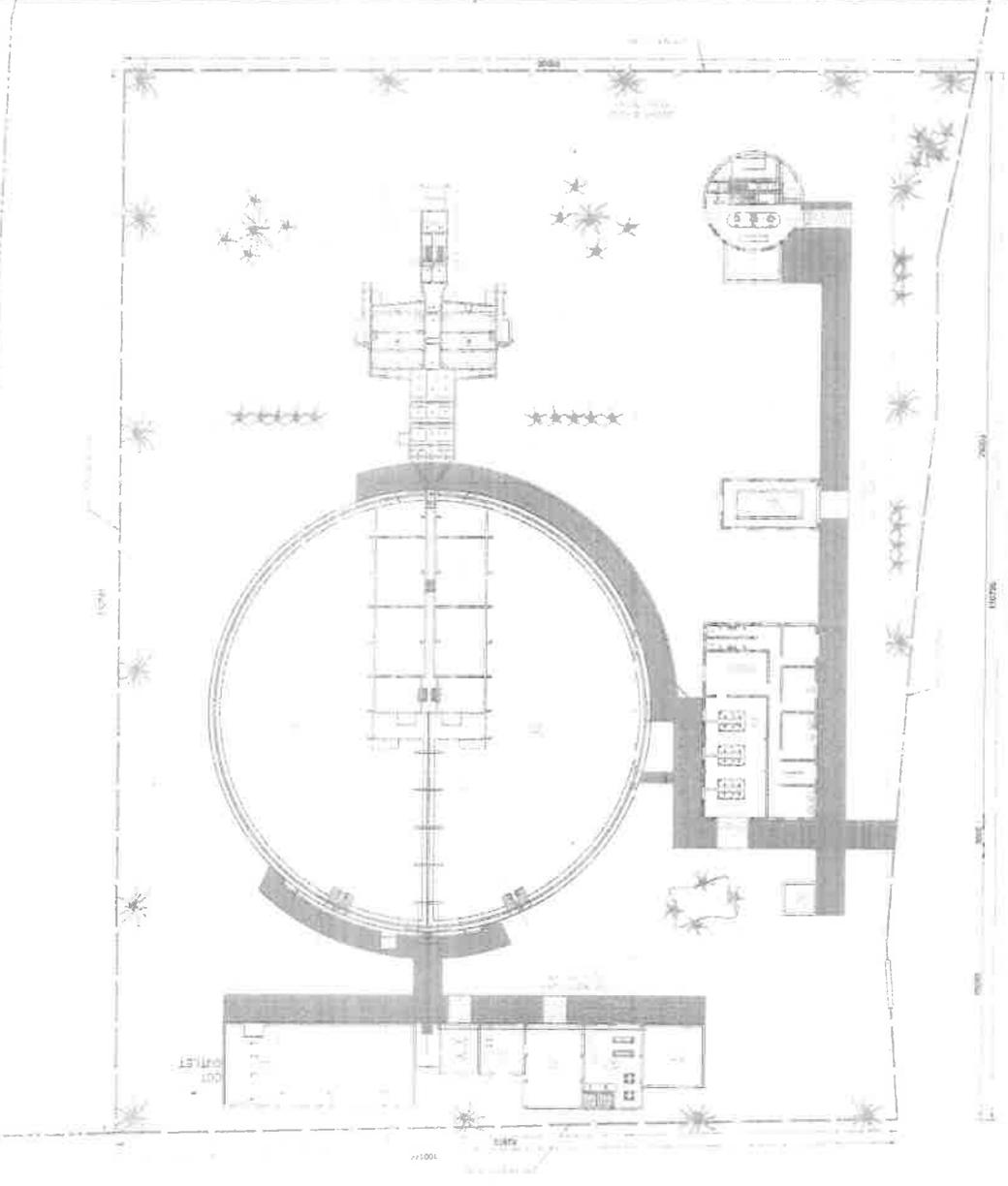
Annex - SA



14 MID SEWAGE TREATMENT PLANT

12 MID SEWAGE TREATMENT PLANT

NO.	REV.	DESCRIPTION OF CHANGE	DATE	SO.	CHK.	APP.



LAYOUT PLAN

NOTES

1. ALL WORK SHALL BE IN ACCORDANCE WITH THE LATEST EDITIONS OF THE IS CODES.

2. THE CONTRACTOR SHALL BE RESPONSIBLE FOR OBTAINING ALL NECESSARY PERMITS AND APPROVALS FROM THE LOCAL AUTHORITIES.

3. THE CONTRACTOR SHALL MAINTAIN ACCESS TO ALL ADJACENT PROPERTIES AND SERVICES AT ALL TIMES.

4. THE CONTRACTOR SHALL BE RESPONSIBLE FOR THE PROTECTION OF ALL EXISTING UTILITIES AND STRUCTURES.

5. THE CONTRACTOR SHALL MAINTAIN A RECORD OF ALL WORK DONE AND SUBMIT IT TO THE CLIENT AT THE END OF THE PROJECT.

6. THE CONTRACTOR SHALL BE RESPONSIBLE FOR THE DISPOSAL OF ALL WASTE MATERIALS IN ACCORDANCE WITH THE LOCAL REGULATIONS.

7. THE CONTRACTOR SHALL BE RESPONSIBLE FOR THE PROTECTION OF THE ENVIRONMENT AND THE WELL-BEING OF THE COMMUNITY.

8. THE CONTRACTOR SHALL BE RESPONSIBLE FOR THE SAFETY OF ALL WORKERS AND THE PUBLIC AT ALL TIMES.

9. THE CONTRACTOR SHALL BE RESPONSIBLE FOR THE PROTECTION OF ALL ADJACENT PROPERTIES AND SERVICES.

10. THE CONTRACTOR SHALL BE RESPONSIBLE FOR THE PROTECTION OF ALL EXISTING UTILITIES AND STRUCTURES.

FOR APPROVAL

Client :-

THE COMMISSIONER, CHIKHALLI ROAD

MANGALURU CORPORATION

Contractor :-

MS. PAVIL CONSULTANTS &

INFRASTRUCTURE LTD.

Structural Consultant :-

C.V.PATEL & ASSOCIATES

Project Work :-

12.0 MLD CAPACITY

SEWAGE TREATMENT PLANT AT CHIKHALLI

(UNDER AMRUT MISSION)

Drawing Title :-

LAYOUT

FOR SEWAGE TREATMENT PLANT

Sheet No. :- A/1

Date :- 11/11/2019

Rev. :- 00

CHIKHALLI
STP

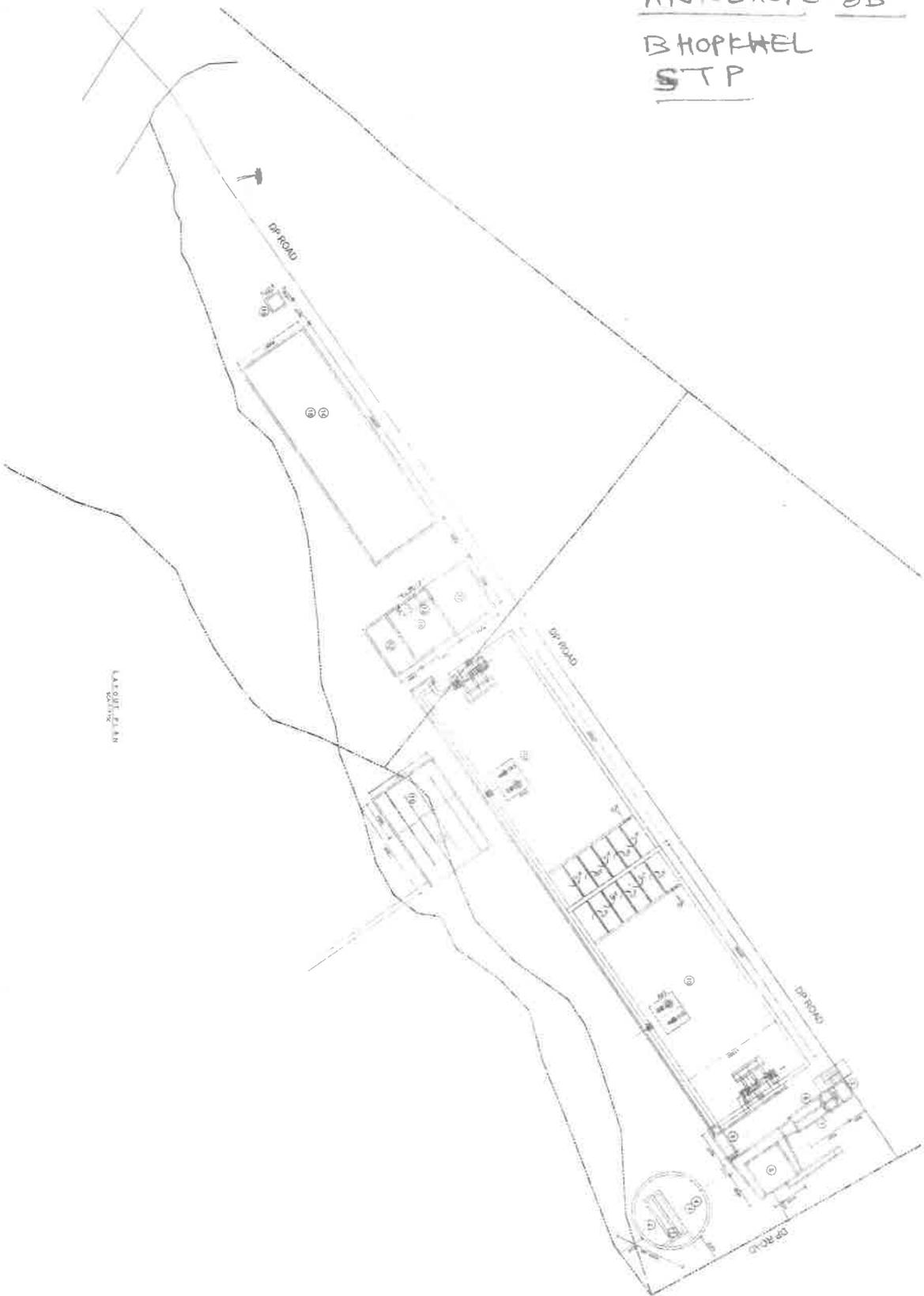
ANNEXURE 8/a

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ANNEXURE - 8B

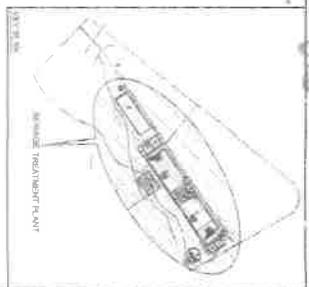
BHOPEHEL STP

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ANNEXURE 8/B
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Annexure 8/B



FIELD SERVICE TREATMENT PLANT

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NOTES:

1. ALL DIMENSIONS ARE IN METERS AND ALL LINES ARE IN METERS UNLESS OTHERWISE SPECIFIED.

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100. ALL DIMENSIONS ARE TO FACE UNLESS OTHERWISE SPECIFIED.

CLIENT: THE COMMISSIONER, RAJASTHAN MUNICIPAL CORPORATION, JAIPUR.

CONSULTANT: M/S. PATEL, CONSULTANTS & ENGINEERS, JAIPUR.

DESIGNER: M/S. CIVIL & ASSOCIATES, JAIPUR.

PROJECT TITLE: SEWAGE TREATMENT PLANT AT BHOPEHEL (UNDER RAJASTHAN MUNICIPAL CORPORATION).

SCALE: AS SHOWN.

DATE: 10/10/2018.

PROJECT NO.: 10/10/2018.

PROJECT NAME: SEWAGE TREATMENT PLANT AT BHOPEHEL (UNDER RAJASTHAN MUNICIPAL CORPORATION).

PROJECT LOCATION: BHOPEHEL, RAJASTHAN MUNICIPAL CORPORATION, JAIPUR.

PROJECT AREA: 10/10/2018.

PROJECT PERIOD: 10/10/2018.

PROJECT COST: 10/10/2018.

PROJECT STATUS: 10/10/2018.

PROJECT OWNER: 10/10/2018.

PROJECT CONTACT: 10/10/2018.

PROJECT ADDRESS: 10/10/2018.

PROJECT PHONE: 10/10/2018.

PROJECT FAX: 10/10/2018.

PROJECT EMAIL: 10/10/2018.

PROJECT WEBSITE: 10/10/2018.

PROJECT SOCIAL MEDIA: 10/10/2018.

PROJECT DOCUMENTS: 10/10/2018.

PROJECT FILES: 10/10/2018.

PROJECT IMAGES: 10/10/2018.

PROJECT VIDEOS: 10/10/2018.

PROJECT AUDIO: 10/10/2018.

PROJECT TEXT: 10/10/2018.

PROJECT TABLES: 10/10/2018.

PROJECT FORMS: 10/10/2018.

PROJECT SPREADSHEETS: 10/10/2018.

PROJECT DATABASES: 10/10/2018.

PROJECT APPLICATIONS: 10/10/2018.

PROJECT SERVICES: 10/10/2018.

PROJECT PRODUCTS: 10/10/2018.

PROJECT MATERIALS: 10/10/2018.

PROJECT EQUIPMENT: 10/10/2018.

PROJECT TOOLS: 10/10/2018.

PROJECT SUPPLIES: 10/10/2018.

PROJECT SERVICES: 10/10/2018.

PROJECT PRODUCTS: 10/10/2018.

PROJECT MATERIALS: 10/10/2018.

PROJECT EQUIPMENT: 10/10/2018.

PROJECT TOOLS: 10/10/2018.

PROJECT SUPPLIES: 10/10/2018.

विकास योजना, पिंपरी-चिंचवड महानगरपालिका
पिंपरी-चिंचवड महानगरपालिकेच्या जुन्या हद्दीचे सुधारीत
मंजूर विकास योजना नकाशावर पूररेषा दर्शविणे व विकास
नियंत्रण नियमावलीत पूररेषाचे अनुषंगीक तन्तूद समाविष्ट
करणेकामी महाराष्ट्र प्रादेशिक नियोजन व नगररचना
अधिनियम, १९६६ चेकलम ३७ अन्वये फेरवदल
करणेदाखत.

महाराष्ट्र शासन
नगर विकास विभाग
मंत्रालय, मुंबई - ४०००३२.
शासन अधिसूचना क्रमांक - टिपीएस-१८१६/०२/प्र.क्र.१०९/१७/नवि-१३
दिनांक : १८/०९/२०१७.

सोबतची शासकीय अधिसूचना महाराष्ट्र शासन राजपत्राच्या पुणे विभागीय पुरवणी भाग एक मध्ये
प्रसिध्द करावी.

महाराष्ट्राचे राज्यपाल यांचे आदेशानुसार व नव्याने

(रा.म.प्रकार)

अवर सचिव, महाराष्ट्र शासन

प्रति :-

- १) मा. मुख्यमंत्री यांचे प्रधान सचिव.
- २) मा. राज्यमंत्री (नवि) यांचे खाजगी सचिव.
- ३) प्रधान सचिव (नवि - १), नगर विकास विभाग, मंत्रालय मुंबई.

प्रति :-

- १) संचालक, नगर रचना, महाराष्ट्र राज्य, पुणे
- २) सह संचालक, नगर रचना, पुणे विभाग, पुणे
- ३) विभागीय आयुक्त, पुणे विभाग, पुणे
- ४) आयुक्त, पिंपरी - चिंचवड, महानगरपालिका, पिंपरी.

/-त्यांना विनंती करण्यात येते की, त्यांनी मंजूर अधिसूचनेच्या अनुषंगाने अधिप्रमाणित
करावयाचे भाग नकाशे ५ प्रतीत शासनास विहित मानित सत्वर सादर करावेत.

- (अ) सहायक संचालक, नगर रचना, पुणे शाखा, पुणे
- ६) जिल्हाधिकारी, पुणे
- ७) व्यवस्थापक, शासकीय मद्रासालय, चिंचवड भाग २, पुणे ४११००६

/-त्यांना विनंती करण्यात येते की, सोबतची शासकीय अधिसूचना महाराष्ट्र शासन राजपत्राच्या
पुणे विभागीय पुरवणी भाग एक मध्ये प्रसिध्द झालेल्या त्याच्या प्रत्येकी १० प्रती विभागास, संचालक, नगर
रचना, महाराष्ट्र राज्य, पुणे, सह संचालक, नगर रचना, पुणे विभाग, पुणे, आयुक्त, पिंपरी-चिंचवड,

महानगरपालिका, पिंपरी, सहायक संचालक, नगर रचना, पुणे शाखा, पुणे व जिल्हाधिकारी, पुणे यांना पाठवाव्यात.

- ८) कक्ष अधिकारी (नवि-२९), नगर विकास विभाग, मंत्रालय, मुंबई.
/-त्यांना विनंती करण्यात येते की, सदर अधिसूचना विभागाच्या संकेतस्थळावर प्रसिध्द करण्याबाबत कार्यवाही करण्यात यावी.
- ९) कक्ष अधिकारी, महिला व तंत्रज्ञान विभाग, भंडारा, मुंबई.
/-त्यांना विनंती करण्यात येते की, सदर अधिसूचना शासनाच्या संकेतस्थळावर प्रसिध्द करावी.
- १०) निवडनस्ती (नवि-१३)



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अधिसूचना
महाराष्ट्र शासन
नगर विकास विभाग
मंत्रालय, मुंबई- ४०००३२
दिनांक : १८/०९/२०१७

महाराष्ट्र
 प्रादेशिक
 नियोजन व
 नगर रचना
 अधिनियम,
 १९६६

क्रमांक- टिपीएस-१८१६/०२/प्र.क्र.१०९/१७/नवि-१३:- ज्याअर्थी, पिंपरी-चिंचवड महापालिकेच्या नुन्या दहवी विकासा योजना शासनाने महाराष्ट्र प्रादेशिक नियोजन व नगर रचना अधिनियम, १९६६ (१९६६ चा महाराष्ट्र अधिनियम क्र. ३७) (यापुढे ज्याचा उल्लेख "उक्त अधिनियम" असा करण्यात आला आहे) च्या कलम ३२ (१) अन्वये अधिसूचना क्र. टिपीएस-१८१३/१२७६/प्र.क्र.१७४/१३/नवि-१३, दि.१८/०९/१९९५ (यापुढे जीचा उल्लेख "उक्त अधिसूचना" असा करण्यात आला आहे) अन्वये मंजूर केली आहे. तसेच पिंपरी-चिंचवड नवनगर विकास प्राधिकरणाची सुधारीत विकास योजना शासनाने उक्त अधिनियमाच्या कलम ३१ (१) अन्वये अधिसूचना क्र. टिपीएस-१८१३/१४४२/नवि-१३, दि.२८/११/१९९५ अन्वये मंजूर केली असून शासन अधिसूचना क्र.पीसीएन-१६९७/९३४/प्र.क्र.८९/नवि-२३, दि.२४/११/१९९७ अन्वये पिंपरी-चिंचवड नवनगर विकास प्राधिकरणाची नियोजन नियंत्रणाखालील काही क्षेत्र पिंपरी-चिंचवड महानगरपालिकेकडे वर्ग करण्यात आले आहे; (यापुढे "उक्त विकास योजना" म्हणून संबोधिलेली);

आणि ज्याअर्थी, पिंपरी-चिंचवड महानगरपालिकेची विकास नियंत्रण नियमावली शासनाने अधिसूचना क्र.टिपीएस-१८१०/६१९/सीआर-८९/९०/नवि-१३, दि.१७/१२/१९९७ अन्वये मंजूर केली असून उक्त मंजूर विकास नियंत्रण नियमावली शासनाने अधिसूचना क्र. टिपीएस-१८१४/३३२७/नवि-१३, दि.१६/१२/१९९९ अन्वये सुधारित मंजूर केलेली आहे; (यापुढे "उक्त विकास नियंत्रण नियमावली" म्हणून संबोधिलेली);

आणि ज्याअर्थी, पिंपरी-चिंचवड महानगरपालिकेने ठराव क्र. ३०७, दि.२७/०६/२०१३ अन्वये (यापुढे जीचा उल्लेख "उक्त महानगरपालिका" असा करण्यात आला आहे) मंजूर विकास योजना नकारावर पुरेपा दर्शविण्यास व मंजूर विकास नियंत्रण नियमावलीमध्ये नियम क्र.९.४ नव्याने समाविष्ट करून पुरेपैतील क्षेत्रात अनुज्ञेय करावयाचा वापर व कार्यप्रधर्ती तदनुबंगीक तरतुदी समाविष्ट करण्याकरिता महाराष्ट्र प्रादेशिक नियोजन व नगर रचना अधिनियम, १९६६ चे कलम ३७ (१) अन्वयेची सर्व वैधानिक कार्यवाही पूर्ण करून फेरबदल प्रस्ताव शासनाकडे दि.१९/१२/२०१५ चे पत्र नरवि/कावि/१०/१०२/२०१५ अन्वये सादर केलेला आहे. (यापुढे ज्याचा उल्लेख "उक्त फेरबदल" म्हणून संबोधित केलेला आहे);

आणि ज्याअर्थी, शासनाने आवश्यक ती चौकशी केल्यानंतर व संचालक, नगर रचना, महाराष्ट्र राज्य, पुणे यांचेशी सल्ला मसलत केल्यानंतर उक्त फेरबदल जनहिताच्या दृष्टीने मंजूर करणे आवश्यक आहे असे शासनाचे मत झाले आहे;

आणि त्याअर्थी, उक्त अधिनियमाच्या कलम-३७ च्या पोट कलम २ अन्वये प्रदत्त असलेल्या अधिकाराचा वापर करून शासन याद्वारे उक्त फेरबदल प्रस्तावास दुरुस्तीसह मंजूरी प्रदान करित आहे आणि त्यासाठी उक्त अधिसूचनेत खालीलप्रमाणे सुधारणा करित आहे.



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उक्त अधिसूचनेसोबत जोडलेल्या फेरबदलाच्या अनुसूचीमध्ये सोबतच्या भांडीनंतर खाली दिलेली नवीन नोंद समाविष्ट करण्यात आलेली आहे:-

नांद

उक्त विकास योजना नकाशावर निळी व लाल पुरेसा वर्णविली असून त्याबाबतच्या तरतूदी नियम क्र. ९.४ सोबतच्या परिशिष्ट-अ प्रमाणे मंजूर करण्यात येत आहेत.

- अ) सदरहू फेरबदल दर्शविणारा भाग नकाशा क्रमांक - दिपीएस-२०१६/०२/प्र.क्र.२०९/१७/नवि-२३ आम जनतेच्या अवलोकनार्थ आयुक्त, पिंपरी-नेवसेवड महानगरपालिका, पिंपरी यांच्या कार्यालयात कार्यालयात येथेत एक महिन्याच्या कालावधीसाठी उपलब्ध असेल.
- ब) सदर अधिसूचना शासनाच्या www.maharashtra.gov.in (फक्तदेनिियम) या संकेतस्थळावर देखील प्रसिध्द करण्यात आली आहे.

महाराष्ट्राचे राज्यपाल यांच्या आदेशानुसार व नावाने,



(स.प.व.व.स.)

अवर सचिव, महाराष्ट्र शासन

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NOTIFICATION
Government of Maharashtra
Urban Development Department
Mantralaya, Mumbai - 400032
Date : 18/09/2017

Maharashtra
Regional
and Town
Planning,
Act, 1966

No. TPS- 1816/02/02/CR-109/17/UD- 13:- Whereas, the Revised Development Plan of old limit of the of Pimpri-Chinchwad Municipal Corporation has been sanctioned by the Government in Urban Development Department under Section 31(1) of Maharashtra Regional & Town Planning Act, 1966 (Maharashtra Act No.XXXVII of 1966) (hereinafter referred to as "said Act") vide Notification No. TPS-1893/1276/CR-174/93.UD-13, dated 18/9/1995 (hereinafter referred to as the "said Notification") and the Revised Development Plan of the Pimpri-Chinchwad New Town Development Authority has been Sanctioned by the Government vide Notification No.TPS-1893/1412/UD-13, dated 28th November 1995. And, the Government of Maharashtra in Urban Development Department vide Notification No.PCN-1697/934/CR-89/UD-22, dated 15/11/1997, brought the part area under the planning control of Pimpri-Chinchwad New Town Development Authority under the planning control of Pimpri-Chinchwad Municipal Corporation (hereinafter referred to as the "said Development Plan"):

and whereas, the Development Control Rules for Pimpri-Chinchwad Municipal Corporation are sanctioned by Government vide Notification No.1890-619/CR-89/90/UD-13, dated 17th December 1990 which were further amended by Government vide Notification No.TPS-1894/3327/UD-13, dated 16th December 1999 (hereinafter referred to as "said Development Control Rules")

And whereas, Pimpri-Chinchwad Municipal Corporation (hereinafter referred to as the "said Municipal Corporation") has decided vide their General Body Resolution No.307, dated 27/06/2013 to demarcate the flood lines on the said Development Plan and to include New Rule No.9.4 for allied provisions related to use/development in the flood lines in the said Development Control Rules and submitted a proposal of modification to the Government vide Marathi letter No.नरवि/कवि/10/10/2015, dated 19/12/2015 (hereinafter referred to as the "said modification"):

And whereas, after making necessary enquiries and after consulting the Director of Town Planning, Maharashtra State, Pune, Government is satisfied that said modification is necessary in the public interest and should be sanctioned.

Now therefore, in exercise of the powers conferred under sub section 2 of Section 37 of the said Act, Government hereby sanctions the modification proposal with changes and for that purpose amends the said Notification as follows:-

In the schedule of modification appended to the said notification after the last entry following new entry shall be added viz:-

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"ENTRY

The Blue and Red flood lines are shown on the said Development Plan and New Regulation No. 9.4 is sanctioned as specified in the Schedule 'A' Appended hereto.

A) Part Plan bearing No TPS- 1816/02/02/CR-109/17/UD- 13, showing the aforesaid sanctioned modification is kept open for inspection by the general public in working hours on all working days in the office of Commissioner, Pimpri-Chinchwad Municipal Corporation, Pimpri-18 for a period of one month.

B) This Notification shall also be made available on Government website- www.maharashtra.gov.in (कायदे/ नियम).

By order and in the name of Governor of Maharashtra,



R.M. Pawar

Under Secretary to Government

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SCHEDULE 'A'

Sanctioned New Rule No.9.4

The development in the area falling in the flood lines will be governed as follows -

i) Area between the river bank and blue flood line (Flood line towards the river bank) shall be prohibited zone for any construction except parking, open vegetable market with otta type construction, garden, open space, cremation and burial ground, public toilet or like uses, provided the land is feasible for such development.

Provided further that redevelopment of the existing authorised properties within river bank and blue flood line, may be permitted at a height of 0.45 m. above red flood line level subject to NOC from Irrigation Department.

ii) Area between blue flood line and red flood line shall be restrictive zone for the purposes of construction. The construction within this area may be permitted at a height of 0.45 m. above the red flood line level.

iii) If the area between the river bank and blue flood line or red flood line forms the part of the entire plot in developable zone i.e. residential, commercial, public-semi-public, industrial, then, FSI of this part of land may be allowed to be utilised on remaining land.

iv) The blue and red flood line shown on the development plan shall stand modified as and when it is modified by the Irrigation Department for a stretch of water course. In such case it shall be necessary to issue order to that effect by the Municipal Commissioner.

(R.M. PAWAR)

Under Secretary to Government

परिशिष्ट 'अ'

Sanctioned New Rule No.9,4

The development in the area falling in the flood lines will be governed as follows -

i) Area between the river bank and blue flood line (Flood line towards the river bank) shall be prohibited zone for any construction except parking, open vegetable market with otta type construction, garden, open space, cremation and burial ground, public toilet or like uses, provided the land is feasible for such development.

Provided further that redevelopment of the existing authorised properties within river bank and blue flood line, may be permitted at a height of 0.45 m. above red flood line level subject to NOC from Irrigation Department.

ii) Area between blue flood line and red flood line shall be restrictive zone for the purposes of construction. The construction within this area may be permitted at a height of 0.45 m. above the red flood line level.

iii) If the area between the river bank and blue flood line or red flood line forms the part of the entire plot in developable zone i.e. residential, commercial, public-semi-public, industrial, then, FSI of this part of land may be allowed to be utilised on remaining land.

iv) The blue and red flood line shown on the development plan shall stand modified as and when it is modified by the Irrigation Department for a stretch of water course. In such case it shall be necessary to issue order to that effect by the Municipal Commissioner.

(R.M. PAWAR)

Under Secretary to Government

R-10

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ANNEXURE - 10



महाराष्ट्र शासन राजपत्र

असाधारण

प्राधिकृत प्रकाशन

क्रमांक १३]

मुंबई, दिनांक २० ऑगस्ट २००९ : श्रावण २९, शके १९३१

सर्वोच्च संवत्सरे प्रथम अंश कल्प्यासाठी या भागाला वेगळे पृष्ठ क्रमांक दिले आहेत

भाग एक—पुणे विभाग

URBAN DEVELOPMENT DEPARTMENT

Mantralaya, Mumbai-400 032

dated 19th August 2009

Maharashtra Regional and Town Planning Act, 1966

No. TPS-1808/894/CR-1727/2009/UD-13 —Whereas, the Government of Maharashtra its Urban Development Department vide Notification No. PCC-3096/1801/CR-261/UD-23, dated 11th September 1997 (hereinafter referred to as "the said Notification"); has extended the limits of Pimpri-Chinchwad Municipal Corporation (hereinafter referred to as "the said Corporation");

and whereas, the said Corporation being the Planning Authority (hereinafter referred to as "the said Planning Authority"); for the area under its jurisdiction by its Resolution No. 3615, dated 10th November 1997 made a declaration under Sections 21 and 23 and 34 of the Maharashtra Regional and Town Planning Act, 1966 (hereinafter referred to as "the said Act") of its intention to prepare the Development Plan for the area newly added to the Pimpri-Chinchwad Municipal Corporation within its jurisdiction and notice of such declaration was published in Maharashtra Government Gazette, Pune Division Supplement, dated 25th December 1997;

and whereas, the said Corporation after carrying out the Survey of the entire area within its jurisdiction prepared the Draft Development Plan of Pimpri-Chinchwad (Additional Area) (hereinafter referred to as "the said Development Plan") and published the said Development Plan under Section 26 of the said Act vide Resolution No. 430-A, dated 19th August 2000 and published a notice to that effect for inviting suggestions/objections from public in Maharashtra Government Gazette, Pune Division Supplement, dated 5th October 2000;

भाग १ (असह) - ३१

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महाराष्ट्र शासन राजपत्र, २० ऑगस्ट २००९, भाषण-२९, दिनांक १९३९ भाग १ असाधारण

and whereas, the Director of Town Planning, Maharashtra State, Pune as per the powers conferred upon him vide Government Notification No TPS-1683/454/CR-48/UD-13, dated 5th September 1989 has extended the said time limit from time to time upto and inclusive of 31st July 2003;

and whereas, after considering the suggestions/objections received from public to the proposals of the said Development Plan, the said Planning Authority has submitted the said Development Plan under Section 30-(1) of the said Act on 14th July 2003 to Government of Maharashtra for sanction;

and whereas, in the said Development Plan submitted under Section 30 (1) of the said Act, it is proposed that the existing Development Control Regulations as applicable to the old area of Pimpri-Chinchwad Municipal Corporation shall be applicable to the newly added area and the Transferable Development Rights Zones are specified in the D. P. Report submitted under Section 30 (1) of the said Act;

and whereas, Transferable Development Rights Zones for village Dapodi are approved vide Government Notification No. TPS-1804/1259/CR-99/06/UD-13, dated 21st March 2006;

and whereas, the said Development Plan in part containing the proposals of D. P. Roads and proposals of Reservations for Water Supply and Sewerage Plants except D. P. Roads in village Wakad has been sanctioned by State Government vide Notification No. TPS-1805/1050/CR-795/07/UD-13, dated 30th May 2008 and came into force with effect from 1st August, 2008;

and whereas, Government of Maharashtra has accorded the sanction to the Development Plan in part to the proposals of the D. P. Roads in village Wakad vide Notification No. TPS-1805/1050/CR-795/07/UD-13, dated 9th July 2008, except the excluded parts of roads and published a notice for suggestions and objections vide Notice No. TPS-1805/1050/CR-795 (A)/07/UD-13, dated 7th July 2008;

and whereas, to conform to the High Flood Line while finalising the zoning proposals along the river side and Pimpri-Chinchwad Municipal Corporation vide letter, dated 21st February 2008 has submitted the plans showing the High Flood Lines for rivers Indrayani, Pavani and Mula as given by the Irrigation Department;

and whereas, Government of Maharashtra after making necessary enquiries and after consulting the Director of Town Planning, Maharashtra State, Pune, has proposed to make certain modifications of substantial nature to the certain proposals of reservations and zoning in the said Development Plan as specified in Schedule 'A' and 'B' appended hereto

Now, therefore, in exercise of the powers conferred under Section 31 (1) of the said Act and all other powers enabling in that behalf, the Government of Maharashtra hereby—

(a) Gives notice inviting suggestions and/or objections from any person in respect of the proposed modifications as specified in the Schedule 'A' and 'B' appended hereto, within the period of 60 days from the date of publication of this notice in the Maharashtra Government Gazette.

(b) Appoints the Deputy Director, Town Planning, Pune Division, Pune, having its office at S.No. 74/2, Sahakarnagar, Pune-9, to whom the suggestions/objections, referred to in (a) above shall be addressed, as an Officer under Section 31 (2) of the said Act to hear all the persons filing suggestions/objections within stipulated period and who will submit his report thereupon to Government.

Note.—(A) Copy of the said notice along with Schedule 'A' and 'B' and the plan showing the proposed substantial modifications shall be available for inspection to general public in the following offices during office hours on all working days.

- (1) Pimpri-Chinchwad Municipal Corporation
- (2) Deputy Director of Town Planning, Pune Division, Pune, S. No. 74/2, Sahakarnagar, Pune-9
- (3) Assistant Director of Town Planning, Pune Branch, Pune, 283, Narayan Peth, Pune-411 030.

पुणे विभाग

महाराष्ट्र शासन राजपत्र, २० ऑगस्ट २००९ : भावणा: २९, शके. १९३९

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All suggestions or objections regarding substantial modifications mentioned in Schedule 'A' and 'B' which may be received by the Deputy Director of Town Planning, Pune Division, Pune within the stipulated period of 60 days will be considered.

(B) This notification is also available at Government web site at www.urban.maharashtra.gov.in

Schedule "A"

Schedule of Modifications (Sector No. 1)

EP No.	Modification No. of Corporaton	Proposed Reservations Published under Section 26 of MR and TP Act 1966 by Pimpri-Chinchwad Municipal Corporation (Area in Hectares)	Proposal as submitted to Government for sanction under Section 30 of MR and TP Act by Pimpri-Chinchwad Municipal Corporation (Area in Hectares)	Description of Proposed Modification
1	2	3	4	5
Village Talwade				
EP-1	M-1/G-1	1/2 RM (0.10 H.) 1/3 CCL (0.10 H.) 1/4 P (0.05 H.) 1/5 is SCM (0.10 H.)	Area of Res. RM 1/2, CCL 1/3, P 1/4, SCM 1/5 is proposed to be increased to 0.20 Hectare each.	Area of Res. RM 1/2, CCL 1/3, P 1/4, SCM 1/5 is proposed to be increased to 0.20 Hectare each as shown on plan.
EP-2	M-1/G-2	G 1/13, G 1/6, G 1/7 is reserved for 0.53 Hectare each.	Area of Res. G 1/13, G 1/6, G 1/7 is proposed to be increased to 0.80 Hectare (i.e. 2 Acre) each.	Area of Res. G 1/13, G 1/6 is proposed to be increased to 0.80 Hectare (i.e. 2 Acres) each as shown on plan.
EP-3	M-1/G-4	Res. No. 1/18 Play ground (1.00 H.)	Reservation is proposed to be retained.	Reservation No. 1/18 Play-ground (1.00 H.) is proposed to be retained.
EP-4	M-1/4	S. No. 238, Res. No. 1/12 Primary School (0.40 H.)	Reservation is proposed to be shifted towards South Side.	Reservation No. 1/12 Primary School (0.40 H.) is proposed to be shifted towards South Side as shown on plan.
EP-5	M-1/G-4	Res. No. 1/1 Primary School (0.40 H.)	Reservation is proposed to be retained.	Reservation No. 1/1 Primary School (0.40 H.) is proposed to be retained.
EP-6	M-1/G-4	Res. No. 1/30 Parking (0.20 H.)	Reservation is proposed to be retained.	Reservation No. 1/30 Parking (0.20 H.) is proposed to be retained.
EP-7	M-1/G-4	Res. No. 1/9 Town Hall (0.50 H.)	Reservation is proposed to be retained.	Reservation No. 1/9 Town Hall (0.50 H.) is proposed to be retained.
EP-8	M-1/14	Res. No. 1/31 Primary School (0.40 H.)	Proposed to be Redesignated as Parking and Community Centre and Library.	Res. No. 1/31 Primary School (0.40 H.) proposed to be redesignated as Parking and Community Centre and Library.

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महाराष्ट्र शासन राजपत्र, २० ऑगस्ट २००९ : भावण २९, शके-१९३१ भाग १ असाधारण

Schedule-I-contd.

1	2	3	4	5
Village Talwade-contd.				
EP-9	M-1/15	Gat No. 90 included in Residential Zone.	Gat No. 90 is proposed to be included in Industrial Zone.	Gat No. 90 is proposed to be included in Industrial Zone.
EP-10	M-1/16	Gat Nos. 68, 70, 71, 72 included in Residential Zone.	Gat Nos. 68, 70, 71, 72 are proposed to be included in Industrial Zone.	Gat Nos. 68, 70, 71, 72 are proposed to be included in Industrial Zone.
EP-11	M-1/17	Gat No. 89 included in C-2 Zone.	Gat No. 89 is proposed to be included in Industrial Zone.	Gat No. 89 is proposed to be included in Industrial Zone.
EP-12	M-1/18	Res No 1/22 Garden	Proposed to be redesignated as Private Garden	Res. No. 1/22 Garden proposed to be redesignated as Private Garden
EP-13	M-1/G-4	Res No 1/13 Garden	Reservation is proposed to be retained.	Reservation No. 1/13 Garden is proposed to be retained and area of reservation is increased to 0.80 Hectare as shown on plan
EP-14	—	Gat No. 169 Res No. 1/7 Garden	Reservation is proposed to be deleted.	Gat No. 169 Reservation No. 1/7 Garden is proposed to be deleted and included in Residential Zone
EP-15	M-1/G-5	Gat Nos. 110 and 112 Res. No. 1/23 Secondary School	Reservation is proposed to be deleted and land be included in Residential Zone.	Gat Nos. 110 and 112, Res No. 1/23 Secondary School is proposed to be deleted and land is proposed to be included in Residential Zone
EP-16	M-1/G-6	Gat Nos. 122 and 124 Res. No. 1/19 parking and Res. No. 1/20 Shopping-cum-Market	Reservation is proposed to be deleted and land be included in Residential Zone.	Gat No. 122 and 124 Res. No. 1/19 parking and Res. No. 1/20 Shopping-cum-Market is proposed to be deleted and land is proposed to be included in Residential Zone.
Village Chikhali				
EP-17	—	Gat No. 1264	Gat No. 1264 is to be read as Gat No. 1274.	Gat no. 1264 is to be read as Gat No. 1274
EP-18	M-1/G-9	Gat Nos. 1555, 1556, 1557, 1558, 1559 Res. No. 1/82 House For Dishouses.	Res. No. 1/82 House For Dishouses is proposed to be partly deleted from Gat No. 1557 and the area so released is proposed to be included in Residential Zone.	Gat Nos. 1555, 1556, 1557, 1558, 1559, Res. No. 1/82 Housing For Dishouses proposed to be is partly deleted from Gat No. 1557 and the area so released is proposed to be included in Residential Zone.

पुणे विभाग महाराष्ट्र शासन राजपत्र, २० ऑगस्ट २००९ : श्रावण २९, शके १९३१ २७७

Schedule-I-contd.

1	2	3	4	5
Village Chikhali-concl'd.				
EP-19	M-1/24	Res. No. 1/153 Primary School.	The land area under existing structure is proposed to be deleted from the Res. No. 1/153 Primary School.	The area of land under existing structure is proposed to be deleted from the Res. No. 1/153 Primary School and the area so released is proposed to be included in Residential zone.
EP-20	M-1/29	Gat No. 1615	Gat No. 1615 is to be read as Gat No. 1617.	Gat No. 1615 is read as Gat No. 1617.
EP-21	M-1/G-9	Gat No. 1562 Res. No. 1/80 Garden and Res. of Dispensary-cum-Maternity Home	Reservations are proposed to be deleted.	Gat No. 1562 Res. No. 1/80 Garden and Res. No. 1/81 of Dispensary-cum-Maternity Home are proposed to be deleted and the area so released is proposed to be included in Residential zone.
Village Moshi				
EP-22	M-1/31	Gat No. 249 is included in C-2 and Agriculture zone	Gat No. 249 is proposed to be included in Public-semi-public zone.	Gat No. 249 is proposed to be deleted from C-2 and Agriculture Zone and proposed to be included in Public semi-public zone
EP-23	M-1/G-10	Boradewadi Gat No. 188, S. No. 1307 Reservation of Housing For Dishoused	Res. is proposed to be deleted from Gat No. 188 S. No. 1307 of Boradewadi	Gat No. 188, S.No. 1307 of Boradewadi Res. No. 1/165 of Housing for Dishoused is proposed to be deleted and the area so released is proposed to be included in Residential zone
EP-24	M-1/G-11	Res. No. 1/207 Safari park (69.72 H.).	25 Hectare area of Gat No. 460, 461, 458 pt. located near existing Solid Waste Management Project which is part of Safari Park is proposed to be redesignated as Solid Waste Management with buffer zone.	25 Hectare area of Res. No. 1/207 Safari park, Gat No. 460, 461, 458 (pt.) located near existing Solid Waste Management Project which is part of Safari Park is proposed to be redesignated as Solid Waste Management Project with buffer zone of 500 mt. as shown as plan.

Schedule-I-contd.

1	2	3	4	5
		Village-Moshi+concl.		
EP-25	M-1/G-12	Res. No. 1/202, TTP, Res. No. 1/204, Stadium, Res. No. 1/203, Parking Res. No. 1/205, Parking Res. No. 1/209, SACC	Reservation Nos. 1/202, 1/203, 1/204, 1/205, 1/209-C are shifted and their boundaries and areas are proposed to be changed due to change in alignment of 90 mtrs. road as shown on plan.	Reservation Nos. 1/202, 1/203, 1/204, 1/205, 1/209-C are proposed to be shifted and their boundaries and areas are proposed to be changed due to change in alignment of 90 mtrs. road as shown on plan. New reservation No. 1/205-A (Parking) of area 0.60 Hectare is proposed for PMPML as shown on plan and land under 90 mtrs. road (as per plan published under Section 26) is proposed to be included in Residential Zone.
		Village Dudulgaon		
EP-26	M-1/34		Gat No. 179 is to be shown on DP	Gat No. 179 is proposed to be shown on DP
		(Sector No. 2)		
		Village Chovisawadi.		
EP-27	M-2/G-1	90.0 m. road is proposed in Moshi, Chovisawadi, Wadmukhwadi and Reservation Nos 1/204, 1/203, 1/205, 1/209-C is proposed to both side of 90.0 m. road at Moshi.	90.0 m. road is proposed to be shifted on the boundary of the No Development Zone due to restriction of defence and Reservation Nos. 1/204, 1/203, 1/205, 1/209-C are proposed to be shifted on North side of the 90.0 m. road.	90.0 m. road alignment on the boundary of the No Development Zone due to restriction of defence is already sanctioned by the Govt. vide Notification dated 30.5.08. Therefore Reservation Nos. 1/204, 1/203, 1/205, 1/209-C are proposed to be shifted to the North side of the 90.0 m. road as shown on plan.
		Village Wadmukhwadi.		
EP-28	M-2/1	S. Nos. 120, 121, 123, 124, 131 are included in Industrial Zone and S.No. 129 is included in C-2 Zone.	S. Nos. 120, 121, 123, 124, 129, 131 are proposed to be included in Residential Zone.	S. Nos. 120, 121, 123, 124, 129, 131 are proposed to be included in Residential Zone.
		Village Charholi.		
EP-29	M-2/2	Res. No. 2/97 Extn. to Primary School.	Res. No. 2/97 is proposed to be designated for Primary School instead of Extn to Primary School.	Res. No. 2/97 is proposed to be designated for Primary School.

Schedule-I-contd.

1	2	3	4	5
Village Charholi-contd.				
EP-30	M-2/3	Res. No. 2/66 Primary School.	Res. No. 2/66 Primary School is proposed to be deleted and relocated in S. No: 135.	Res. No. 2/66 Primary School is proposed to be relocated in S.No. 135 and the area so released is proposed to be included in Residential Zone.
EP-31	M-2/4	Res. No. 2/62 Cattle Shed and Burial Ground.	The purpose of the reservation is proposed to be changed to Cattle Pond and area of the existing Burial Ground is proposed to be restricted to 0.19 Guntha.	The purpose of the Reservation No. 2/62 Cattle Shed and Burial Ground is proposed to be changed to Cattle Pond Area of the existing Burial Ground is proposed to be restricted to 0.19 Guntha.
EP-32	M-2/G-3	S. Nos. 25, 30 and 35 Res. No. 2/94 Slaughter House, Area 1.7 Hect.	Reservation is proposed to be deleted.	Reservation No. 2/94 Slaughter House, Area 1.7 Hectare is proposed to be deleted and land so released is proposed to be included in Agricultural Zone.
EP-33	M-2/G-4	Res. No. 2/71 Community Centre-cum-Library (0.10 Hect)	Reservation is proposed to be deleted.	Reservation No. 2/71 Community Centre-cum-Library (0.10 Hectare) is proposed to be deleted and land so released is proposed to be included in Residential Zone.
EP-34	M-2/G-5	Res. No. 2/72 Parking (0.20 Hec)	Reservation is proposed to be deleted.	Reservation No. 2/72 Parking (0.20 Hectare) is proposed to be deleted and land so released is proposed to be included in Residential Zone.
Village Dighi				
EP-35	M-2/9	Res. No. 2/126 Electric Sub-Station (1.80 H), 2/129 Engineering Store (0.10 H), 2/130 Primary School (0.40 H)	Res. No. 2/126, 2/129 and 2/130 are proposed to be deleted and land so released is proposed to be included in Residential Zone.	Res. No. 2/126 Electric Sub Station (1.80 H), 2/129 Engineering Store (0.10 H), 2/130 Primary School (0.40 H) are proposed to be deleted and so released is proposed to be included in Residential Zone as shown on plan.

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महाराष्ट्र शासन राजपत्र, २० ऑगस्ट २००९ : भावण २९, शके १९३९ माग ९ असाधारण

Schedule-I-contd.

1	2	3	4	5
Village Dighi-contd.				
EP-36	M-2/10	S.No. 5, Res. No. 2/145 Fire Station (0.40 H) and Res. No. 2/142 Town Hall (0.50 H)	Res. No. 2/145 is proposed to be deleted and relocated in the Res. No. 2/142 and area of both reservations is proposed to be 0.25 H. each.	Res. No. 2/145 Fire Station (0.40 H) and Res. No. 2/142 Town Hall (0.50 H) is proposed to be deleted and relocated in the Res. No. 2/142 and area of both reservations is proposed to be kept 0.25 H each and land so released is proposed to be included in Residential Zone as shown on plan.
EP-37	M-2/G-6	Area near existing ESR in S.No. 3 is included in Residential Zone	0.20 H. area near existing ESR in S.No. 3 is proposed to be reserved for ESR.	0.20 H. area near existing ESR in S.No. 3 is proposed to be reserved for ESR.
EP-38	M-2/G-7	S.No. 77, Res. No. 2/115 Garden (3.80 H.)	Res. No. 2/115 Garden is proposed to be redesignated as Electric Sub-Station	Res. No. 2/115 Garden is proposed to be redesignated as Electric Sub-Station
EP-39	M-2/G-8	S.No. 77, Magzine Chowk Green zone.	At Magzine Chowk 4.00 Hectare Area in green Zone is proposed to be reserved for Garden cum Children Park.	S.No. 77, Magzine Chowk 4.00 Hectare Area in Green Zone is proposed to be reserved for Garden-cum-Children Park.
EP-40	M-2/G-9	Res. No. 2/137 Secondary School (1.80 H.)	0.80 H. area is proposed to be retained for Secondary School and remaining area is deleted from reservation.	0.80 H. area is retained for secondary School Res. No. 2/137 and remaining area is proposed to be deleted from reservation and included in Residential Zone
EP-41	M-2/G-10	S.No. 87 Res. No. 2/133 Telecom Center.	Reservation is proposed to be deleted.	S.No. 87, Res. No. 2/133 telecom Center is proposed to be deleted and land so released is proposed to be included in Residential Zone.
EP-42	M-2/G-14	S.No. 81, Res. No. 2/117 Dispensary-cum-Maternity Home (0.25H.)	Area of reservation is proposed to be reduced and kept as 0.10 H.	Area of S.No. 81, Res. No. 2/117 Dispensary-cum-Maternity Home (0.25 H.) is reduced and kept as 0.10 H. and land so released is proposed to be included in Residential Zone as shown on plan.

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Schedule-I-contd.

1	2	3	4	5
Village Digh-concl'd.				
EP-43	M-2/G-15	S.No. 2, Res. No. 2/140 Primary School (0.40 H.)	Res. is proposed to be relocated at existing school.	S.No. 2, Res. No. 2/140 Primary School (0.40 H) is proposed to be relocated at existing school and land so released is proposed to be included in Residential Zone.
EP-44		S.No. 66 Res. No. 2/127 Economically Weaker Section Housing	S No 66, Res. No. 2/127 Economically Weaker Section Housing.	S.No. 66, Res. No. 2/127 Economically Weaker Section housing is proposed to be partly deleted and area so released is proposed to be included in Residential Zone as shown on plan.
Village Bopkhel				
EP-45	M-2/G-17	S No. 156, Res. No. 2/153 Primary School (0.40 H.)	50 % road side area of reservation is proposed to be retained.	50 % road side area of S No. 156, Res. No. 2/153 Primary School (0.40 H) is proposed to be retained and remaining land is proposed to be included in Residential Zone.
EP-46	M-2/G-20	Res. No. 2/160 Telecom Center (0.40 H.)	50 % area of reservation is proposed to be retained.	50 % area of Res. No. 2/160 Telecom Center (0.40 H.) is retained and remaining land is proposed to be included in Residential Zone.
(Sector No. 3)				
Village Dapodi				
EP-47	M-3/1	Res. No. 3/25 Bus Terminus (2.96 H.)	50 % area of reservation to the Eastern side is proposed to be deleted and included in Residential Zone.	50 % area of Res. No. 3/25 Bus Terminus (2.96 H.) to the Eastern side is proposed to be deleted and proposed to be included in Residential Zone and new 12.00 m wide road is proposed along Railway Boundary as shown on plan.
EP-48	M-3/3	S.Nos. 12, 13, 14 pt. Res. No. 3/10 Housing for Dis-housed.	Proposed to be redesignated as Economically Weaker Sections Housing.	S.Nos. 12, 13, 14 pt. Res. No. 3/10 Housing for Dis-housed is proposed to be redesignated as Economically Weaker Sections Housing.

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Schedule—1—contd.

1	2	3	4	5
Village Dapodi—contd.				
EP-49	M-3/4	S.No. 33/A/7/8/9 Industrial Zone	S.No. 33/A/7/8/9 is proposed to be included in Residential Zone.	S.No. 33/A/7/8/9 Industrial Zone is proposed to be included in Residential Zone.
EP-50	M-3/5	S.No. 85/A/1/A/2,3,4, Res. No. 3/37 Swimming Pool and Gymnasium.	S.No. 85/A/1/A/2,3,4, Res. No. 3/37 is proposed to be kept for development by Trailokya Boudha Mahasangh.	S.No. 85/A/1/A/2,3,4, Land towards West side from Res. No. 3/37 Swimming Pool and Gymnasium is proposed to be kept for development by Trailokya Boudha Mahasangh.
EP-51	M-3/6	Res. No. 3/27 Fire Station and R. No. 3/24 Town Hall.	Reservation of Fire Station is proposed to be relocated at town hall reservation and land under Fire station as published under Section 26 is proposed to be included in Residential Zone.	Reservation No. 3/27 of Fire Station is proposed to be relocated at Town Hall reservation and land under Fire Station as published under section 26 is proposed to be included in Residential Zone as shown on plan.
EP-52	M-3/7	S. No. 72 Res. No. 3/35 Slum Rehabilitation Site (7.97 H.)	8 Guntha area land is proposed to be kept for Ahilyadevi Sahayata Seva Sangh from Res. No. 3/35 in S. No. 72.	S. No. 72 Res. No. 3/35 Slum Rehabilitation Site (7.97 H.) area of 8 guntha land is proposed to be kept for Ahilyadevi Sahayata Seva Sangh from Res. No. 3/35 in S.No. 72.
EP-53	M-3/8	Res. No. 3/21 Telecom Center	Reservation is proposed to be deleted and land so released is proposed to be included in Residential Zone.	Res. No. 3/21 Telecom Center is proposed to be deleted and land so released is proposed to be included in Residential Zone.
(Sector No. 4)				
Village Wakaj				
EP-54	M-4/G-1	R. No.4/1 SSP	Reservation is proposed to be changed to Park.	Reservation No. 4/1 SSP is proposed to be changed to Park.
EP-55	M-4/G-2	S.No. 164/2, Res. No. 4/9 Fire Station.	Reservation is proposed to be deleted.	S.No. 164/2, Res. No. 4/9 Fire Station is proposed to be deleted and land so released is proposed to be included in Residential Zone.

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पुणे विभाग

महाराष्ट्र शासन राजपत्र, २० ऑगस्ट २००९ : आबण २९, हाके १९३१

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Schedule-I—contd.

1	2	3	4	5
Village Wakad—concl.				
EP-56	M-4/G-3	S.Nos. 111, 112 and 122, Res. No. 4/38 Truck Terminus and Parking	Reservation is proposed to be deleted.	East south corner of Res. No.4/38 having 2 Hectare area is proposed to be reserved for PMPML depot as Res.No. 4/38A and Appropriate Authority for this Res. No. 4/38-A shall be PMPML. Remaining area from Res. No. 4/38 is proposed to be included in Residential Zone as shown on plan.
EP-57	M-4/1	Industrial Zone S.Nos 113, 112 etc	Area under Industrial Zone is proposed to be included in Residential Zone.	S.Nos.113, 112 etc Area under Industrial Zone is proposed to be included in Residential Zone.
EP-58	M-4/G-5	S.Nos 45, 45, Res. No. 4/13 Octroi Post	Reservation area under S. No 45 is proposed to be deleted.	Reservation area under S. No. 45 is proposed to be deleted and land so released is proposed to be included in Residential Zone from Res.No.4/13.
EP-59	M-4/5	Water body	Area shown as Water body is proposed to be included in Residential Zone.	Area shown as Water body is proposed to be included in Residential Zone.
EP-60	M-4/G-1	Res.No 4/1 SSP	Res. No. 4/1, SSP is proposed to be redesignated as Park	Res. No. 4/1, SSP is proposed to be redesignated as Park
Village Punawale				
EP-61	M-4/8	Res. No. 4/50 Garden	Proposed to be redesignated as Private Garden.	Res. No. 4/50 Garden Proposed to be redesignated as Private Garden.
EP-62	M-4/S	Res. No. 4/74 B STP	Res. to be deleted and land to be included in Agricultural Zone.	Res. No. 4/74 B STP is proposed to be deleted and proposed to be Included In Agricultural Zone.
EP-63	M-4/10	Res.No. 4/74-A STP	50% area adjoining river to be retained 50% area to be included in Agricultural Zone.	Res. No. 4/74-A STP 50% area adjoining river is to be retained 50% area proposed to be included in Agriculture Zone.

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महाराष्ट्र शासन राजपत्र, २० ऑगस्ट २००९ : भावण २९, शके १९३९ भाग १ असाधारण

Schedule—I-contd.

1	2	3	4	5
Village Punawale—concl.				
EP-64	M-4/11	Res. No. 4/E3 Telecom Center	Reservation is proposed to be deleted and land is proposed to be included in Residential Zone.	Res. No. 4/53 Telecom Center is proposed to be deleted and land so released is proposed to be included in Residential Zone.
EP-65	M-4/12	Res. No. 4/75 Burial Ground	50 % area of reservation is proposed to be deleted and included in Green Zone and remaining area is proposed to be redesignated as Cremation Ground.	50 % area of reservation towards southern side is proposed to be deleted and included in green Zone and remaining area is proposed to be redesignated as Cremation Ground.
EP-66	M-4/G-6	S. No. 23 Residential Zone and water body, S. No. 24 Green Zone	26 Hectare Area of S. Nos. 23 and 24 excluding D.P. road is proposed to be reserved for Solid Waste Management.	26 Hectare Area of S. No. 23 Residential Zone and water body, S. No. 24 Green Zone excluding D.P. road is proposed to be reserved for Solid Waste Management Project.
EP-67		Residential Zone and Reservation	Residential Zone and Reservation.	The boundary of SEZ as per the formal approval of Central Govt. is shown on DP. Some part of this SEZ falls in 500 mt. Buffer Zone to be kept around the proposed Solid Waste Management Project. Necessary clearance / No Objection from the Competent Authority shall be required to be obtained for this SEZ in this context. The area shown as water body within the SEZ area is proposed to be included in Residential Zone. DP reservations and roads in the proposed SEZ area can be developed with the approval of Commissioner PCMC. In case the proposal of SEZ is not implemented, the DP proposals shall prevail for this area.

पुणे विभाग

महाराष्ट्र शासन राजपत्र, २० ऑगस्ट २००९ : आवण २९, शके १९३१

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Schedule—1—contd.

1	2	3	4	5
Village Ravet				
EP-68	M-4/13	S. No. 74, Industrial Zone	S. No. 74 is proposed to be deleted from Industrial Zone and to be included in Residential Zone.	S. No. 74 Industrial Zone is proposed to be deleted from Industrial Zone and proposed to be included in Residential Zone.
EP-69	M-4/14	S. No. 95, Res No. 4/93 Town Hall, S. No. 96, Res. No. 4/99 Water Treatment Plant, 4/101 Primary School, 4/102 Economically Weaker Section Housing	Reservation of Town Hall in S. No. 95 is proposed to be relocated in S. No. 95 and land so released from S. No. 95 is proposed to be included in Residential Zone.	Reservation No. 4/93 of Town Hall in S. No. 95 is proposed to be relocated in S. No. 96 and land so released from S. No. 95 is proposed to be included in Residential Zone.
EP-70	M-4/15	Res. No. 4/96 Secondary School	Res. No. 4/96 Secondary School is proposed to be restricted upto the boundary of Res. No. 4/97 Garden and land so released is proposed to be included in Residential Zone.	Res. No. 4/96 Secondary School is proposed to be restricted upto the boundary of Res. No. 4/97 Garden and land so released is proposed to be included in Residential Zone.
EP-71	M-4/17	Res. No. 4/78 Swimming Pool-cum-Gymnasium	Reservation of Swimming Pool-cum-Gymnasium is proposed to be relocated at north side of Res. No. 4/77 in S. No. 4 and land so released is proposed to be included in Green Zone.	Reservation No. 4/78 of Swimming Pool-cum-Gymnasium is proposed to be relocated at North side of Res. No. 4/77 in S. No. 4 and land so released is proposed to be included in Green Zone.
EP-72		Green Zone along River Pavas	Green Zone	For village Ravet, the area falling beyond the floodline marked in red and which is shown in the Green Zone in the plan published under Section 26 is proposed to be included in Residential Zone as shown on map.
Village Kiwale				
EP-73	M-4/18		Boundary of Dehurad Cantonment Board is proposed to be shown properly.	Boundary of Dehurad Cantonment Board is shown correctly as shown on plan.
EP-74	M-4/21	Res. No. 4/128, Traffic Island	Reservation is proposed to be deleted and land so released is included in Green Zone.	Res. No. 4/128, Traffic Island is proposed to be deleted and land so released is included in Green Zone.

भाग-१ (अस्त.) ४३

२८६ महाराष्ट्र शासन राजपत्र, २० ऑगस्ट २००९ : भावण २९, शके १९३१ भाग १ असाधारण

Schedule-4-contd.

1	2	3	4	5
Village Kiwale-concl.				
EP-75	M-4/22	Res. No 4/160, Slum Rehabilitation Site (5.20 H.)	Reservation area is proposed to be restricted to 0.85 Hectare and remaining area is proposed to be included in Residential and Industrial Zone.	Res. No. 4/160, Slum Rehabilitation Site (5.20 H.) area is restricted to 0.85 Hectare and remaining area is included in Residential and Industrial Zone.
EP-76	M-4/23	Res. No 4/157 Garden	Reservation is proposed to be deleted and land so released is proposed to be included in Green Zone.	Res. No. 4/157 Garden is proposed to be deleted and land so released is proposed to be included in Green Zone
EP-77	M-4/25	S. No. 91 Green Zone	100 M strip of S. No. 91 along the river side is proposed to be retained in Green Zone and remaining area so released is proposed to be included in Residential Zone.	100 M strip of S. No. 91 Green Zone along the river side is proposed to be retained in Green Zone and remaining area so released is proposed to be included in Residential Zone
EP-78	M-4/27	Res. No 4/118, Economically Weaker Sections Housing. Appropriate Authority: PCMC	Appropriate Authority is proposed to be as MHADA.	Res. No 4/119 Economically Weaker Sections Housing. Appropriate Authority is proposed to be retained as PCMC
EP-79	M-4/28	Res. No 4/107 Slum Rehabilitation Site (7.17 H.)	Open area under reservation is proposed to be deleted and land so released is proposed to be included in Residential Zone.	Open area under Res. No 4/107 Slum Rehabilitation Site (7.17 H.) is proposed to be deleted and land so released is proposed to be included in Residential Zone
EP-80	M-4/29	Res. No 4/134 Octroi Post (0.20 H.)	0.20 H. area is to be proposed for Octroi Post and remaining land is proposed to be included in C-2 Zone.	0.20 H. area is retained in Res. No. 4/134 Octroi Post and remaining land is proposed to be included in C-2 Zone.
EP-81	M-4/30	Res. No 4/127 Octroi Post (0.40 H.)	0.10 H. area is proposed to be kept for Octroi Post and remaining land is proposed to be included in Residential Zone.	0.10 H. area is kept for Res. No. 4/127 Octroi Post and remaining land is proposed to be included in Residential Zone
EP-82		S. No. 1, Res. No 4/151 Primary School (0.40 H.)	Area of well is proposed to be deleted from reservation.	Area of existing well is proposed to be deleted from S. No. 1, Res. No 4/151 Primary School (0.40 H.).

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पुणे विभाग

महाराष्ट्र शासन राजपत्र, २० ऑगस्ट २००९ : भाषण २९, शके १९३१

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Schedule-I-contd.

1	2	3	4	5
		Village Kiwale-conold		
EP-83	M-4/G-7	S No. 75, Res No 4/130 Octroi Post (0.80 H)	Reservation is proposed to be deleted and land so released is proposed to be included in Residential Zone	Area from Reservation No. 4/130 is proposed to be partly deleted in S No. 75 as shown on plan and land so released is proposed to be included in Residential Zone.
EP-84	M-4/G-8	S. No. 77 Res No 4/132 Octroi Post (0.80 H), Res No 4/131 Hospital (2.52 H)	Reservation of Octroi Post is proposed to be deleted and area of Hospital is proposed to be reduced to 0.80 H. and remaining land so released is proposed to be included in Residential Zone	Reservation of S No 77, Res. No. 4/132 Octroi Post is proposed to be deleted and area of Res. No. 4/131 Hospital (2.52 H.) is proposed to be reduced to 0.80 H. and remaining land so released is proposed to be included in Residential Zone.
EP-85	M-4/G-9	S. No. 19 Res No 4/158 Retail Market (0.10 H) and Res No 4/159 Parking (0.50 H)	Reservations are proposed to be deleted and land so released is proposed to be included in Residential Zone	S. No. 19, Res. No 4/158 Retail Market (0.10 H) and Res. No. 4/159 Parking (0.50 H.) are proposed to be deleted and land so released is proposed to be included in Residential Zone.
		Village Mamurdi		
EP-86	M-4/32		Boundary of Dehuroad Cantonment Board is proposed to be shown properly.	Boundary of Dehuroad Cantonment Board is shown correctly on plan
EP-87			<u>Flood lines (Red and Blue) are shown on DP as given by the Irrigation Department submitted by PCMC to Government</u>	The Development in the area falling in the flood lines will be governed as follows - (1) Area falling in blue line (excluding Gaothan) is proposed to be kept as No Development Zone. However the reservations of open users like Garden, Playground, Creamation Ground, Burial Ground, Roads, Sewerage, Water Supply etc. are allowed in blue line. In the Gaothan area falling in blue line, construction / redevelopment will be allowed only after the prior permission of Irrigation Department on the terms and conditions as specified by them.

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महाराष्ट्र शासन राजपत्र, २० ऑगस्ट २००९ : आशुषण २९, शके १९३१ भाग १ असाधारण

Schedule—1—concld.

Village Mamurd—concld.

1 2 3 4 5

(2) For the area falling in the reserved area, the appropriate authority is PMPML (Depot) and for the same appropriate authority is PMPML as specified by them.

Schedule—B

Village Talwade

EP No.	Proposa, submitted under Section 30 by PCMC	Proposal submitted by M C PCMC	Description of proposed modification
1	2	3	4
EP-88	Res No 1/73, University Sub Center (21.63 H.)	2.00 H. area is proposed to be reserved for PMPML (Depot) and for the same appropriate authority is proposed to be PMPML	2.00 H. area is proposed to be reserved as Res. No. 1/73 A for PMPML (Depot) and for the same Appropriate authority is PMPML
EP-89	S No 1, Gayran, Res No. 1/49 Solide Waste transfer site (1.00 H), 1/50 Elevated Service reservoir (0.50 H), 1/51 Swimming Pool-cum-Gymnasium (1.00 H), 1/52 Municipal purpose (14.00 H), 1/53 Garden (8.40 H), 1/54 Primary School (0.40 H), 1/55 Police Station (0.05 H) 1/56 Engineering Store (0.10 H), 1/57 Fire Station (0.40 H)	Res. No. 1/54 is proposed to be relocated at north side of Res. No. 1/54, 1/55, 1/57 and Res. No. 1/52 M P and Res. No. 1/53 G is proposed to be redesignated as Deer park	Res. No. 1/54 is relocated at north side of Res. No. 1/54, 1/55, 1/57 and Res. No. 1/52 M P and Res. No. 1/53 G is proposed to be redesignated as Deer park.
EP-90	Gal. No. 1399, Res. No. 1/107 Slum Rehabilitation Site (1.78 H).	Village Chikhali Reservation is proposed to be deleted	Gal. No. 1399, Res. No. 1/107 Slum Rehabilitation Site (1.78 H) is proposed to be deleted and land so released is proposed to be included in residential zone.
EP-91	Res. No. 1/205 Parking (1.00 H.)	Village Moshil 0.60 H. area is proposed to be reserved for PMPML (parking) and Appropriate authority is proposed to be PMPML	0.60 H. area is reserved for PMPML (parking) as Res. No. 1/205 A and for the same Appropriate authority is proposed to be PMPML.

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पुरी विभाग

महाराष्ट्र शासन राजपत्र, २० ऑगस्ट २००९ : भावण २९, शके १९३१

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Schedule—B—contd.

Village Moshi—concl'd.

1	2	3	4
EP-92	Res. No. 1/189 Muncipal purpose (8.00 H).	2.00 H. area is proposed to be reserved for PMPML (Depot) and Appropriate authority is proposed to be PMPML.	2.00 H. area is reserved for PMPML (Depot) as Res. No. 1/189 A and for the same Appropriate authority shall be PMPML.

EP-93	Solid Waste Management with Buffer Zone as per M-1/G-1.	Previous commitment about development permission granted by PCMC/ appropriate authority within Buffer Zone (500 m.) around proposed Moshi Solid Waste Management Project to be honored and restrictions for new development within buffer zone shall be applicable.	Around the proposed Moshi Solid Waste Management Project, 500 mt. Buffer Zone is proposed. Restrictions for development within buffer zone shall be applicable. Previous commitments if any regarding development permission granted by PCMC/appropriate authority within buffer zone shall be honored on merit. Buffer Zone restrictions shall also be applicable for new development on previously developed site.
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Village Dudulgaon

EP-94	Gat No. 50, 56 pt Res No. 1/240 Octroi Post (0.40 H).	As per the site condition and the land records the reservation falls in Gat No. 50 only.	Foot Note is proposed to be added as below—The boundaries of reservation are to be finalized by the Commissioner PCMC without changing the area of reservation and taking into consideration the land records as well as site condition.
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Village Wadmukhwadi

EP-95	Res. No. 2/41 Parking (4.65 H)	2.00 H. area is proposed to be reserved for PMPML (parking) and Appropriate authority is proposed to be PMPML.	2.00 H. area is proposed to be reserved for PMPML (parking) as Res. No. 2/41 A and for the same Appropriate authority is proposed to be PMPML.
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Village Charholi

EP-96	S.No. 129, 130 Residential Zone	1.43 H area of amenity in sanctioned layout is proposed to be reserved for PMPML (Depot) and Appropriate authority is proposed to be PMPML.	1.43 H. area is proposed to be reserved for PMPML (Depot) as Res. No. 2/114 A and for the same Appropriate authority is PMPML.
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EP-97	S.No. 33 Green Zone	The land in S. No. 33 is taken in advance possession by the PCMC for Sewage Treatment Plant and therefore land is proposed to be reserved for Sewage Treatment Plant.	The land in S.No. 33 is proposed to be reserved for Sewage Treatment Plant as Res. No. 2/90 A.
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Village Dapodi

EP-98	Res. No. 3/15 garden, Res.No. 3/25 Bus terminus.	North-South 12.00 m. wide road is proposed in Res. No. 3/15 and 12.00 wide road is proposed to be in Res. No. 3/25 along Railway Boundary to have proper linkage with 30.00 m. DP Road.	North-south 12.00 m. wide road is proposed in Res. No. 3/15 and 12.00 wide road is proposed to be in Res. No. 3/25 along railway boundary to have proper linkage with 30.00 m. DP Road.
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महाराष्ट्र शासन राजपत्र, २० ऑगस्ट २००९ : भावण २९, शके १९३१ भाग १ असाधारण

Schedule—B—contd.

Village Wakad

1	2	3	4
EP-99	Res. No. 4/38 Truck terminus and Parking (6.31 H.).	2.00 H. area is proposed to be reserved for PMPML (Depot) at East-South corner and Appropriate authority as proposed to be PMPML.	2.00 H. area is proposed to be reserved for PMPML (Depot) as Res. No. 4/38 A at East-South corner and Appropriate authority is proposed to be PMPML.
EP-100	Res. No. 4/19 Economically Weaker Sections Housing.	Appropriate authority is proposed to be PCMC.	Appropriate authority is PCMC.

Village Punawale

EP-101	Res. No. 4/64 parking (0.50 H.), Res. No. 4/63 Bus Stand (0.20 H.).	The Res. No. 4/63 is proposed to be redesignated as Parking and Res. No. 4/64 is proposed to be redesignated as Bus Stand for PMPML and for Bus Stand Appropriate authority is proposed to be PMPML.	The Res. No. 4/63 is proposed to be redesignated as Parking and Res. No. 4/64 is redesignated as Bus stand for PMPML and for Bus Stand Appropriate authority is proposed to be PMPML.
EP-102	Solid Waste Management M-4/G-6	Buffer Zone (500 m.) around proposed Punawale Solid Waste Management Project to be shown.	Buffer Zone (500 m.) around proposed Punawale Solid Waste Management project as proposed as shown on plan.

Village Kiwaja

EP-103	Res. No. 4/129 Parking (0.93 H.)	0.40 H. area towards nala is proposed to be reserved for PMPML (parking) and Appropriate authority as proposed to be PMPML.	0.40 H. area towards nala is proposed to be reserved for PMPML (parking) as Res. No. 4/129 A and for the same Appropriate authority is proposed to be PMPML.
EP-104	Res. No. 4/19 Economically Weaker Sections Housing	Appropriate authority is proposed to be PCMC.	Appropriate authority is proposed to be PCMC.
EP-105	Boundary of Dehurad Cantonment Board is shown properly S. No. 22 is added	Reservations No. 4/111 ESR (0.50 H.) and 4/121 Secondary School (1.60 H.) are proposed to be relocated in S. No. 22 and new 12.00 m wide roads are proposed to link the other roads and to have approach to reservation. Also green belt is proposed along with nala and remaining area of S. No. 22 is proposed to be included in residential zone and due to Cantonment boundary Res. No. 4/108 OP is proposed to be shifted at southern side.	Reservations No. 4/111 ESR (0.50 H.) and 4/121 Secondary School (1.60 H.) are relocated in S. No. 22 and new 12.00 m wide roads are proposed to link the other roads and to have approach to reservation. The area released from the Res. No. 4/121 S.S. is proposed to be partly included in the Residential Zone and partly to be redesignated as Dispensary cum Maternity Home as shown on plan. Also green belt is proposed along nala and remaining area of S. No. 22 is proposed to be included in Residential Zone and due to Cantonment boundary Res. No. 4/108 OP is proposed to be shifted at southern side as shown on map.

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पुणे विभाग महाराष्ट्र शासन राजपत्र, २० ऑगस्ट २००९ : भावण २९ २९९

Schedule—B—concl'd.

Village Mamurdi

1	2	3	4
EP-106	Res. No. 4/163 Economically Weaker Section Housing.	Reservation is proposed to be shifted in S. No. 7 and Gaothan due to existing Express Way.	Reservation is proposed to be shifted in S. No. 7 and Gaothan due to existing Express Way.
EP-107	Express Way	In Kiwie and Mamurdi Express Way shown on DP and on site is different.	Foot Note — The alignment of Express Way existing on site in village Kiwie and Mamurdi shall be considered while finalising the alignment of adjoining roads and boundaries of reservations.

Note

1. For the DP reservations having Appropriate Authority as PCMT in the published DP, the Appropriate Authority is proposed to be now FMPM.
2. Boundaries of Gaothans shall be final as shown in the revenue maps.
3. As the roads are sanctioned by the Government and in the said sanction, wherever the road alignments are shifted the adjacent reservations are also shifted accordingly without changing the reservation area, and due to such shifting the area so released shall have the zoning prevailing in the adjacent area.
4. The boundaries of S. Nos./Gat Nos shown on D. P. are to be interpreted by the Commissioner, PCMC on taking into consideration the land records as well as site condition.

URBAN DEVELOPMENT DEPARTMENT

Mantralaya, Mumbai-400 032
dated 18th August 2009

Maharashtra Regional and Town Planning Act, 1966
 No. TPS-1808/854/CR-1727/09/UD-13.—Whereas, the Government of Maharashtra in Urban Development Department vide Notification No. PCC-3096/1801/CR-261/UD-22, dated 11th September 1997 (hereinafter referred to as "the said Notification") has extended the limits of Pimpri-Chinchwad Municipal Corporation (hereinafter referred to as "the said Corporation");
 and whereas, the said Corporation being the Planning Authority (hereinafter referred to as "the said Planning Authority") for the area under its jurisdiction, by its Resolution No. 3615, dated 10th November 1997 made a declaration under Sections 21 and 23 and 34 of the Maharashtra Regional and Town Planning Act, 1966 (hereinafter referred to as "the said Act") of its intention to prepare the Development Plan for the area newly added to the Pimpri-Chinchwad Municipal Corporation within its jurisdiction and notice of such declaration was published in Maharashtra Government Gazette, Pune Division Supplement, dated 25th December 1997;
 and whereas, the said Corporation after carrying out the Survey of the entire area within its jurisdiction, prepared the Draft Development Plan of Pimpri-Chinchwad (Additional Area) (hereinafter referred to as "the said Development Plan") and published the said Development Plan under Section 26 of the said Act vide Resolution No. 430-A, dated 19th August 2000 and published a notice to that effect for inviting suggestions/objections from public in Maharashtra Government Gazette, Pune Division Supplement, dated 5th October 2000;

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महाराष्ट्र शासन राजपत्र, २० ऑगस्ट २००९ : श्रवण २९, वक्र १९३१ भाग १ असाधारण

and whereas, the Director of Town Planning, Maharashtra State, Pune, as per the powers conferred upon him vide Government Notification No. TPS-1683/454/CR-46/UD-13, dated 5th September 1989 has extended the said time limit from time to time upto and inclusive of 31st July 2003 ;

and whereas, after considering the suggestions/objections received from public to the proposals of the said Development Plan, the said Planning Authority has submitted the said Development Plan under Section 30 (1) of the said Act on 14th July 2003 to Government of Maharashtra for sanction;

and whereas, in the said Development Plan submitted under Section 30 (1) of the said Act, it is proposed that the existing Development Control Regulations as applicable to the old area of Pimpri-Chinchwad Municipal Corporation shall be applicable to the newly added area and the Transferable Development Rights Zones are specified in the D. P. Report submitted under Section 30 (1) of the said Act ;

and whereas, Transferable Development Rights Zones for village Dapodi are approved vide Government Notification No. TPS-1804/1259/CR-99/06/UD-13, dated 21st March 2006 ;

and whereas, the said Development Plan in part containing the proposals of D. P. Roads and proposals of Reservations for Water Supply and Sewerage Plants except D. P. Roads in village Wakad has been sanctioned by State Government vide Notification No. TPS-1805/1050/CR-795/07/UD-13, dated 30th May 2008 and came into force with effect from 1st August, 2008;

and whereas, Government of Maharashtra has accorded the sanction to the Development Plan in part to the proposals of the D. P. Roads in village Wakad vide Notification No. TPS-1805/1050/CR-795/07/UD-13, dated 9th July 2008; except the excluded parts of roads and published a notice for suggestions and objections vide Notice No. TPS-1805/1050/CR-795 (A)/07/UD-13, dated 7th July 2008 ;

and whereas, to consider the High Flood Line while finalising the zoning proposals along the river side and Pimpri-Chinchwad Municipal Corporation vide letter, dated 21st February 2009 has submitted the plans showing the High Flood Lines for rivers Indrayan, Pavani and Mula as given by the Irrigation Department ;

and whereas, Government of Maharashtra after making necessary enquiries and after consulting the Director of Town Planning, Maharashtra State, Pune has proposed to accord sanction to the remaining reservations and zoning proposals with or without modifications pending sanction to the proposals of roads and reservations vide Notice No. TPS-1805/1050/CR-795 (A)/07/UD-13, dated 7th July 2008 and excluding the areas under the reservations and zoning of substantial nature vide Notice No. TPS-1806/894/CR-1727/09/UD-13, dated 18th August 2009.

Now therefore, in exercise of the powers conferred under Section 31 (1) of the said Act and all other powers enabling in that behalf, the Government of Maharashtra hereby—

(a) Extends the time limit under Section 31 (1) of the said Act for according sanction to the said Development Plan upto and inclusive of 31st December 2009.

(b) Accords sanction to the said Development Plan in part to the proposals of remaining reservations and zoning except proposals of roads and reservations which are proposed to be modified vide Notice No. TPS-1805/1050/CR-795 (A)/07/UD-13, dated 7th July 2008 and excluding the areas under the reservations and zoning of substantial nature vide Notice No. TPS-1806/894/CR-1727/09/UD-13, dated 18th August 2009 as specified in the Schedule 'A' and 'B' appended thereto.

(c) Accords sanction to apply the existing Development Control Regulations as applicable to the old area in the Pimpri-Chinchwad Municipal Corporation applicable to the said D. P. also and accords sanction to the TDR zones as submitted under Section 30 of the said Act. However, for village Dapodi, TDR Zones shall continue to be as per the Government Notification No. TPS-1804/1259/CR-99/06/UD-13, dated 21st March 2006.

(d) The said Development Plan sanctioned in part shall come into force with effect from 1st October 2009.

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पुणे विभाग

महाराष्ट्र शासन राजपत्र, २० ऑगस्ट २००९, आयण २९, राके १९३१

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Note.—(A) 1. Copy of the said notification and the Sanctioned Development Plan (part) shall be available for inspection to general public in the following offices during office hours for a period of one month on all working days.

- (i) Pimpri-Chinchwad Municipal Corporation,
- (ii) Deputy Director of Town Planning, Pune Division, Pune, S. No. 74/2, Sahakaragar, Pune-37.
- (iii) Assistant Director of Town Planning, Pune Branch, Pune, 283, Narayan Peth, Pune-30.

2. The reservation sites which have not appeared in Schedule-A are hereby sanctioned for the respective purposes as designated in the said Development Plan.

3. Areas of reserved sites mentioned in the Development Plan Report are approximate and subject to the actual measurement on site as per the boundaries shown in the Final Development Plan.

4. Any printing errors and Draftsman errors which are required to be corrected as per actual situation on site and/or as per the survey records, sanctioned layout, etc. shall be corrected by the Commissioner, Pimpri-Chinchwad Municipal Corporation after due verification and with the prior approval of the Director of Town Planning, Maharashtra State, Pune.

5. The ownership of lands falling under the reservations shall be as per the recent ownership as shown in the Revenue Records.

6. For the DP reservations having Appropriate Authority as PCMT in the published DP, the Appropriate Authority is proposed to be now PMPML.

7. Boundaries of Gaothans shall be final as shown in the revenue maps.

8. As the roads are sanctioned by the Government and in the said sanction, wherever the road alignments are shifted the adjacent reservations are also shifted accordingly without changing the reservation area and due to such shifting the area so released shall have the zoning prevailing in the adjacent area.

9. The boundaries of S. Nos./Gat Nos. shown on DP are to be interpreted by the Commissioner, Pimpri-Chinchwad Municipal Corporation on taking into consideration the land records as well as site condition.

(B) This notification is also available at Government web site at www.urban.maharashtra.gov.in

By order and in the name of the Governor of Maharashtra

V. M. RAHADE,
Under Secretary to Government

परचका जाणगुहे मुद्रणात्तय, पुणे-४११ ००६

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Government of Maharashtra
Urban Development Department
Mantralaya, Mumbai - 400 030

CORRIGENDUM/ADDENDUM

Date: 27.10.2009

No. TPS-1808/894/CR-1727/09/UD-13. In the Government in Urban Development Department's notice No. TPS-1808/894/CR-1727/09/UD-13, Dated 18/08/2009 regarding proposed modification to Additional Area of Pimpri Chinchwad Municipal Corporation Development Plan & the same notice which is published in Maharashtra Government Gazette-Pune Division, supplement dated 20/08/2009 at Page No.273 to 293 rectification is made as mentioned below:

II CORRIGENDUM

Sr.No.	EP No.	Instead of (Col.No.5)	Read as(Col.No.5)
1	EP-23	Boradewadi, Gat No.188, S.No.1306	Boradewadi, Gat No.188, S.No.1306.
2	EP-27	90 m wide road alignment is shifted on the boundary of No Development Zone as already implemented by the Government Notification 27.10.2009 dated 30.5.2008.	Deleted
3	EP-31	The purpose of the Reservation No.2/62 Cattle Shed and Burial Ground is proposed to be changed to Cattle Pond Area of the existing Burial Ground is proposed to be restricted to 0.19 Guntha.	The purpose of the reservation No.2/62 is proposed to be changed to Cattle Pond and area of the existing Burial Ground is proposed to be restricted to 0.39 Guntha.
4	EP-36	Res.No.2/145 Fire Station (A.I.I.) and Res.No.2/142 Town Hall (0.50 H) is proposed to be deleted and relocated in the Res.No.2/142 and area of both the reservations is proposed to be kept 0.25 Ha each and land so released is proposed to be included in Residential Zone as shown	Res.No.2/145 is proposed to be deleted and relocated in the Res.No.2/142 and area of both reservations is proposed to be kept as 0.25 Ha each and land so released from Res.No.2/142 is proposed to be included in Residential Zone as

Corrigendum 09

The purpose of the reservation No.2/62 is proposed to be changed to Cattle Pond and area of the existing Burial Ground is proposed to be restricted to 0.39 Guntha.

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		on plan.	shown on plan.
Punawale	5	EP-62 Res.No.4/74B STP is proposed to be deleted and proposed to be included in Agricultural Zone.	NIL
	6	EP-63 Res.No.4/74A STP 50% area adjoining river is to be retained 50% area proposed to be included Agricultural Zone.	NIL
Ravot	7	EP-71 Reservation No.4/78 of Swimming Pool-cum-Gymnasium is proposed to be relocated at North Side of Res.No.4/77 in S.No.4 and land so released is proposed to be included in Green Zone.	Reservation No.4/78 of Swimming Pool and Gymnasium is proposed to be relocated in S.No.4 as shown on plan and land so released is proposed to be included in Green Zone.
Charholi	8	EP-97 The land in S.No.33 is proposed to be reserved for Sewage Treatment Plant as Res.No.2/93A.	The land in S.No.33 is proposed to be reserved for Sewage Treatment Plant as Res.No.2/93A and the 30 m. wide road is proposed along the existing road as shown on plan.

III ADDENDUM

Add the following EP as EP No.108 to 118 after EP No.107 about road proposal which are proposed by P.C.M.C.

Sr.No.	EP No.	Modification No. of Corporation	Description of Proposed Modification
1 108	2 <u>TALWADE</u> <u>EP-108</u>	3 <u>M-1</u> <u>G-7</u>	4 12.0 m wide proposed road running in North South direction and passing through Gat No. 155, of village Talwade is proposed to be deleted and included in Residential Zone as shown on plan.
109	<u>MOSHI</u> <u>EP-109</u>	<u>M-1</u> <u>G-12</u>	90.0 m wide proposed road, passing through old Gat No. 450, 457, 460, 646, 443, 445, 444 of village Moshi proposed to be shifted towards south side as shown on the plan and the reservations are realigned as shown on the plan and thereafter remaining lands from old S.No. 457, 620, 442 so released is proposed to be included

110	<u>WADMUKH WADI EP-110</u>	<u>M-2 G-1</u>	in Residential Zone as shown on the plan. The alignment of 90.0 m wide proposed Road to be shifted along the defence restriction zone in Wadmukhwadi and land so released is proposed to be included in Residential Zone and 18.0 wide road passing through S.No. 173, 174, 175, 176, 177, 178 is proposed to be deleted due to shifting of 90.0 m Road as shown on the plan.
111	<u>CHOWISA WADI EP-111</u>	<u>M-2 G-1</u>	90.0 m wide proposed Road passing through S.No.58,59,60 etc. of Village Chowisawadi is proposed to be deleted and land so released is proposed to be included in Residential Zone as shown on the plan.
112	<u>CHARHOLI EP-112</u>	<u>M-2 G-2</u>	30.0 m wide road passing through S.No. 228 of village Charholi is proposed to be deleted and land so released is proposed to be included in Residential Zone as shown on plan.
113	<u>DIGHI EP-113</u>	<u>M-2 G-13</u>	15.0 m wide road from S.No. 72, 83, 84 of village Dighi is proposed to be deleted and land so released is proposed to be included in Residential Zone as shown on plan.
114	<u>DIGHI EP-114</u>	<u>M-2 G-12</u>	A new 12.0 wide road is proposed through S.No.75, 70 of village Dighi as shown on plan.
115	<u>DIGHI EP-115</u>	<u>M-2 G-11</u>	The width of 60.0 m wide proposed North-South Road passing through Defence land of village Dighi is proposed to be reduced to 30.0 m as shown on plan.
116	<u>DIGHI EP-116</u>	<u>M-2 G-15</u>	A new 12.0 m wide road is proposed through S.No. 2 of village Dighi as shown on plan.
117	<u>BOPKHEL EP-117</u>	<u>M-2 G-16</u>	The width of 18.0 m road wide passing along C.M.E. Boundary of village Bopkhel is proposed to be reduced to 12.0 m as shown on plan.
118	<u>BOPKHEL EP-118</u>	<u>M-2 G-19</u>	12.0 m wide proposed road passing through S.No. 156 of Bopkhel is proposed to be deleted and new 12.0 m wide road is proposed along C.M.E. boundary as shown on plan.

By order & in the name of The Governor of Maharashtra.

(Signature)
(L. M. Ranade)
Under Secretary to Government



ISO-9001:2008 Certification प्राप्त
पिंपरी चिंचवड महानगरपालिका
पिंपरी- ४११ ०१८
क क्षेत्रीय कार्यालय जलनिःसारण विभाग
जा.क्र.वधेका/जनि/प्र.क्र. २५८/२०१९
दि.२९/०८/२०१९

प्रति,

मा.कार्यकारी अभियंता
(जलसंपदा विभाग)
पुणे, पाटबंधारे विभाग, पुणे
नवीन प्रशासकीय इमारत, डी विंग,
पश्चिम वाजु, दुसरा मजला, पुणे-४११००१

विषय:- केंद्रशासन पुरस्कृत राष्ट्रीय सुधारणा अभियान अंतर्गत (अमृत योजना) पिंपरी चिंचवड महानगरपालिका क्षेत्रातील मौजे पिंपळे निलख, मौजे चिखली व मौजे वोपखेल येथे १५ द.ल.लि., १ द.ल.लि. व ५ द.ल.लि. क्रमशः क्षमतेचे मैलाशुध्दीकरण केंद्र बांधणेसाठी परवाना मिळणेबाबत..

संदर्भ:- क्र. पापु/जनि/कावि/४३/२०१९, दि. २५/०३/२०१९.

महोदय,

पिंपरी चिंचवड महानगरपालिका क्षेत्रातील पिंपळे निलख, चिखली, व वोपखेल या भागांमध्ये नव्याने मोठे मोठे रहिवासी व औद्योगिक बांधकाम प्रकल्प बांधणेत येत आहेत. त्यामुळे सदर भागांमध्ये दिवसेंदिवस मेलापाणी व सांडपाण्यामध्ये वाढ होत आहे. परिणामी पिंपळे निलख व चिखली येथे अस्मित्वान असलेल्या मैलाशुध्दीकरण केंद्रावर अतिरिक्त भार पडत आहे. तसेच सद्यस्थितीत वोपखेल येथे मैलाशुध्दीकरण केंद्र अस्तित्वात नाही. त्यामुळे सध्याच्या अस्तित्वातील मैलाशुध्दीकरण प्रकल्पावर ताण येत असून क्षमतेपेक्षा जास्त प्रमाणात पाणी येत असलेमुळे ठिकठिकाणी मलनिःसारण नलिकातून गळती होऊन सदरचे दुपित पाणी मुळा व इंद्रायणी नदीच्या पत्रात मिसळून प्रदुषणात वाढ होत आहे.

सदर भागातील नदी नाले व परिसरातील प्रदुषण रोखणेसाठी पिंपरी चिंचवड महानगरपालिका केंद्रशासन पुरस्कृत राष्ट्रीय सुधारणा अभियान अंतर्गत (अमृत योजना) खालील प्रमाणे मैलाशुध्दीकरण केंद्र बांधणार आहे.

अ.क्र.	मैलाशुध्दीकरणाचे ठिकाण	क्षमता
१	स.न. ६४,६५ पिंपळे निलख गट नं ९०,९१,९२/१, ९२/३	१५ द.ल.लि
२	चिखली आरक्षण क्र. १/१३०	१२ द.ल.लि
३	वोपखेल आरक्षण क्र. २/१६४	५ द.ल.लि

सदर प्रस्तावित मैलाशुध्दीकरण केंद्रे बांधतेवेळी नदी प्रवाहात अडथळा येणार नाही, नदीची वहनक्षमता कमी होणार नाही व नदीच्या काठछेदात बदल होणार नाही याची काळजी घेऊन काम करण्यात येईल तसेच सदर मैलाशुध्दीकरण केंद्राचे बांधकाम पूर्णतः पुर्णेपा पातळी (HFL) च्या वर करण्यात येणार आहे.

तरी सदर प्रस्तावित मैलाशुध्दीकरण केंद्र बांधणेकामी परवानगी मिळावी ही विनंती.

आवक लिपीक

कार्यकारी अभियंता

पुणे पाटबंधारे विभाग, पुणे

२३/११/१९

सोबत:- स.न. ६४,६५, स.नं. ५ व गट नं ९०,९१,९२/१,

चा जागेचा नकाशा

आपला विश्वासू,

कार्यकारी अभियंता

जलनिःसारण विभाग

पिंपरी चिंचवड महानगरपालिका

पिंपरी - १/



ANNEXURE-12

पिंपरी चिंचवड महानगरपालिका
पिंपरी पुणे १८
जलनिःसारण विभाग व क्षेत्रीय कार्यालय
क्र.पापु।जनि।का.वि।४३।२०१९
दि. २५/०३/२०१९

प्रति,

मा.प्रादेशीक अधिकारी,
महाराष्ट्र प्रदुषण नियंत्रण मंडळ (MPCB),
पुणे-मुंबई रस्ता, जोग सेंटर, दुसरा मजला,
वाकडेवाडी, शिवाजीनगर, पुणे-

विषय:-मौजे चिखली १२ द. ल.लि क्षमतेचे मैलाशुद्धीकरण केंद्र बांधणेसाठी परवाना
(Consent to Establish) मिळणेबाबत..

महोदय,

पिंपरी चिंचवड महानगरपालिकेकडून गट नं. ९०,९१,९२/१,९२/२ (आरक्षण क्र. १/१३०)मौजे चिखली येथे राष्ट्रीय नागरी सुधारणा अभियान अंतर्गत (अमृत योजना) १२ द. ल.लि क्षमतेचा मैलाशुद्धीकरण प्रकल्पाचे प्रयोजन आहे. पिंपरी चिंचवड महानगरपालिका क्षेत्रातील चिखली, तळवडे, प्राधिकरणाचा काही भाग, मोशी, जाधववाडी, कुदळवाडी, बो-हाडेवाडी या भागामध्ये नव्याने होत असलेले मोठे मोठे बांधकाम प्रकल्पांचे मैलामांडपाणी च-होली येथील मैलाशुद्धीकरण केंद्राकडे जात आहे परिणामी च-होली मैलाशुद्धीकरण केंद्रावर अतिरिक्त भार पडत आहे त्यामुळे सदर मैलाशुद्धीकरण केंद्राचा अतिरिक्त भार कमी करणेसाठी त्याचप्रमाणे इंद्रायणी नदीचे प्रदुषण कमी करणेकामी मौजे चिखली येथे मैलाशुद्धीकरण केंद्र बांधणे आवश्यक आहे.

सन २०१९ चे लोकसंख्येनुसार च-होली मैलाशुद्धीकरण केंद्रा व्यतिरिक्त चिखली येथे १२ द.ल.लि क्षमतेचा मैलाशुद्धीकरण प्रकल्प बांधणे आवश्यक आहे. त्याअनुषंगाने सद्यस्थितीत चिखली येथे च-होली मैलाशुद्धीकरण केंद्रा व्यतिरिक्त १२ द. ल.लि प्रतिदिन क्षमतेचा मैलाशुद्धीकरण केंद्र बांधणे प्रस्तावित आहे.

तरी चिखली येथे नवीन १२ द. ल.लि क्षमतेचा मैलाशुद्धीकरण केंद्र बांधणेसाठी परवाना (Consent to Establish) मिळावा ही विनंती

सोबत: मौजे चिखली गट नं. ९०,९१,९२/१,९२/२ (आरक्षण क्र. १/१३०), येथील जागेचा नकाशा

महशहर अभियंता,
जलनिःसारण विभाग,
पिंपरी चिंचवड महानगरपालिका
पिंपरी १८

१/८

ANNEXURE-13

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ISO-9001:2008 Certification प्राप्त

पिंपरी चिंचवड महानगरपालिका

पिंपरी- ४११ ०१८

क क्षेत्रीय कार्यालय जलनिःसारण विभाग

जा.क्र.कक्षका/जनि/प्र.क्र. 1/२८/२०१९

दि.२५/०३/२०१९

प्रति,

मा. सचिव,
महाराष्ट्र प्रदुषण नियंत्रण महामंडळ (MPCB),
कल्पतरू पॉईंट, तिसरा व चौथा मजला,
रोड नं ८, PUR थिएटर समोर सायन सर्कल
सायन (इ) मुंबई - ४०००२२

विषय:- केंद्रशासन पुरस्कृत राष्ट्रीय सुधारणा अभियान अंतर्गत (अमृत योजना) पिंपरी चिंचवड महानगरपालिका क्षेत्रातील मौजे पिंपळे निलख, मौजे चिखली व मौजे बोपखेल येथे १५ द.ल.लि., १ द.ल.लि. व ५ द.ल.लि. क्रमशः क्षमतेचे मैलाशुध्दीकरण केंद्र बांधणेसाठी परवाना (Consent to Establish) मिळणेबाबत.....

संदर्भ:- क्र. पापु/जनि/कावि/४३/२०१९, दि. २५/०३/२०१९

महोदय,

पिंपरी चिंचवड महानगरपालिका क्षेत्रातील पिंपळे निलख, चिखली, व बोपखेल या भागामध्ये नव्याने मोठे मोठे रहिवासी व औद्योगिक बांधकाम प्रकल्प बांधणेत येत आहेत. त्यामुळे सदर भागामध्ये दिवसेंदिवस मैलापाणी व सांडपाण्यामध्ये वाढ होत आहे. परिणामी पिंपळे निलख व चिखली येथे अस्तित्वात असलेल्या मैलाशुध्दीकरण केंद्रावर अतिरिक्त भार पडत आहे. तसेच सद्यस्थितीत बोपखेल येथे मैलाशुध्दीकरण केंद्र अस्तित्वात नाही. त्यामुळे मध्याच्या अस्तित्वातील मैलाशुध्दीकरण प्रकल्पावर ताण येत असून क्षमतेपेक्षा जास्त प्रमाणात पाणी येत आसलेमुळे ठिकठिकाणी मलनिःसारण नलिकातून गळती होऊन सदरचे दुषित पाणी मुळा व इंद्रायणी नदीच्या पत्रात मिसळून प्रदुषणात वाढ होत आहे.

सदर भागातील नदी नाले व परीसरातील प्रदुषण रोखणेसाठी पिंपरी चिंचवड महानगरपालिका केंद्रशासन पुरस्कृत राष्ट्रीय सुधारणा अभियान अंतर्गत (अमृत योजना) खालील प्रमाणे मैलाशुध्दीकरण केंद्र बांधणार आहे.

अ.क्र.	मैलाशुध्दीकरणाचे ठिकाण	क्षमता
१	स.न. ६४,६५ पिंपळे निलख गट नं ९०,९१,९२/१, ९२/३	१५ द.ल.लि
२	चिखली आरक्षण क्र. १/१३०	१२ द.ल.लि
३	बोपखेल आरक्षण क्र. २/१६४	५ द.ल.लि

तरी सदर प्रस्तावित मैलाशुध्दीकरण केंद्र बांधणेकामी परवानगी (Consent to Establish) मिळावी हि विनंती..

आपला विश्वासू,

सोबत:- स.न. ६४,६५, स.नं. ५ व गट नं ९०,९१,९२/१,
चा जागेचा नकाशा

सह शहर अभियंता
जलनिःसारण विभाग
पिंपरी चिंचवड महानगरपालिका
पिंपरी - १८

रि. प्र.

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314
422

Sir,
I/We hereby apply for*

1. Consent to Establish/Operate/Renewal of consent under section 25 and 26 of the Water (Prevention & Control of Pollution) Act, 1974 as amended.
2. Consent to Establish/Operate/Renewal of consent under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981, as amended.
3. Authorization/renewal of authorization under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 in connection with my/our/existing/proposed/alterd/ additional manufacturing/processing activity from the premises as per the details given below.

UAN No:
MPCB-CONSENT-0000081664

Application submitted on:
18-10-2019

Consent To:
Establish (New)

IIN No.:

Submit to:
SRO - Pimpri-Chinchwad

Type of institution:
Municipal Corporation

Industry Type:

Category:
Red

Scale:
S.S.I

EC Reqd.
No

EC Obtained
No

EC Ref. No.

Whether construction-buildup area is more than 20,000 sq.mtr. (Existing Expansion Unit)

No

Name
Mr. Shravan Hardikar

Address
pimpri chinchwad corporation, pimpri-411018

Designation
Commissioner, Pimpri Chinchwad corporation, pimpri-18

Taluka
Haveli

Area
Pimpri chinchwad

District
Pune

Telephone
3308066111

Fax
020-27425600

Email
environment@pcmcindia.gov.in

Pan Number
AAALM0464E

(a) Name and location of the industrial unit/premises for which the application is made (Give revenue Survey Number, Plot Number, Name of Taluka and District, Telephone and fax number)

Industry name
Waste Treatment Plant at Pimple Nilakh & Chikhli

Location of Unit

Survey number/Plot Number

Sr.No.64,65, Gat No.90,91,92/1,92/3, Wak Vasti, Pimple Nilakh,
Pimpri Chinchwad. & Gat No.90/91, Aarakshan No.1/130, Near
S.N.B.P. School, Behind River Residency, Chikhali.

Sr.No.64,65, Gat No.90,91,92/1,92/3, & Gat No.90/91, Aarakshan
No.1/130

375
415

Taluka

Haveli

District

Pune

(b) Details of the planning permission obtained from the local body/Town and Country Planning authority/Urban Development Authority/designated Authority

Planning permission

PIMPRI CHINCHWAD MUNICIPAL CORPORATION

Planning Authority

PIMPRI CHINCHWAD MUNICIPAL CORPORATION

Name of the local body under whose jurisdiction the unit is located and Name of the licence issuing authority

Name of Local Body

PIMPRI CHINCHWAD MUNICIPAL CORPORATION

Name of the licence issuing authority

PIMPRI CHINCHWAD MUNICIPAL CORPORATION

(c) Names addresses with Telephone and Fax Number of Managing Director/Managing Partner and other persons authorized to be contacted with reference to the unit and/or hazardous waste disposal

Name of Managing Director

EXECUTIVE ENGINEER (DRAINAGE) PCMC

Telephone number

02067333333

Fax number

020274256000

Officer responsible for day to day business

EXECUTIVE ENGINEER

Are you registered Industrial unit?

Yes

Registration number

BO/JD(WPC)/CC/238

Date of registration

Jun 3, 2015

(d) Details of the investment without depreciation of the date of registration (Cost of investment in lakhs) to be indicated on Rs.20/- stamp paper and to be attested by a Chartered Accountant (CA) registered in India.

Gross capital (in Lakh)	* Verified	* Terms	* Consent Fee
1958.85	Undertaking	1	50000.00

(e) Details of the distance from the unit to the nearest sea-shore/river bank/other water bodies, highway and to the railway station and to the nearest water body.

Distance From	Distance(Km)	* Name
SH/NH	2.00	Mumbai-Pune Highway
River	2.00	Pawana
Human Habitation	0.00	--NA--
Religious Place	0.00	--NA--
Historical Place	0.00	--NA--
Creek/Sea	0.00	--NA--

(f) State and Longitude details of site

Latitude	Longitude
	0

(g) Does the location satisfy the Requirements Under relevant Central/State Govt. Notification such as Coastal Regulation Zone, Ecologically Fragile Area, Industrial Location policy, etc. If so give details

Location	Approved Industry Area	Sensitive Area	If Yes, Name Of Area	Industry Location with Reference to CRZ
Pimple Nilakh & Chikhli PCMC	No	No		

7376
416

		Details
(a) Whether effluent collection, treatment and disposal system has been provided by the authority.	No	NA
(b) Will the applicant utilize the system, if provided.	No	NA
(c) If not provided, details of proposed arrangement.	NA	

(a) Total plot area (in square meter)	(b) Built up area and (in square meter)	(c) Area available for the use of treated sewage/ trade effluent for gardening/irrigation. (in square meter)
NA	NA	NA

10. Date and year of commissioning of the Unit
2019-11-30

11. Number of workers and office staff

Workers	staff	Hrs. of shift	Weekly off
15	5	8	1

(a) Do you have a residential colony Within the premises in respect of Which the present application is Made ?
No NA

(b) If yes, please state population staying

Number of person staying	Water consumption	Sewage generation	Whether is STP provided?
0	0	0	No

(c) Indicate its location and distance with reference to plant site.

Number of person staying	Water consumption
0	0

13. List of products and by-products Manufactured in tonnes/month, kl/month or numbers/month with their types like Dyes, drugs etc
Give figures corresponding to maximum installed production capacity

Products Name and Quantity

Product Name	UOM	Product Name	Existing	Consented	Proposed Revision	Total	Remarks
OTHERS	MLD	STP Pimple Nilakh	0	0	15	15	Dispose to River Mula
OTHERS	MLD	STP Chikhali	0	0	12	12	Dispose to Indrayani river

Products Name and Quantity

Product Name	UOM	Quantity	Remarks
NA	--NA--	0	NA

14. List of raw materials and process chemicals with annual consumption corresponding to above stated production figures, in tonnes/month or kl/month or numbers/month.

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377

Name of Raw Material	UOM	Quantity	Hazardous Waste	Hazardous Chemicals	Remarks
Sewage Water at STP Pimple Nilakh	MLD	15	No	No	NA
Sewage Water at STP Chikhli	MLD	12	No	No	NA

10. Description of process of manufacture for each of the gaseous wastes, if any from each unit process

As per attach drawing

Part 3 : Waste Water aspects

11. Details of consumption for different uses (m³/day)

Purpose	Consumption	Effluent Generation	Treatment	Remarks	Disposal	Remarks
Domestic Purpose	27000	27000	STP	na	River Disposal	na
Water gets Polluted Pollutants are Biodegradable	0	0	--NA--		--NA--	
Water gets Polluted, Pollutants are not Biodegradable & Toxic	0	0	--NA--		--NA--	
Industrial Cooling, spraying in mine pits or boiler feed	0	0	--NA--		--NA--	
Others	0					

12. Source of water supply. Name of authority granting permission if applicable and quantity permitted

Source of water supply	Name of authority granting permission	Quantity permitted
PCMC	PCMC	0

13. Quantity of waste water (effluent) generated (m³/day)

Domestic	Boiler Blowdown	Industrial	Cooling water blowdown
27000	0	0	0
Process	DM Plants/Softening	Washing	Tail race discharge from
0	0	0	0

14. Arrangement of ponds is accounting for difference between water consumed and effluent generated

4800 m³/day

15. Present treatment of sewage (effluent) (Give sizes/capacity in m³/day)

Capacity of STP (m³/day)
27000

Treatment unit	Size (mxm)	Retention time (hr)
As per attach drawing	45	24

419
518

Capacity of ETP (m3/day)

Treatment unit	Size (mxm)	Retention time (hr)
	0	0

(i) Are sewage and trade effluents mixed together?

No

If yes, state at which stage-Whether before, intermittently or after treatment.

NA

Capacity of treated effluent sump, Guard Pond (m3)

Capacity of treated effluent sump (m3) 0

Effluent sump/Guard pond details No

NA

If yes, state at which stage-Whether before, intermittently or after treatment. No

NA

Mode of disposal of treated effluent With respective quantity (m3/day)

(i) into stream/river (name of river) RIVER AND LAKE

(ii) into creek/estuary (name of Creek/estuary) 0

(iii) into sea 0

(iv) into drain/sewer (owner of sewer) 0

(v) On land for irrigation on owned land/ase land. Specify cropped area. PCMC Garden

(vi) Connected to CETP 0

(vii) Quantity of treated effluent reused/ recycled, m3/day Provide a location map of disposal arrangement indicating the outler(s) for sampling. Treated effluent reused / recycled (m3/day) 0

Quantity of untreated/treated effluents (Specify pH and concentration of SS, BOD COD and specific pollutants relevant to the TDS to be reported for disposal on land or into stream/river)

Untreated Effluent

pH	6.0 - 8.0
SS (mg/l)	550
BOD (mg/l)	250
COD (mg/l)	700
TDS (mg/l)	0

Specific pollutant if any	Name	Value
1	NA	0

Treated Effluent

pH	6.0 - 0.8
SS (mg/l)	<10
BOD (mg/l)	<10

419
319

COD (mg/l) <50

TDS (mg/l) 0

Specific pollutant if any	Name	Value
1	NA	0

Do you have a copy of the latest report of analysis from the laboratory of the State Board/Committee/Control Board/CIT (Government or the Ministry of Environment) expected characteristics of the effluent?

0

25. Fuel Consumption

Fuel Type	UOM	Fuel Consumption TPD/LKD	Calorific value
Diesel	Ltr/Hr	10	0
Ash content	Sulphur content	Quantity	Other (specify)
0	0	1	NA

26. Details of stack attached to the source D/G set

Stack number(s)	(b) Stack attached to	(c) Capacity	(d) Fuel Type
1	DG set	500 KVA for Chikhli Plant	Diesel
(e) Fuel quantity (Kg/hr.)	(f) Material of construction	(g) Shape (round/rectangular)	(h) Height, m (above ground level)
0	MS	Round	3
(i) Diameter/Size, in meters	(j) Gas quantity, Nm ³ /hr.	(k) Gas temperature °C	(l) Exit gas velocity, m/sec.
0	0	0	0
(m) Control equipment preceding the stack	(n) Nature of pollutants likely to present in stack gases such as Cl ₂ , Nox, Sox TPM etc.	(o) Emissions control system provided	(p) In case of D.G. Set power generation capacity in KVA
NA	NA	Chimney	500

(a) Stack number(s)	(b) Stack attached to	(c) Capacity	(d) Fuel Type
1	DG set	630 KVA for Pimple Nilakh Plant	Diesel
(e) Fuel quantity (Kg/hr.)	(f) Material of construction	(g) Shape (round/rectangular)	(h) Height, m (above ground level)
0	MS	Round	3
(i) Diameter/Size, in meters	(j) Gas quantity, Nm ³ /hr.	(k) Gas temperature °C	(l) Exit gas velocity, m/sec.
0	0	0	0
(m) Control equipment preceding the stack	(n) Nature of pollutants likely to present in stack gases such as Cl ₂ , Nox, Sox TPM etc.	(o) Emissions control system provided	(p) In case of D.G. Set power generation capacity in KVA
NA	NA	NA	630

27. Do you have any release of air-borne particulates such as Mercurials, Pb, Zn, etc. coming out from any source in your house?

NA

28. Do you have adequate facility for collection of samples of emissions in the form of dust, fumes, vapour, ladders etc. As per Central Board Publication "Emission regulations Part II" - December, 1985.

Point hole	No	Details	NA
Platform	No	Details	NA

420
320

Address No Details NA

Quality of Product and process emissions

Sr. No	Stack attached to	Parameter	Concentration mg/Nm3	flow (Nm3/hr)
1	NA	NA	0	0

(Specify concentration of criteria pollutants and industry/process-specific pollutants stack-wise. Enclose a copy of the latest report of analysis from the laboratory approved by State Board/Central Board/Central Government in the Ministry of Environment & Forests. For proposed unit furnish expected characteristics of the emissions.)

NA

Part D: Hazardous Waste aspect

With reference to Hazardous Waste Management and Handling, The Hazardous Waste Management and Handling, 1989, amended in Jan, 2000. Type/Category of Waste as per

Waste (Annually) Schedule I

C No	Type	Qty	UOM
NA		0	--NA--
Max	Method of collection	Method of reception	Method of storage
	NA	NA	NA
Method of transport	Method of treatment	Method of disposal	
NA	NA	NA	

Waste (Annually) Schedule II

(1) Details about use of hazardous waste:

Name of hazardous waste/Spent chemical	Quantity used/month	Party from whom purchased	Party to whom sold
STP Sludge Chikhli & Pimple nilakh plant	0	Moshi Kachara depo	NA

a. Details about technical capability and equipments available with the applicant to handle the Hazardous Waste

NA

b. Characteristics of hazardous waste(s) Specify concentration of relevant pollutants. Enclose a copy of the latest report of analysis from the laboratory approved by State Board/Central Board/Central Govt. in the ministry of Environment & Forests. For proposed units furnish expected characteristics

NA

Copy of format of manifest/record Keeping practiced by the applicant.

NA

Details of self-monitoring (source and environment system)

NA

Are you using any imported hazardous waste. If yes, give details.

NA

421
B21

36
Copy of actual user Registration/certificate obtained from State Pollution Control Board/Ministry of Environment & Forests, Government of India, for use of hazardous waste.

NA

37
Present treatment of hazardous waste, if any (give type and capacity of treatment units)

NA

38
Capacity of hazardous waste disposal

(i) Within factory

0

(ii) Outside the factory (specify location and enclose copies of agreement.)

0

(iii) Through sale (enclosed documentary proof and copies of agreement.)

0

(iv) Outside state/Union Territory, if yes particulars of (1 & 3) above.

0

(v) Other (Specify)

0

Part - B: Additional information

39

a. Do you have any proposals to upgrade the present system for treatment and disposal of effluent/emissions and/or hazardous waste.

NA

b. If yes, give the details with time- schedule for the implementation and approximate expenditure to be incurred on it.

40

Capital and recurring (O & M) expenditure on various aspect of environment protection such as effluent, emission, hazardous waste, solid waste, tree- plantation, monitoring, data acquisition etc. (give figures separately for items implemented/to be implemented).

NA

41

To which of the pollution control equipment, separate meters for recording consumption of electric energy are installed ?

NA

42

Which of the pollution control items are connected to D.G. Set (captive power source) to ensure their running in the event of normal power failure

NA

42
329

Type	Quantity	UOM	Treatment	Disposal	Other Details
NA	0	--NA--	NA	NA	NA

If you have any Chemicals - Give details of the type and quantity stored

(i) Is the unit a Major Accident Hazard unit as per Mfg.Storage Import Hazardous Chemicals Rules ?

0

(ii) Is the unit an isolated storage as defined under the MSIHC Rules ?

0

(iii) Indicate status of compliance of Rules 5,7,10,11,12,13 and 18 of the MSIHC Rules.

0

(iv) Has approval of site been obtained from the concerned authority?

0

(v) Has the unit prepared an off-site Emergency Plan? Is it updated ?

0

(vi) Has information on imports of Chemicals been provided to the concerned authority?

0

(vii) Does the unit possess a policy under the PLI Act?

0

Open Space Availability, Plantation Done On, Number of Trees Planted

Open Space Availability	Plantation Done On	Number of Trees Planted
3600 Square meter	0 Square meter(0.0 %)	0

Information of schemes for waste Minimization, resource recovery and recycling - implemented and to be implemented, separately.

NA

a) The applicant shall indicate whether Industry comes under Public Hearing, if so, the relevant documents such as EIA, EMP, Risk Analysis etc. shall be submitted, if so, the relevant documents enclosed shall be indicated accordingly.

NA

(b) Any other additional information that the applicants desires to give

NA

(c) Whether Environmental Statement submitted ? If submitted, give date of submission.

NA

I/We further declare that the information furnished above is correct to the best of my/our knowledge.

I/We hereby submit that in case of any change from what is stated in this application in respect of raw materials, products, process of manufacture and treatment and/or disposal of effluent, emission, hazardous wastes etc. In quality and quantity; a fresh application for Consent/Authorization shall be made and until the grant of fresh Consent/Authorization no change shall be made.

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329

I/We undertake to furnish any other information within one month of its being called by the Board

Yours faithfully

Signature : NA
Name : EXECUTIVE ENGINEER
Designation : EXECUTIVE ENGINEER (DRAINAGE) PCMC

Additional Information

Air Pollution

Sr No.	Air Pollution Source	Pollutants	APCS Provided	Remark
1	DG Set 500 KVA for Chikhli Plant	NA	Chimney	NA
2	DG Set 630 KVA for Pimple Nilakh Plant	NA	Chimney	NA

Separate EM Provided	No	Other Emission Sources	NA
Measures Proposed	NA	Foul Smell Coming Out	No
Air Sampling Facility Details	NA		

D.G. Set Details

Description	Capacity(KVA)	Remarks
DG Set for Chikhli Plant	500	NA
DG Set for Pimple Nilakh Plant	630	NA

Hazardous Waste Generation

Hazardous Waste	Quantity	UOM	Treatment	Disposal	Other Details
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CHWTSDF Details

Member of CHWTSDF	CHWTSDF Name	Remarks
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Cess Details

Cess Applicable	Cess Paid	If Yes, UpTo
No	No	Jan 1 1900 12:00:00:00AM

Legal Actions

Legal Action Taken	Legal Record Of Company	Legal Action Details	Remarks
No			



Maharashtra Pollution Control Board

महाराष्ट्र प्रदूषण नियंत्रण मंडळ

R. 10 16
ANNEXURE-15
14/24
924

Thank you. Your payment has been successfully received with following details

Transaction Receipt

Transaction Status: Success
Transaction Reference no: RBOI8111968270
Transaction no: TXN1910001328
Transaction On: 19-10-2019 12:36:19
Payment For: MPCB-CONSENT-0000081654
Email: Environment@pcmcindia.gov. n
Mobile no: 8308066111
Amount: 50000.00 INR.

325
425

Item No. 02

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
(Through Video Conferencing)**

Original Application No. 41/2019 (WZ)
(I.A. No. 55/2019)

Federation of River Residency Cooperative
Housing Society

Applicant (s)

Versus

Pimpri Chinchwad Municipal Corporation & Ors.

Respondent(s)

Date of hearing: 30.01.2020

**CORAM : HON'BLE MR. JUSTICE S. P. WANGDI, JUDICIAL MEMBER
HON'BLE MR. SIDDHANTA DAS, EXPERT MEMBER**

For Applicant(s): Mr. Ankur Mittal, Mr. Ankur Saboo and
Mr. Parag Gandhi, Advocates

For Respondent(s): Mr. Amol Patayeet, Mr. Amit Lanke, and
Makarand Nikam, City Engineer, for
Respondent No. 1.
Ms. Manasi Joshi, Advocate for
Respondent No. 3.

ORDER

1. This application was preferred alleging construction of Sewage Treatment Plant (STP) by the Pimpri-Chinchwad Municipal Corporation (PCMC) in the area between the river bank and Blue Flood Line of the Indrayani River which is a prohibited zone. It is *inter alia* alleged that because of such construction the integrity, riparian area of the Indrayani river system, the flood plains, sanitation of general public would be affected adversely and, therefore, deleterious to the environment.
2. When the matter came up before us for the first time on 22.05.2019, we deemed it necessary to call for a report from a joint

7328
426

but, it has been submitted on behalf of the PCMC that by GR dated 03.05.2018 construction of STP is permissible within the blue line Zone. He also submits that a report has been filed on 12.11.2019 on behalf of the PCMC indicating such fact. However, we do not find such report in our records.

5-7 ~~xxxx~~ ~~xxxx~~ ~~xxxx~~"

3. In their affidavit-in-reply, the PCMC took exceptions to the Committee's report referred to earlier, essentially asserting that construction of the STPs was permissible in the no construction zone of rivers under GR dated 03.05.2018 filed as Annexure R-7 to the affidavit.
4. During the course of hearing today, the Learned counsel for the PCMC submitted that GR dated 03.05.2018 (Annexure R-7) are the "guidelines for utilization of prohibited and controlled area and marking the flood line so as to prevent any construction within the flood line and avoid the flood calamity" (hereinafter referred to as 'the guidelines') issued by the Water Resources Department, Government of Maharashtra on 03.05.2018. Referring to Clause 7 of the guidelines, it was contended that the prohibitive zone can be utilized in the form of open land for certain purposes including public toilets and sewage disposal facility in such a way that there is no obstruction in the flow, the water carriage capacity of the river is not reduced and that there is no change in the intersection of the river. For convenience we may reproduce Clause 7 referred to above:

"7. The Prohibitive Zone can be utilized in the form of open land, for example gardens, play grounds, or light crops. Wherever the right to grow crops is established as a result of customary use, such places should be utilized for such purposes (as Watermelon/Sweet Melon/Melon plantations, public toilets and sewage disposal facility) in such a way that there is no obstruction in the river flow, the

322
52

it is modified by the Irrigation Department for a stretch of water course. In such case it shall be necessary to issue order to that effect by the Municipal Commissioner."

6. A bare reading of clause 9.4(i) above most categorically prohibits any construction except parking, open vegetable market with otta type construction, garden, open space, cremation and burial ground, public toilet or like uses, provided the land is feasible of such development. Provided that redevelopment of the existing authorized properties within the river bank and Blue Flood Line, may be permitted at a height of 0.45 meter above Red Flood Line level subject to NOC from the Irrigation Department.

7. It is, therefore, quite apparent that from the conspectus of the various provisions referred to above, utilization of open land in the prohibitive zone even for the purposes mentioned in Clause 7 of the guidelines for various activities is permissible only if there is no obstruction caused in the river flow, the water carriage capacity of the river is not reduced and that there is no change in the intersection of the river. In the light of this position, the observations in the report of the Joint Committee comprising of the PCMC, Pune, MPCB and the Pune Irrigation Department, Government of Maharashtra assumes relevance and, therefore, is reproduced below:-

- "(i) The location of STP is on land at Pl. No. 1/130, Chikhali, Tal. Haveli, Dist. Pune, which is affected by blue line.*
- (ii) The said location falls in Blue line of the river Indrayani and there is obstruction in the natural flow of river during rainy season.*
- (iii) The construction work of STP was found in progress. Excavation Work was almost completed and some construction was started.*

1328
428

that the PCMC did not have the necessary Consent to Establish, the structure (STP in the present case) besides having been raised at a location which is not suitable for construction of STP, is also obstructing the natural flow of the river during the rainy season.

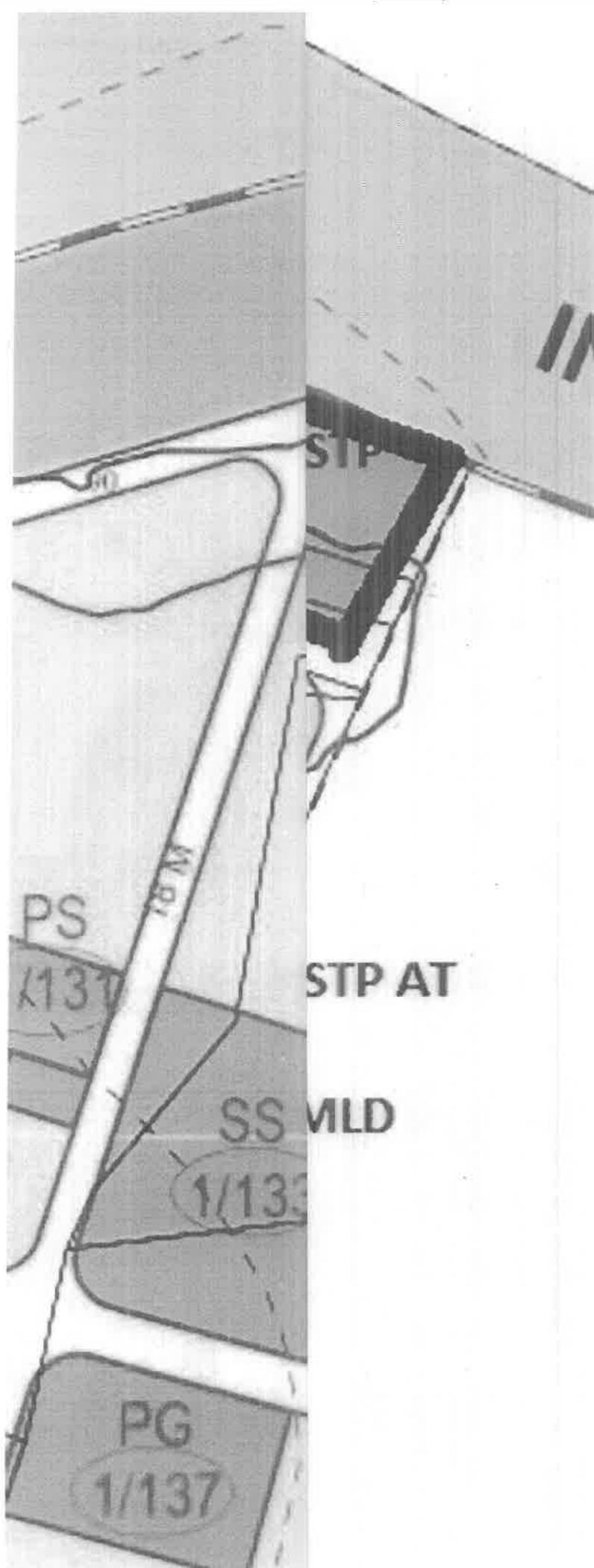
10. As a consequence, we direct the PCMC to immediately demolish the STP in question and take steps to construct one at some other suitable site in accordance with law. The entire exercise shall be carried out within a period of one month under the strict supervision of the MPCB and the Irrigation Department, Government of Maharashtra.
11. Since, during the construction of the STP severe damage was caused to the environment and ecology of the area, we direct the MPCB to assess the ecological damage by taking scientific support of experts and recover the same from the PCMC.
12. Report of compliance shall be filed within three months in the Registry through email at judicial-ngt@gov.in.
13. In the result, the application is allowed.
14. The application thus stands disposed off along with the connected I.A.
15. No order as to costs.

S.P. Wangdi, JM

Siddhanta Das, EM

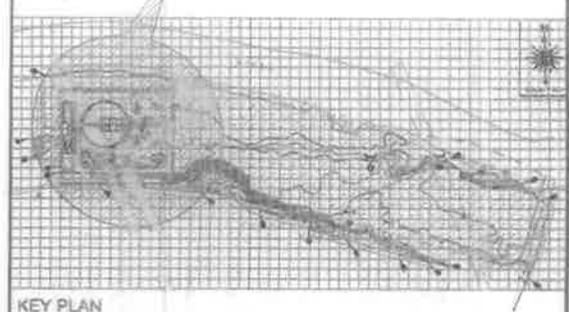
30th January, 2020
O.A. No. 41/2019 (WZ)
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SEWAGE TREATMENT PLANT 430



KEY PLAN

12 MLD SEWAGE TREATMENT PLANT				
PROCESS UNITS (UNIT/SEWER)				
SR NO.	PROCESS UNITS	NET CAPACITY (L x W x H) (F/F)	QTY	REMARK
1	INLET / RECEIVING CHAMBER	7.10 MD x 2000 x 500	1	RCC
2	MECHANICAL COARSE SCREEN CHANNELS	5000 x 900 x 700 + 500	1	RCC
3	MANUAL COARSE SCREEN CHANNELS	5000 x 900 x 700 + 500	1	RCC
4	RAW SEWAGE SUMP	18000 DIA. x 2000 + 500	1	RCC
	RAW SEWAGE PUMPING STATION	SEM. CIRCLE	1	RCC/BM
5	INLET / STILLING CHAMBER	2400 x 3200 x 2500 + 500	1	RCC
6	MECHANICAL FINE SCREEN CHANNELS	5000 x 1000 x 600 + 500	1	RCC
7	MANUAL FINE SCREEN CHANNELS	5000 x 1200 x 650 + 500	1	RCC
8	GRIT CHAMBERS	5000 x 5000 x 900 + 300	2	RCC
9	DL & GREASE REMOVAL TANK	4000 x 4500 x 2500 + 500	1	RCC
10	SBR (C-TECH) BASINS	42500 DIA. x 5000 + 500	1	ONE PARTITION
11	CHLORINE CONTACT TANK	20000 x 8400 x 3000 + 500	1	RCC
12	BIOLOGICAL SLUDGE BLANK	8200 x 8200 x 3000 + 500	1	RCC
13	POLYELECTROLYTE DOSING TANK	1400 x 1400 x 1800 + 300	2	RCC / HDPE

12 MLD SEWAGE TREATMENT PLANT				
UTILITY BUILDINGS				
SR NO.	PROCESS UNITS	NET CAPACITY (L x W x H) (G.F.)	QTY	REMARK
14	SBR (C-TECH) BLOWERS BUILDING, WORK SHOP, TOOL ROOM, ADMIN BLOCK, MCC, PLC, CONTROL STATION, CONFERENCE, LAB, OFFICE, TOILET	20000 x 12500 x 4500 (G.F.) 20000 x 12500 x 4500 (P.F.)	2	ONE (RCC/BM)
15	CHLORINATION HOUSE	8800 x 5000 x 3500	1	RCC/BM
16	CENTRIFUGAL FEED PUMP HOUSE	8500 x 6000 x 4000	1	RCC/BM
17	CENTRIFUGAL HOUSE	5500 x 6000 x 3000	1	ONE (RCC/BM)
18	DO ROOM	10000 x 5000 x 4500 (G.F.)	1	RCC/BM
19	SECURITY CABIN	3000 x 3000 x 3000 (G.F.)	1	RCC/BM
20	SPACE FOR HT SUBSTATION - NOT IN SCOPE OF THIS TENDER	15000 x 10000	1	RCC/BM

LEGEND:-

- PLOT BOUNDARY
- 1500 WIDE PATHWAY
- 5000 WIDE ROAD
- GREEN BELT

NOTES:-

- 1 ALL DIMENSIONS AND ALL LEVELS ARE IN METERS UNLESS OTHERWISE NOTED
- 2 AVERAGE GROUND LEVEL = A.S.L + 563.00
- 3 ALL WALL THICKNESS TO BE DECIDED BY CIVIL DESIGNER
- 4 SWD = SIDE WATER DEPTH

RD	FOR APPROVAL	13/11/18	SBS	--	--
REV	DESCRIPTION OF CHANGE	DATE	DRA.	CHK	APPR.

Status :- **FOR APPROVAL**

Client :- **THE COMMISSIONER PIMPRI CHINCHWAD MUNICIPAL CORPORATION PUNE**

Contractor :- **M/S. PATIL CONSTRUCTIONS & INFRASTRUCTURE LTD.**

Structural Consultant :- **" C.V.PATIL & ASSOCIATES "**
SPANDAN RESIDENCY, PLAT NO.102, S.NO.1171, POPULAR NIGRAH, OPP. MAHABHOLESHWAR HOSPITAL, PUNE MUMBAI BYPASS, WAKUR, PUNE - 411051. REG. NO.25200312. TEL: 982551886, 9422279848. Email: cvpatil_jr@rediffmail.com; cvpatil2007@gmail.com

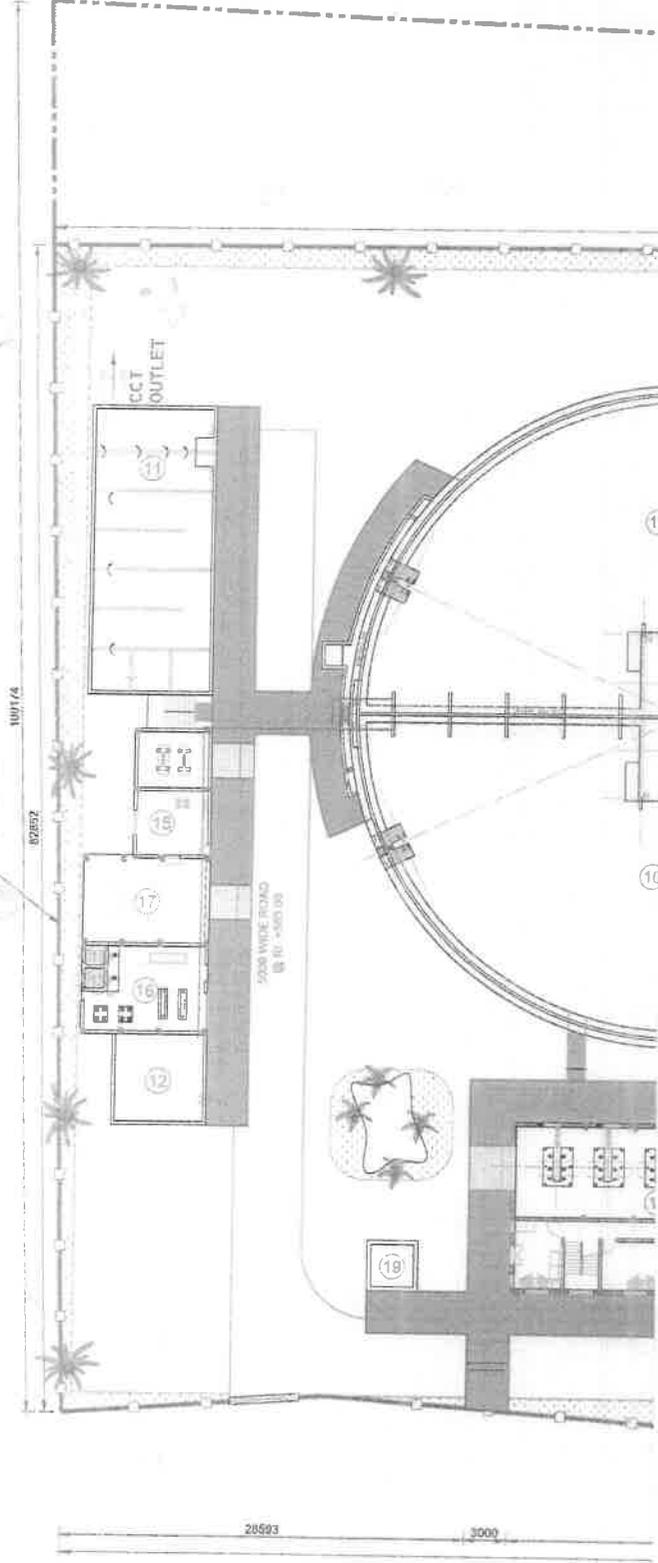
Project Work :- **12.0 MLD CAPACITY SEWAGE TREATMENT PLANT AT CHIKHALI (UNDER AMRUT MISSION)**

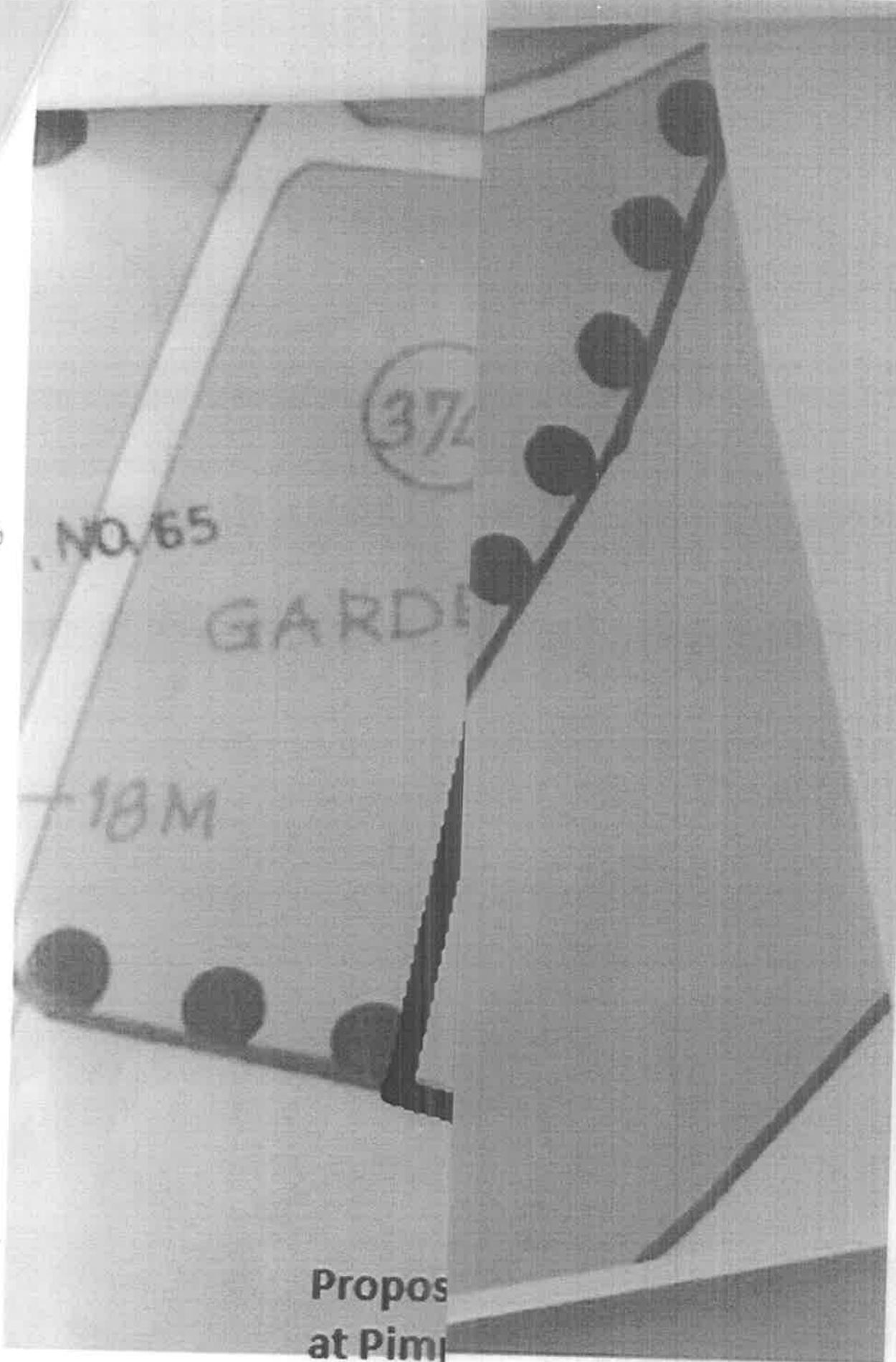
Drawing Title :- **LAYOUT FOR SEWAGE TREATMENT PLANT**

Drawing Number :- **TCPC/MCP / 12MLD STP / LAYOUT / 01** Sheet No :- **A1 (1 of 1)**

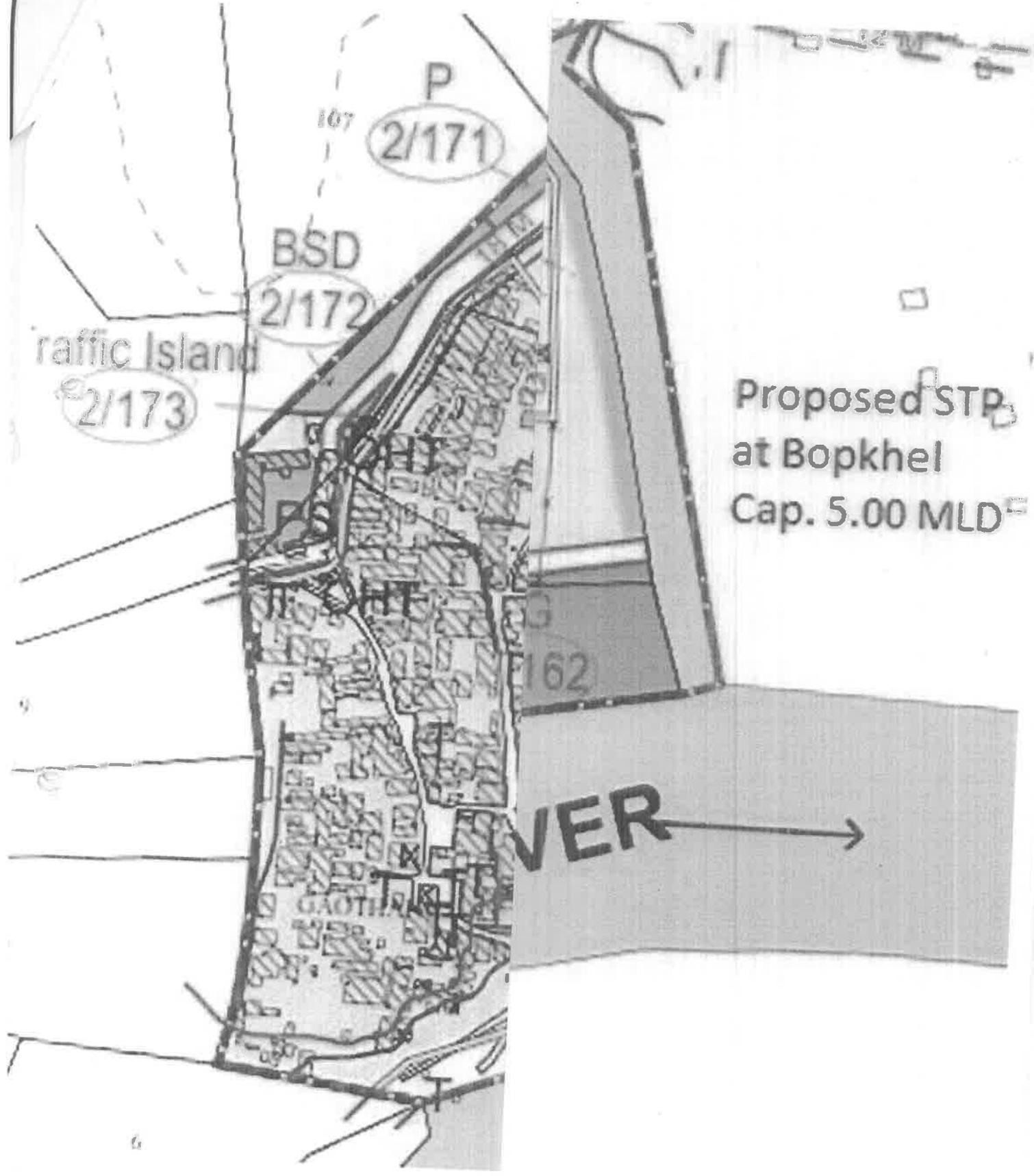
Scale :- **AS SHOWN** Drawn By :- **SBS** Checked By :- **--** Date :- **13 / 11 / 2018**

Drawing Status :- **FOR APPROVAL** Approved By :- **--** Rev :- **RD**





Propos
at Pimp
Cap. 15



Proposed STP
at Bopkhel
Cap. 5.00 MLD

SEWER →

GAOTH

162

2/172

2/171

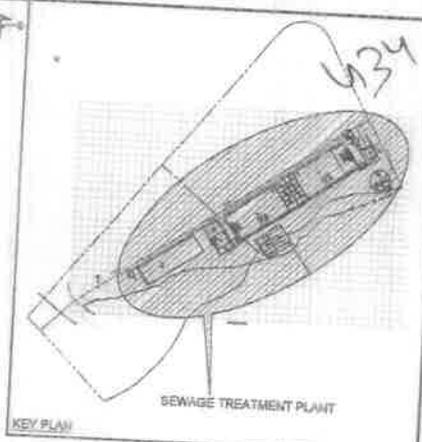
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Traffic Island

BSD

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5 MLD SEWAGE TREATMENT PLANT
PROCESS UNITS

SR.NO.	PROCESS UNIT	SIZE/CAPACITY (LxWxH) (Ft)	QTY	REMARK
1.	INLET / SCREEN CHAMBER	3.00 x 2.00 x 3.00	1	RCC
2.	METABOLIC SOLIDS SCREEN CHAMBERS	3000 x 800 x 500	1	RCC
3.	GRAVEL COARSE SCREEN CHAMBERS	5000 x 800 x 500	1	RCC
4.	FINE SCREEN CHAMBER	8000 DIA. x 1500 x 500	1	RCC
5.	RAW SEWAGE PUMPING TANK	8000 DIA. x 4500 Ht.	1	RCC/FR
6.	MECHANICAL FINE SCREEN CHAMBERS	1000 x 1800 x 1400	2	RCC
7.	MATERIAL FINE SCREEN CHAMBERS	5000 x 800 x 500	1	RCC
8.	UNIT CHAMBERS	4200 x 4200 x 800	2	RCC
9.	SO & ANAEROBIC TANK	4000 x 8000 x 1000	1	RCC
10.	SO & ANAEROBIC TANK	4000 x 8000 x 1000	1	RCC
11.	CHLORINE CONTACT TANK	3800 x 11000 x 5000	2	RCC
12.	PHYSICAL FLUCCULATION TANK	10000 x 7000 x 3000	1	RCC
13.	POLYMERIZATION TANK	6000 x 2800 x 3000	1	RCC
14.	POLYMERIZATION TANK	1000 x 1000 x 1000	2	RCC / RFR

5 MLD SEWAGE TREATMENT PLANT
UTILITY BUILDINGS

SR.NO.	PROCESS UNIT	SIZE/CAPACITY (LxWxH)	QTY	REMARK
14.	SEE (2) STORES BLOWING ROOMS, NEW BLDG. TOOL ROOM, LAUNDRY BLOCK, W.C. PL., CONTROL STATION, CONFERENCE, LAB, OFFICE, TOILET	120 SQM. x 4500 ML. (G.F.)	1	C-1 (RCC/FR)
15.	OPERATION HOUSE	130 SQM. x 3300 ML. (F.F.)	1	
16.	OPERATION HOUSE	7500 x 4500 x 3000	1	RCC/FR
17.	OPERATION HOUSE	3000 x 6000 x 4000	1	RCC/FR
18.	OPERATION HOUSE	3000 x 6000 x 4000	1	RCC/FR
19.	DO ROOM	30 SQM. x 4000 (G.F.)	1	RCC/FR
20.	SECURITY GUARD	3000 x 1500 x 3000 (G.F.)	1	RCC/FR

LEGEND:-



NOTES:-

1. ALL DIMENSIONS ARE IN MILLIMETERS AND ALL LEVELS ARE IN METERS UNLESS OTHERWISE NOTED.
2. AVERAGE GROUND LEVEL = +54.10 (AS PER DRAWING)
3. FINISH GROUND LEVEL = +55.10 (AS PER DRAWING)
4. ALL WALLS THICKNESS TO BE DECIDED BY CIVIL ENGINEER.
5. SAND = 10% WATER DEPTH.

NO.	CHANGES AS PER NEW PLOT	DATE	BY	CHK.	APP.
R1	CHANGES AS PER NEW PLOT	28/12/18	SSB	---	---
R2	CHANGES AS PER NEW PLOT	28/12/18	SSB	---	---
R3	FOR APPROVAL	28/12/18	SSB	---	---
R4	FOR APPROVAL	28/12/18	SSB	---	---

Status :- **FOR APPROVAL**

Client :- **THE COMMISSIONER PIMPRI CHINCHWAD MUNICIPAL CORPORATION PUNE**

Contractor :- **M/S. PATIL CONSTRUCTIONS & INFRASTRUCTURE LTD.**

Structural Consultant :- *** C.V.PATIL & ASSOCIATES ***
SHRI RAM KRISHNAN, 10/11/12/13/14/15/16/17/18/19/20/21/22/23/24/25/26/27/28/29/30/31/32/33/34/35/36/37/38/39/40/41/42/43/44/45/46/47/48/49/50/51/52/53/54/55/56/57/58/59/60/61/62/63/64/65/66/67/68/69/70/71/72/73/74/75/76/77/78/79/80/81/82/83/84/85/86/87/88/89/90/91/92/93/94/95/96/97/98/99/100/101/102/103/104/105/106/107/108/109/110/111/112/113/114/115/116/117/118/119/120/121/122/123/124/125/126/127/128/129/130/131/132/133/134/135/136/137/138/139/140/141/142/143/144/145/146/147/148/149/150/151/152/153/154/155/156/157/158/159/160/161/162/163/164/165/166/167/168/169/170/171/172/173/174/175/176/177/178/179/180/181/182/183/184/185/186/187/188/189/190/191/192/193/194/195/196/197/198/199/200/201/202/203/204/205/206/207/208/209/210/211/212/213/214/215/216/217/218/219/220/221/222/223/224/225/226/227/228/229/230/231/232/233/234/235/236/237/238/239/240/241/242/243/244/245/246/247/248/249/250/251/252/253/254/255/256/257/258/259/260/261/262/263/264/265/266/267/268/269/270/271/272/273/274/275/276/277/278/279/280/281/282/283/284/285/286/287/288/289/290/291/292/293/294/295/296/297/298/299/300/301/302/303/304/305/306/307/308/309/310/311/312/313/314/315/316/317/318/319/320/321/322/323/324/325/326/327/328/329/330/331/332/333/334/335/336/337/338/339/340/341/342/343/344/345/346/347/348/349/350/351/352/353/354/355/356/357/358/359/360/361/362/363/364/365/366/367/368/369/370/371/372/373/374/375/376/377/378/379/380/381/382/383/384/385/386/387/388/389/390/391/392/393/394/395/396/397/398/399/400/401/402/403/404/405/406/407/408/409/410/411/412/413/414/415/416/417/418/419/420/421/422/423/424/425/426/427/428/429/430/431/432/433/434/435/436/437/438/439/440/441/442/443/444/445/446/447/448/449/450/451/452/453/454/455/456/457/458/459/460/461/462/463/464/465/466/467/468/469/470/471/472/473/474/475/476/477/478/479/480/481/482/483/484/485/486/487/488/489/490/491/492/493/494/495/496/497/498/499/500/501/502/503/504/505/506/507/508/509/510/511/512/513/514/515/516/517/518/519/520/521/522/523/524/525/526/527/528/529/530/531/532/533/534/535/536/537/538/539/540/541/542/543/544/545/546/547/548/549/550/551/552/553/554/555/556/557/558/559/560/561/562/563/564/565/566/567/568/569/570/571/572/573/574/575/576/577/578/579/580/581/582/583/584/585/586/587/588/589/590/591/592/593/594/595/596/597/598/599/600/601/602/603/604/605/606/607/608/609/610/611/612/613/614/615/616/617/618/619/620/621/622/623/624/625/626/627/628/629/630/631/632/633/634/635/636/637/638/639/640/641/642/643/644/645/646/647/648/649/650/651/652/653/654/655/656/657/658/659/660/661/662/663/664/665/666/667/668/669/670/671/672/673/674/675/676/677/678/679/680/681/682/683/684/685/686/687/688/689/690/691/692/693/694/695/696/697/698/699/700/701/702/703/704/705/706/707/708/709/710/711/712/713/714/715/716/717/718/719/720/721/722/723/724/725/726/727/728/729/730/731/732/733/734/735/736/737/738/739/740/741/742/743/744/745/746/747/748/749/750/751/752/753/754/755/756/757/758/759/760/761/762/763/764/765/766/767/768/769/770/771/772/773/774/775/776/777/778/779/780/781/782/783/784/785/786/787/788/789/790/791/792/793/794/795/796/797/798/799/800/801/802/803/804/805/806/807/808/809/810/811/812/813/814/815/816/817/818/819/820/821/822/823/824/825/826/827/828/829/830/831/832/833/834/835/836/837/838/839/840/841/842/843/844/845/846/847/848/849/850/851/852/853/854/855/856/857/858/859/860/861/862/863/864/865/866/867/868/869/870/871/872/873/874/875/876/877/878/879/880/881/882/883/884/885/886/887/888/889/890/891/892/893/894/895/896/897/898/899/900/901/902/903/904/905/906/907/908/909/910/911/912/913/914/915/916/917/918/919/920/921/922/923/924/925/926/927/928/929/930/931/932/933/934/935/936/937/938/939/940/941/942/943/944/945/946/947/948/949/950/951/952/953/954/955/956/957/958/959/960/961/962/963/964/965/966/967/968/969/970/971/972/973/974/975/976/977/978/979/980/981/982/983/984/985/986/987/988/989/990/991/992/993/994/995/996/997/998/999/1000

Project Work :- **5 MLD CAPACITY SEWAGE TREATMENT PLANT AT BOPKHEL (UNDER AMRUT MISSION)**

Drawing Title :- **LAYOUT FOR SEWAGE TREATMENT PLANT**

Drawing Name :- **TOPGRAPHY 5 MLD STP LAYOUT / 01** Sheet No :- **A1 (1 of 1)**

Scale :- **AS SHOWN** Drawn By :- **CSB** Checked By :- **QVP** Date :- **20 / 12 / 2018**

Design Status :- **FOR APPROVAL** Approved By :- **---** Rev :- **02**